DR. B. N. ANTANI : All right, Mr. Chairman, in my next birth I will be born a Bhupesh Gup a.

(terruptions)

THE CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL, 1970

MR. CHAIRMAN : Dr. Antani, please sit down now. t is enough. I am calling the next item, that is, the Constitution, (Twenty-fourth Amendment) Bill, 1970. The reply wiH be given by the Prime Minister tomorn w. All Ihe other speeches will be made today.

SHRI MAHAVIR TYAGI (Uttar Pradesh) Sir, I h.ve given notice of a question of privilege of this House...

MR. CHAIRMAN: I have got the notice. I will consider it whether leave should be granted or not. So please sit down. I will consider it.

SHRI LOKANATH MISRA (Orissa) : It is an important matter. Somebody says it is malicious..

MR. CHAIRMAN : Now please sit dowpl. I have ailed the next item. Now Shrimati Indira Gandhi.

श्री जगदीश प्रसाद माथर (राजस्थान): -श्रीमन, मेरी आपत्ति है कि यह विधेयक श्रीमती गांधी सदन में नहीं रख सकतीं। इसलिए जहीं रख सकतीं कि लोक सभा ने इस विघेयक को पारित नहीं किया है और पारित इसलिए नहीं किया है कि बोक सभा में इसको दो तिहाई मतों से पारित होना चाहिए (Interruption) नहीं हआ है। आप बात सुनिये। वहां पर जो मत गणना हई है, लोक सभा के अध्यक्ष ने उसके बारे में पहले तो 336 मतों की सूचना दी थी। कल उन्होंने कहा है कि 331 मत आये हैं । फिर उन्होंने यह कहा है कि आगे मैं इसकी जांच करूंगा कि मत कितने आये हैं । वहां पर जांच चल रही है । तो जब तक कोई फाइनल सूचना नहीं आती कि वास्तव में कितने मत पड़े, तब तक यह विधेयक वहां पारित नहीं समझा जा सकता और

उसे यहां पेश नहीं किया जा सकता । उनको लोक सभा से जानकारी करनी चाहिए और चूंकि यह विधेयक वहां पारित नहीं हुआ है, इस-लिए यह यहां पेश नहीं किया जा सकता ।

MR. CHAIRMAN : I am not accepting this point. I overrule this point of order. I have received a Message from the Lok Sabha that the Bill has been passed by the Lok Sabha. That is enough for me.

SHRI C. D. PANDE (Uttar Pradesh) : But an inquiry is going on.

MR. CHAIRMAN • Please sit down.

(Interruptions)

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : Mr. Chairman, I rise to move :

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

Sir, my task has been considerably lightened by a Resolution passed by the House...

(Interruptions)

SHRI LOKANATH MISRA : Sir, what about his point of order ?

MR. CHAIRMAN : I overruled that point of order.

SHRI LOKANATH MISRA : Sir, when you are seized of the matter, can the Prime Minister hurriedly get up and move the Bill ?

MR. CHAIRMAN : I have called her.

SHRI LOKANATH MISRA : You are seized of the matter. And how can me Prime Minister hurriedly get up and without any indication try to hustle something ?

(Interruptions)

THE MINISTER QF STATE IN THE DEPARTMENT OF PARLIAMENTARY

AFFAIRS (SHRI OM MEHTA): There is no question of hustling,

SHRI LOKANATH MISRA : For that you must reprimand the Prime Minister.

श्री सुदंर सिंह भन्डारी (राजस्थान) : श्रीमन, लोक सभा से एक मैसेज आया और उसकी सूचना हमें कल सूबह मिली, जिसका आपने उल्लेख किया है, लेकिन उसके बाद लोक सभा में स्वयं कुछ घटनायें घटीं । यह बात सच है कि उसकी कोई बात अधिकृत सूचना आपको नहीं मिली, लेकिन मैं यह मानने के लिए तैयार नहीं कि आप इस वात से अनभिज्ञता प्रकट करें कि कल बोटिंग के प्रश्न पर कि कितने वोट मिले उसके पास होने पर इस सवाल पर विवाद उठा है और उस प्रश्न को अभी तक स्पीकर लोक सभा ने ठीक प्रकार से निश्चित नहीं किया। यह घटना आपके पास मैसेज आने के बाद की है और इस कारण आप सेकेटरी से यह पूछ लीजिये कि कल लोक सभा में इस प्रकार की चर्चा हई या नहीं हुई और अगर हुई है और इस सवाल की अभी भी जांच हो रही है कि उसके समर्थन में कितने बोट मिले, तो इस सवाल पर आपको उस संदर्भ में विचार करना चाहिये । मेरा आपसे यही निवेदन है ।

SHRI BHUPESH GUPTA (West Bengal) : Sir, my point of order is this : We are here concerned with th» message which has come from the Lok Sabha... (Interruptions) My request to you is to hear calmly the divergent points of view and then give your ruling. Ali tliat we in the Parliament are concerned with the message from the Lok Sabha. You have to satisfy yourself whether the message, is a valid message. Even the bulletin which has been circulated says that the Bill was passed in accordance with the provisions of article 368 of the Constitution and hence it is in compliance with the requirements of the Constitution. The Speaker has sent this message to you and you have also told us that it has been passed in the other House.

It is a well known parliamentary practiceand it is mentioned in May's Parliamentary Practice-that we are not even in our speeches to take note of what happened1 in the other House... (Interruptions) We do not mention about the other House in our speeches. It is a well-known, parliamentary practice that we cannot even quote the speeches in the other House. Now we are called upon to go into the conduct of the Speaker as to how... (Interruptions) Strange are the ways of democracy ! 1 submit that this is perfectly in order and the point of order is frivolous and of course obtsniclive ... (Interruptions) According to the newspapers, even those people who have contested the counting have said that it would not have made any difference to the outcome of the voting. Even according to them, the votes cast wrongly from the opposition benches would not have made any difference and even then the Hill would have been passed. That being the position, let us not waste our time.

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SHRIMATI YASHODA REDDY (Andhra Pradesh) ; Sir, I have to go on record that whatever may be the rule, after ihe message came from the Lok Sabha Speaker to our House, a protest was launched by the members of the other House...(Interruptions) As Shri Bhupesh Gupta said, it is hot a question, of lilies. It is a Question of misuse of the rules with the whips exercising their influence... (Interruptions) ... exercising their influence on' invisible and visible persons... (Interruptions) Let the country know ... (Interruptions) The votes were duplicated and a missing person had voted... (Interruptions) What is happening the world and the country know.

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA) : May I submit

that this honourable House should not take a technical view of the matter ? Now, it is not a technical view of the matter, but, you see, a legal, constitutional and at the same time, in substance, a matter which affects the very fate of parliamentary democracy. Now, what has happened in the other House is the most shocking and reprehensible thing in the history... (Interruptions)...Please wait. Please

SHRT AKBAR ALI KHAN Pradesh) : It cannot be...

(Interruptions)

SHRI S. N. MISHRA : Please wait...

(Int' ruptions)

SHRI CHITTA UASU : (West Bengal): Mr. Chairman, Sh,.

(Ink ruptions)

SHRI S. N. MI .HRA : Why don't you listen ?... Unierrui tions) Let me say.

SHRI CHITTA BASU : Sir, on a point of order...

(Inn 'ruptions)

SHRI S. N. MISHRA : The point is that malpractices...

(Int' /ruptions)

SHRI CHITTA BASU : Sir, the hon. Member is discussing something calling into question the proceedings of the other House.

(Int) /ruptions)

श्री जगदम्बी प्रसाद यादव (बिहार) : चेयरमैन साहब, आप भूपेश गुप्त को इतनी देर तक बोलने देते रहे । जब श्री एस० एन० मिश्र जी बोल रहे हैं, तो उनको शांतिपूर्वक झोलने नहीं देते ।

MR. CHAIRMAN : Please...

(Int /ruptions)

SHRI CHITTA BASU : My point is 1hat we should n it question the proceedings of the other House.

(Inter: nptions)

श्री जगदम्बी प्रसाद यादव : हम लोग मिश्र जीको सुनना चाहते हैं।

SHRI S. N. MP HRA : Let us hear each other...

(Int rrnptions)

SHRI S. D. M!SRA (Uttar Pradesh) : Mr. Basu, we will not listen to you.

{Int rrnptions)

SHRI S. N. MISHRA : May I appeal, Sir, through you, to all the hon. Members that we are prepared to listen patiently to every argument that might be advanced in this case. Now, Sir, my submission is. . . (Interruptions) It has not only been alleged, but established in the voting in the other House. That has been admitted by the hon. Speaker of the Lok Sabha. Now, the hon. Speaker of the Lok Sabha has admitted that there had been inflation to the extent of five or six votes in

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(Interruptions)

the first counting. I ask you, Mr. Chairman.

SHRI AKBAR ALI KHAN : He had also said that the decision stands. He had also said that the decision stands.

(Interruptions)

SHRI S. N. MISHRA : If they don't ... (Interruptions) ... the hon. Speaker is on record.

SH KI LOKANATH MISRA : There should be some decorum when the Leader of the Opposition speaks. Sir, there should be some decorum when the Leader of the Opposition speaks.

SHRI S. N. MISHRA : Sir, t..

(Interruptions)

SHRI BHUPF.SH GUPTA: Sir. he should be heard.

SHRI ANANT PRASAD SHARMA (Bihar) :' Sir, on a point of order.

(Interruptions)

MR. CHAIRMAN : What is your point of order ?

SHRI K. S. CHAVDA (Gujarat) : Sir, he is speaking there. How can you allow him?...

(Interruptions)

SHRI C. D. PANDE : Sir, Shri Mishra is speaking ... (Interruptions). What is this ?

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SHRI ANANT PRASAD SHARMA: Sir, my point of order is that whatever has happened in the other House should not be discussed. Moreover, I am coming to the point that the Leader of the Opposition is challenging the decision of the hon. Speaker. The hon. Speaker has not only finally disposed of and decided ...

{Interruptions)

SOME HON. MEMBERS : No.

SHRI ANANT PRASAD SHARMA: But he has said ...

{Interruptions)

SHRI LAL K. ADVANI (Delhi) : Sir, on a point of order ...

{Interruptions)

SHRI C. D. PANDE : Sir, on a point of order.

SHRI S. N. MISHRA : Sir, may I again say at this stage, because the hon. Prime Minister will speak a little later, that I appeal to the hon. Members of the House that we should listen to every Member's speech with attention and respect ?

SOME HON. MEMBERS : Yes.

SHRI S. N. MISHRA : Now, the point is that the hon. Speaker of the Lok Sabha is on record that inflation of votes to the extent of five or six had taken place in the counting. Now, Sir, I put it to you, with all humility and respect, that if the inflation had gone to the extent of ten and still the matter is pending the consideration of the hon. Speaker ...

{Interruptions)

SOME HON. MEMBERS: No.

SHRI S. N. MISHRA: Since the matter is pending consideration of the hon. Speaker of the Lok Sabha, one does not know what the position is going to be finally in this respect and so, if it falls short of the required constitutional majority, then what would be the fate of our rejection or adoption of this measure ? ... -

{Interruptions)

SHRI LAL K. ADVANI: Sir.

{lAih Amdt.) Bill, 1970

SHRI S. N. MISHR\ : So, Sir. in order to make it clear for your ruling, I would repeat that the inflation had been admitted and the point of inflation is still under consideration of the hon. Speaker of the Lok Sabha. And, then, Sir, thirdly, one hon. Member, and leader of the C.PJ., Shri Bhupesh Gupta, for whom we have the greatest respect, had made a charge about some kind of corruption taking place in voting. I do not want to bring it in conjunction with what had taken place in that House. That House is again seized of this matter whether corruption in voting had taken place or not and probably, the communication to you, Mr. Chairman, is in transit from the hon. Speaker to the Lok Sabha. You will kindly bear all these points in mind before you give a ruling.

SHRI BHUPESH GUPTA : Every Party has a leader. Call every Party, hear them and then give your ruling.

SHRI GODEY MURAHARI : I would like to say that in the other House the Constitution (Amendment) Bill was passed and the message has been communicated to us. After the message was communicated to us, some objections were raised and even they do not substantially make a difference as far as the passing of the Bill is concerned. Therefore there is no point in our taking cognisance of all that goes on in the other House. I submit that if there has been some corruption, if some body has voted wrongly in that House, it is the business of that House and the Speaker will take a decision. It is the lookout of the Speaker to set right any irregularities if there have been any and even those who raised the objection in the other House have not challenged the passing of the Bill, for your information. They have only said that five votes were cast twice or something like that, and one absentee vote has been cast. Therefore, the question about the passage of the Bill had not come at any stage and therefore, we need not waste our time on this.

SHRT N. G. GORAY (Maharashtra); I entirely agree and support what has heen said by Shri Gupta and Shri Murahari. The basis on which we can work is the

message that we 1 ave received from the Lok Sabha. What comes in the press or what is going on :here after the- Bill has been passed is none of our concern.

Secondly I would appeal to my friends in the Opposition that whatever is the verdict here or ir the Lok Sabha, let ihem not resort to i his obstructionist tactics. That is not going to help them at all. Let them have tht: courage to face the decision of the House and let them not obstruct it.

SHRI C. D. PANDE: For the first time the Speaker has. given a qualified decision. Though he thinks that the Bill has been passed there is an enquiry about the manner of voiing and five votes have been cast wrongly You have received ihe message but 1 le message is not complete. He is mating enquiries into the affair and till the report is completed we cannot proceed. 'Tien there was one case of voting that ha:; taken place where a Member was not here. One Mr. Mandal was not in Delhi and his vote has taken place. I say tliat even if there is a single case where the man was not here and the vote had been cast, who had cast it ? The Gi ^ernment should be responsible. (Interrujiions) It should be exposed before the country. {Interruptions) You are responsible and those who are not here, when heir votes are cast like •his, they should be ashamed of it.

MR. CHAIRMAN: This is wrong. What do you want to say, Mr. Advani ? If it is the same thing said already, you need not repeat

SHRI LAL K. ADVANI: Sir, I am Inclined to agree with what the SSP Leader and the I'SP Leader haVe' said, lhat, so far as I lis House is concerned, we are seized with the message that we have received from the Lok Sabha. And the Message that was read out to us yesterday told us very plainly that as required by ihe Ce nstitution, the Lok Sabha had passed with the requisite majority ihe Constitution Amendment) Bill. But, Sir, the circumsl inces under which we are considering this Bill today are quite differen^ and th >se circumstances should be taken into account by this House. MR. CHAIRMAN: You are repeating the same thing which others have said.

(24th Amdt.) Bill, 1970

SHRI LAL K. ADVANI: I am not inclined to. I do not propose to discuss anything now as to what happened in the other House, and so far as the Speaker's ruling there is concerned, it is final for us, for everyone.

MR. CHAIRMAN: You are repeating the same old thing. Now please sit down.

SHRI LAL K ADVANI: I have not completed my say. The situation since yesterday has changed.

MR. CHAIRMAN: This has been sa5d by everybody.

SHRI LAL K. ADVANI: Here is a report saying that the Lok Sabha passed this Bill by a majority of one-third of a vote, and the fact that an inquiry is still pending in respect of one absentee whether he was present at the time of voting, or not, makes the whole situation entirely fluid.

MR. CHAIRMAN: It has been said earlier many times.

SHRI LAL K. ADVANI: My submission is that the inquiry is still pending, and I would request you to request the Speaker to let you know what is the position there now.

MR. CHAIRMAN: Yes, please sit down.

SHRI THILLAI VILLALAN (Tamil Nadu): Sir. this is purely a question cf procedural position and Mr. Bhupesh Gupta, Mr. Murahari and Mr. Goray have explained the procedural position very correctly, Sir. We are concerned only with the Message sent by the hon. Speaksr of Lok Sabha.

SOME HON. MEMBERS : No, no.

SHRI THILLAI VILLALAN: We are not concerned with the subsequent events which are taking place in Lok Sabha unless and until it is sent to us. We are not guided by the proceedings of the other House. We are guided by our own proceedings, the proceedings of this Houie. Now our position is clear. We have got

IShri Thillai Villalan] a Message from the Lok Sabha that the present Bill has been passed according to the rules.

SOME HON. MEMBERS : No, no.

SHRI THILLAI VILLALAN: So the position is very clear and we have to proceed without any halting of the passage of this Bill here. Sir. So I want to make this request, Sir. that without making any delay or wasting the time of this House the proceedings may proceed further.

SHRI NIREN GHOSH (West Bengal) : The Lok Sabha has sent the Message iaUy and constitutionally. If there had been any other discussion in the Lok Sabha, if the Speaker of the Lok Sabha had thought of sending any other message --- the Speaker of the Lok Sabha knows yesterday that our House was going to discuss this matter tomorrow, that is, toddy-whatever might be the discussion in the other House, if the Speaker had thought that the Message had not been constitutionally and officially sent, then he would have sent another Message. But he has not done so. That being the position, it is perfectly valid for this House to. proceed with the discussion, and there should not be any delay in considering this measure and passing it.

MR. CHAIRMAN: Now I wiH give my ruling. I have already said that I overrule this point. I have got the Message of the Speaker and I understand that the Speaker has said that the result would not be affected by it. Now I have got the Message and that is enough. Now the Prime Minister.

SHRIMATI INDIRA GANDHI: Sir, 1 have moved the motion . , ,

SOME HON. MEMBERS : No. no.

SHRIMATI INDIRA GANDHI : If you will permit me, I would like to say a few words, because I have already moved the Bill for consideration .

SHRI LOKANATH MISRA: We have not heard you.

SHRIMATI INDIRA GANDHI: I am sorry, if you have not heard, it is on the record.

SHR.1 LOKANATH MISRA: Let her nwkve it

(24th Amdt.) Bill, 1970

MR. CHAIRMAN: Please sit down now.

(SHRIMATI INDIRA GANDHI : 1 cannot move it twice.

SHRI LOKANATH MISRA : I rose on a point of order and when you were seized of another matter the Prime Minister had no business to get up.

SHRIMATI INDIRA GANDHI : No, I was called by the Chair. Any way, I have no objection to moving it again if the hon. Member wants it.

I rise to move :

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration"

^OME HON. MEMBERS : No, no,

SHRIMATI INDIRA GANDHI : Sir, I can understand the sound and fury ott the other side and I see that my hon. friend opposite has come doubly reinforced' today with Puja and lika,

(Interruptions)

SHRI S. D. MISRA: What about her ? What about Mr. Haveli Ram's advice?

MR. CHAIRMAN: Please sit down.

SHRIMATI INDIRA GANDHI : My task today is considerably lightened because of the Resolution passed unanimously by this august House, not the other Hoiise, but by this august House on the 19th ...

SHRI LOKANATH MISRA : Not unanimously.

SHRIMATI INDIRA GANDHI: AH right, by an overwhelming majority, it yoi| like. It is good enough.

SHRI BHUPESH GUPTA: Only one disienting and that is Mr. Lokanath Misra.

SHRIMATI INDIRA GANDHI : It was passed on the 19th December, 1969 asking the Government to take all legal and

oiher steps tor lie abolition of the privy purses and privileges of the ex-Rulers. I was also helped by a speech by another Member of Shri Mishra's party on that occasion or on another occasion in this House urging us to hurry up and bring forward this Bill. 1 think the word used was 'forthwith'. Thi Bill gives concrete

shape to those sentimints. It seeks to omit articles 291. 362 aid clause (22) of article 366. The intern ion of the Government is to discontinue tie privy purses, abolish or restrict the privileges and abolish the concept of rulership. This Bill provides an opportunity to Ion. Members to redeem their own Reso'ution. In the context of tbat Resolution, anything one says would be redundant and would be like preaching to the convene I shall, therefore, desist from this aiperrluous exercise. The House knows the feelings of our people and their urge or greater equality. The compulsions of social change and the democratisation of our society were admirably expressei by many hon. Members of this House on the previous occasion and the Bill before you today echoes the feelings which were then expressed. We are convinced that the indefinite continuance of hereditary titles and customary rights, special pinvileges and privy purses, without any rel.ita.bte functions and responsibilities, are incompatible with the spirit of the mi dem age, the demands of the changed circumstances and the political and social evolution of the life of the nation along der locratic lines. In the conduct of human affairs, there are always two broad poin s of view. There is the point of view which fixes on the past and on the desire conserve all that is old and familiar. The other point of view recognizes what ts good in tho past heritage and tradition of a nation but refuses to be imprisoned or shackled down by them. Tt seeks to synthesise the best of the old with fcO that ia* worthwhile and enduring in th< new. It recognizes that history is irreversible and change inevitable. Ours is the second point of view and judging by the wide measure of support which the Bill has received in the other House, t is view is happily shared by a majority if political parties and the overwhelming i vajority of the people of our great couniry. It has been our way to try to do things in a manner which is the least abrasive. Hence I tried to talk

with the Princes to find a solution which without in any way compromising our stand or our commitment to our party and our people would help to smoothen the path of change. Unfortunately the sincere effort on our part was misinterpreted and nothing came of it.

It is not our intention to cause hardship to the ex-Tulers or to injure their self-respect. In keeping with this point of view the rulers were told and the President said in his opening Address to Parliament that Government would make transitional arrangements. Although thesa have not yet been worked out in detail, our broad approach is that the payment of these allowances to each ruler should be based on a multiple which would be higher for those receiving lower purse and lower for those receiving higher purses. The total payment would be such as to enable the rulers to adjust to the changed circumstances.

This Bill is the culmination of an important aspect of our freedom struggle. This House showed a sense of history in its resolution of the 19th December, 1969. I now invite it to the occasion and to pass the Bill with a tremendous majority, if not unanimity.

Tlie question was proposed.

SHRI S. N. MISHRA : Mr. Chairman. I am glad that the Prime Minister ...

SHRI SHEET BHADRA YAJEE (Bihar): Sir, on a point of order Is he opposing or supporting it ?

MR. CHAIRMAN : What is the point of order?

SHRI SHEEL BHADRA YAJEE : All Members of this House have passed a resolution urging upon the Government to abolish the privy purses and privileges. Nobody opposed it.

MR. CHAIRMAN: I overrule it.

SHRI SHEEL BHADRA YAJEE : If any body opposes it, it will be a contempt of the House. The whole House has passed the resolution. Nobody opposed it.

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MR. CHAIRMAN : Please sit down. I overrule that. I have called Mr. Mishra.

SHRI LOKANATH MISRA: He should be taught what a point of order is.

अगे एस० डी० मिश्र : मिनिस्टर नहीं होने वाले हैं अभी से याजी जी।

श्री शीलभद्र यात्रीः कल से यह टीका हट जायगा।

SHRI S. N. MISHRA : Mr. Chairman, I am glad that the hon. Prime Minister has started the debate in good humour and I hope she will maintain it. I am also very glad that the Prime Minister is a very minute observer of the faces of men.

SHRI BHUPESH GUPTA : It is actually a suggestion about himself.

SHRI S. N. MISHRA : Let me hope that she is also a good reader of the hearts of men and she will respond to some of the calls of the hearts of men also.

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SHRI PITAMBER DAS (Uttar Pradesh): The difficulty is that Mr. Mishra never proposes but always opposes. So, how can he expect response ?

SHRI S. N. MISHRA : But may I say while I am on the point of this teeka on my forehead that this teeka has absolutely nothing to do with this occasion ? But I am Teliably informed that whenever such important occasions present themselves in this House or the other House, the Prime Minister is always under a strict prescription of the astrologer to wear a particular kind of saree and also some rudraksha. But may I say..'

SHRI BHUPESH GUPTA : Is he the same, astrologer of Mr. Morarji Desai ?

SHRI S. N. MISHRA : But I would say that I do not find any fault with the taste or the choice of the astrologer because my taste and choice also agree with the taste and choice of the astrologer. So. it is also good to find her in her costume and such garlands of the rudraksha which it is. her pleasure to wear.

SHRI GODEY MURAHARI: You are also a minute observe.

SHRI S. N. MISHRA : Mr. Chairman*, I would like to say at the very beginning that we as a party, and for that matter as a united party, had passed a 10-poirii programme in the AICC in June, 1967 whicfi included the abolition of the privilege^ and the purses of the princes. But Mr. Chairman, one does not know where that ten-point programme is. The vital target of fulfilling the basic necessities of life of the people by 1975-76 which, in fact, is the cardinal item of the 10-point programme, is already knocked out under the chairmanship of the Planning Commission pf the hon. Prime Minister. And so is the tate of the nationalisation of general insurance. I do not want to go into the merits or otherwise of the nationalisation of general insurance. But I am only noting it as a | fact so far as the 10-point programme is concerned.

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Mr|. Chairman, the fate of the other items of the 10-point programme is no better. So, ultimately, what we are confronted with from the side of the Go-vernihent is a one-point programme; the 10-point programme is already gone. It has Already disappeared. We have got a one-point programme of the hon. the Prime Minister and her Government and this programme is to. continue in power by hook or crook.

SHfcl M. M. DHARIA (Maharashtra): Your programme is only to oppose the Primed Minister. That is the only point.

SHRI S. N. MISHRA : And this is what the common people of India call 'Chair-ism', not socialism. We are against this 'Chairism, that is, the one-point programme of hers, and that is what we are fighting againsit. But, Mjr. Chairman, as far as' we are concerned, ours is not only one-ppint programme to get the Printe Minister out of office, that is not the one-point, programme of ours. If at all there can be said to be a one-point programme of ours, our programme is to-fight the ruinous forces that the Prime Minister has released in this country.

Ourl programme is to fight against the consortium over which she presides, the consortium of the Communists and the commonalists. That is our one-point programme. She might be, Mr. Chairman, riding very high at the present moment ia. the pallet carried by these honourable gentlemen, but she should be quite sure in her mind that she would be thrown into ihe ditch at their convenience at the earliest opportunity.

Now, Sir, I w is saying, Mr. Chairman, ihat we, as the u lited Congress, had adopted, a programme in 1967 which included ihe abolition of the privileges and the purses of the Princes. I was one of the active supporters And here is my friend, Mr. Dharia, whe had taken an active and leading part on that occasion. So I was one of the active supporters, and if I may say so with humility, probably the programme at the fag end of the Session could not have been passed without the active support of ours.

The hon. Pirne Minister spoke of the historic moment that has arrived in Indian history. But may 1 tell you, Mr. Chairman, that he Prime Minister did not happen to be present at that historic moment in the history of the Indian National Congress when this Resolution was passed ? Af d may I also say, without Tevealing any secret, that die Prime Minister had expressed her grave concern when this Resolution was passed by the AJ.C.C. ?

SOME HON MEMBERS: No, no.

SHRI S. N. MISHRA: I am speaking nothing less th n the truth in this matter. And if you w; nt any proof of it, Mr. Chairman, althi ugh I happened to be the Deputy Leader of the united party, I do not want to suy anything on what transpired in the Executive Committee meeting. Buf I am quoting only the newspapers. Mere is a repor. from the Hindustan Times, which is very favourable to die hon. Prime Minister on die discussion of the abolition of privy purse discussed at the Congress Purty meeting rield on 5-7-67.

"Mrs. Gadhi stated that legal, Constitutional ar i International difficulties in . the way of implementing the A.I.C.C. Resolution re-uired examination which would be completed as quickly as possible. The Government would go into the matter thoro ighly and decide whether the Resolution could be implemented. (Interruptions by some hon. Members)

Please wait. I am prepared to stand all the nonsense that can be spoken from your side. Here you say that it is a solemn occasion. But you are the 'first culprit to disturb the solemnity of die occasion.

SHRI N. SRI RAMA REDDY (Mysore) Observe some decorum. Have sojne patience

MR. CHAIRMAN: Kindly do not interrupt.

SHRI S. N. MISHRA: Do not worry. I will take care of myself.

श्री राजनारायण (उत्तर प्रदेश) : हम सीघे जेल से चले आ रहे हैं और कार्य-वाही समाप्त होने के बाद फिर जेल जाएंगे । आज पहली मर्तबा सुप्रीम कोर्ट ने सेन्स से काम लिया है । उन्होंने पालियामेंट के मेम्बरीं का यह हक कबूल कर लिया कि वे जेल में रहते हुए भी कार्यवाही में भाग लेने के लिए जेल से जा सकते हैं और कार्यवाही में भाग ले कर सीघे जेल आ सकते हैं । उन्होंने दो दिन के लिए हमें कहा । हमने कहा था 1946 में जब कांस्टीटुएन्ट असेम्बली बनी थी, तब से हमारी मांग थी कि प्रिवी पर्स और विशेषाधि-कार न दिए जायें । सन 52, 57, 62 और 67 में हमने यह मांग की थी

(Interruptions) हम बोल नहीं, रहे हैं, हम आपके द्वारा सदन को सूचना दे रहे हैं कि सदन के सम्मानित सदस्यों को अपने मौलिक अधिकार की अनुभूति होनी चाहिए । सुप्रीम कोर्ट से फार दि फर्स्ट टाइम हमने यह बात कवूल करवा ली कि पालिया-मेंट के मेम्बर को यह हक है कि जेल में रहे, जाकर पालियामेंट अटेंड करें और फिर सीधे जेल में चला आए ।

श्री सुन्दर सिंह भंडारी : अब आप आं गए हैं, अब बैठ जाइए, मिश्र जी बोल रहे हैं।

भी राजनारायण : मिश्र जी को भी में बताना चाहता हूं । गवर्नमेंट प्सीडर ने कहा राजनारायण जी से बांड ले लीजिए, धन्दिरा जी समझ लें कि कैसी उनकी सरकार है, हमने कहा कि हमारी बात में बकत है तो ठीक है, हम बांड से नहीं बंध सकते, छमारा माइन्ड हमको बांध सकता है, यह सरकार कितनी खराब है, उसको माननीय गदस्य समझ लें और बाकी जो बातें हैं, फिवी पर्स पर जब बोलगा तब कहंगा ।

श्री पीताम्बर दास : अगर यह व्यवस्था आपने स्वीकार करवा ली है, तो हम लोगों के लिए बंगलों के एलाटमेंट की जरूरत जाती रहेगी।

No allotment of bungalows will be heeded.

SHRI S. N. MISHRA : I was, Mr. Chairman, referring to a pressi report in the Hindustan Times and the line at which my speech was interrupted was. "The Government would have to go into the matter thoroughly and decide whether the resolution could be implemented and, if so, in what manner whether it could be implemented and, if so, in what manner ? —*tae manner is also important—this is what thehon. Prime Minister was pleased to say at a particular meeting of the Executive Co»mittee.

Let me come back to the point that we have always bxo for the abolition of the privy purses and privileges of the Princes. We had reiterated our resolve in this connection at the Gandhinagar session of; the All India Congress Committee in Ahmedabad. In Parliament also, our Members had always joined with other hon. Members-and even on their own, oi» many occasions, they had expressed their views in this regard-in demanding the abolition of the privileges and privy purses of the Princes. So whatever may be the dust that is sought to be so assiduously raised by interested persons about our stand, our object remains unalterably the same. Let there be absolutely no doubt about it. (Interruptions) Mr. Chairman, for all these interruptions, I wiH require time.

MR. CHAIRMAN: Please go on.

man, while seeking to do it, there was no malice, no bitterness, no illwill.no dis respect against the Princes in our hearts. Indeed, we are not very happy that we are thinking of wielding the axe against them. Whatever the omissions and com missions of their past rule, the Princes had completely wiped them out by the supreme sacrifice that they had made at the crucial moment in the history of India. And it is highly unbecoming of us to go into that past. Let us delve into our own. past; many of us would be found to be much worse offenders than the Princes have been in the past. Mr. Chairman, you know the kind of sacrifices they have made. In some cases they were actually thrown on die streets. When we are thinking of the Princes, we are thinking of only a few of them. But the vast lot of them, and pro bably the majority of them, were actually thrown on the streets. A grateful nation will, therefore, always remember it and re cord it over and over again. That is what our party would do. Some times we talk of the distance that sepa rates the misery of the many and the luxury of the few, and indeed there are very humiliating, degrading and vulgar distances existing between the few rich and the vast numbers of the poor. Some Princes, not all, do enjoy and they should be-in fact, they should have been- progressively eliminated. In fact, that was our policy also from the very beginning. Bat if we consider what separates tke honourable Members of this House fnoni the vast masses of India, it is very pain ful for me to find that in the space of the five bungalows that we are occupying on Dr. Rajendra Prasad Road. 300 quarters of Class IV employees existed. This space that is occupied by bungalows gives accommodation to 300 employees of Class IV. And yet we are always raving and ranting, not in thi* House, outside, against many of the distances that separate the poor from the rich. It is remarkable that the Princes have again fallen in line with the national objective. They only wanted it to be done in a proper and honourable way. T have gone through alt the correspondence that has passed between the honourable the Prime Minister and the Princes and nowhere have I found that they do not want to fall in line with the

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SHRI S. N. MISHRA : But Mr. Chair

fi'ational objec! ve. Politics changes after each generation. So many things done in the past will have to undergo mutations and modifications. Some of them may evert have to disappear completely though w. are conscious of the good Old wise saying that the more things change, the more they remain the same. It was indeed right of the leadership which brought about these agreements and 'covenants, to ;tick to them. Indeed I would have no respect for that leadership if it backed out on them. If Sardar Patel, the great Sard.ir. was rising every moment higher in the political firmament, it was because the instability of the country was increasing. The more we move away from the path chalked out for us by Sardar Patel, the more will there be the instability in the country. If the great Sardar had gone back upon his word, I would have l< is respect for him. So also for our late Prime Minister Pt, Nehru {Interruption) In the forums of the AICC on many occ. sions he always expressed his resolve to stick to them. The same would be true if our great Maulana Azad had gone back on his word. Therefore, it was, if I may say so now that the honourable tl e Finance Minister happens fo be just in front of me at the moment, in fact the 1 eight of fantasy, if not t)f impudenci, for him to have said that if Sardai Patel had been alive today, he would have gone back upon his word. Probably he was looking upon the great Sardar

(Interruption)

े श्वी नेकी राम (हरियाणा) : अंग्रेजी बग्नेलोये तो बात ठीक नहीं हम को सुनाई ॅमहीं देता।

SHRI S. IT. MISHRA: Mr. Chairman, Would you p ease ask him not to interrupt me?

THE MINISTER OF FINANCE (SHRI Y. B. CHARAN): Just a word. Let us forget about Sardar Patel. You are going back upon our own words.

, SHRI S. «. MISHRA: No, you are going back lpon your word. It was the height of in pudence on your part ; . . .(Inteniiptioi^). Let me come to that. Do not smart under (Interruption). You

are a good parliamentarian, you will take it . , .

SHRI N. G. GORAY: I just wanted to know what Mr. Mishra exactly said Was it "the height of impotence" that he said ?

SHRI S. N. MISHRA : Impotence? All right, if the honourable Member wants to add that word. I would accept his amendment.

I P.M,

MR. CHAIRMAN : Shri Mishra, I am addressing you. If your speech is likely to be finished within the next few minutes, we will continue to sit till then and adjourn the House. In that case, you can continue your speech.

SHRI S. N. MISHRA : No, Sir, I am likely to take a little more time.

MR. CHAIRMAN : If that is the case, I would let you continue after two. Nov; we will adjourn the House. But before doing that. I have got to say one more thing.

thing.

I have got a very long list of speakers from both the sides. After Shri Mishra has completed his speech after we reassemble at 2 o'clock, I will request the hon. Members on both the sides to bear in mind that the list I have got is very long and therefore the speeches will hav; to be very short and brief. Also we should bear in mind how long we are going to sit today.

SHRI S. N. MISHRA: Sir, as far as-I am concerned, you might give me time according to the total time available to my party.

MR. CHAIRMAN : That is right.

अती राजनारायणः : एक दिन और बढ़ा दीजिये, श्रीमन् ।

MR. CHAIRMAN : We will continue the discussion after lunch. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at two of the clock, Mr. Deputy Chairman in the Chair.

SHRI S. N. MISHRA : So, Mr. Deputy Chairman, I was referring to a remark of the hon. Finance Minister about Sardar Patel and, to repeat, I would say, that it was highly improper on his part to have suggested, even remotely, that Sardar Patel would have gone back on his words. May I, for the information of this House, quote what Sardar Patel said in the Constituent Assembly of India ? Now, in quoting this, may I also emphasise that I, of another generation, would not go by the same kind of criterion, although in my lifetime, if it happens, I will certainly stick to the guarantee or assurance that I give to others. This is what the great Sardar said :—

"Have you read that history ? Or, you do not care for the recent history after you began to make history. If you do that, then I tell you We have a dark future. Learn to stand upon your pledged word... Can you go behind these things ? Have morals no place in the new Parliament ? Is that how we are going to begin our new freedom? ..."

"Do not take a lathi and say. 'who is to give you guarantee ? We are a Supreme Parliament.' You have supremacy for this kind of thing ? To go behind your word ? That supremacy will go down in a few days if you do • that."

This is what the great Sardar said on that occasion and, even so, the hon. Finance Minister chose to interpret him in his own way and therefore. I was saying, Mr. Deputy Chairman, that the hon. Finance Minister was looking upon the Sardar in his own image. But, at the same time, I would like to stress that the degree of obligation on us, of the next generation, ia bound to diminish and, yet, we cannot be completely oblivious of the commitments of our predecessors. The art of statemanship, Mr. Deputy Chairman, lies in bringing about a marriage between ihe two, the past and the present, and that is the art of democratic change.

There has been a certain ethos of the Indian development and the spectacle of the present troubles that you face in this cauntry is because this ethos has been mercilessly destroyed by the present

Our revolution. Government. as somebody had remarked at one time, was like oil stain spreading noiselessly. That was the spirit of our evolu: tion. So, when we accepted, Mr. Deputy Chairman, this objective which, as I said earlier, remains unalterably the same, of doing away with the privileges and the purses of the Princes, we simultaneously accepted, however genera) in form it might be, the need for adopting the means and a strategy in consonance with the Congress tradition that there is nothing like having a kind of platonic love for your ideal without spelling out your objective in concrete terms. What the Congress Party, of which I happened to be tlie Leader in this House, demands is that you must place before us the complete picture, not only the ideal with which you seem to be having some kind of a honeymoon-that honeymoon must end soon now because w[©] are going to get into the brass tacks. So What is tlie complete picture ? Unless we know the means, the strategy you want want to adopt, and since we find that it remains even now more or less as a rhetorical concept, we have no doubt that we will have to differ from this approach of the Government. We have been brought up in the tradition and the atmosphere generated by Mahatma Gandhi where we cherished means no less than the ends. Still it is part of the great heritage which has been, handed down to us. Therefore it is very unfair to this House to be asked to judge a thing which is not complete,. What exactly are we expected to judge? This is something school-boyish or if I may say so, school-girlish approach to the whole problem. Where is the picture tliat we are expected to judge ? The Parties in this House are committed to certain ideals which prima jacie would appear to be broadly the same and yet we are poles apart because our means are so different, our strategies or methodologies are so different. Therefore it is not right for us to be asked to agree on this. The agreement is on the level of the objective but the agreement must be no less important on the means and strategies to be adopted and what prevented this Government to come before us with the complete picture, beats me completely. Where was the need for hurrying ? We had given you sufficient time. A reference was made to the speech of Shri Gurupadaswamy, the

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Deputy Leader of our Party. We all have been smarting under the delay but that should inspired you to come out have details. Were two years not with all sufficient to come out with details ? Is the Parliament of India to be treated ir this manner? That is our main grievance Why exactly are we not furnished with the The Prime Minister said in the details? other House : "We are working out thi details, we shall make certain transitional arrangements" and she broadly indicated that the transitional arrangements would include the payment of lump sums I nd also the compensation in a differential v ay, probably on a progressive basis. Tl at was broadly the indication she gave but if at all the measure with regard to this is to come before the Parliament, why cannot it come simultaneously with this Bill ? If the Members of the Opposition also join thie Government on this issue, they are being unfair to the House. What after all is the reason for this delay ? So I submit that we do not agree with this manner of approach to this problem and the manner is no less important as f emphasised a little earlier. For us the means are in fact more important and the more important. manners are Ojr apprehensions are indeed very great so far as this approach is concerned. Can anybody theoretically argue with me that it could not lead to the bomptete negation of the objective ? If everything is liehind the purdah, this might lead to the rogation of the objective. In fact, one Me Tiber belonging to the Congress Party (It), a senior Member at lad come out with a that, Shri Arora, statement a few months back that this might undergo a change for the better in the interests of he Princes. He had come out with a lcmg statement. I do not have it now before me. So it might well be a complete neg; tion of the objective we have in our minds It might be just the opposite of what we desire and later on if the Prime Minister comes with another measure and ask J us to pass it, it would not be doing jus'ice either to the cause all of us want to espouse or to the manner to which we h;ive been committed earlier.

Now, Mr. Deputy Chairman, with this kind of blanket measure, does this Govem-ment expect ihat we would trust them with all the powers and the manoeuvrings that they would have under this Bill although it is extremely doubtful that they are going to exercise much of the powers even under this Bill ? That is my legal and constitutional analysis of the whole thing to which I would come a little later. Even if I concede that it does equip them with certain powers, even then does this Government expect us to trust them with those powers ? Have we not got the experience, unhappy experience at that, so far as the abolition of company donations is concerned ? We all had hoped that the abolition of the company donations would diminish the predominance of the capitalists in the political life of the country, and it was precisely with that objective that we had supported that measure. But what do we find? Now at the present moment, is it not very clear to the hon. Members of the opposition that the Members of the Government seem to be collecting buckets of money under the counter without any let or hindrance ? And all are silent spectators of this, and we are deluding ourselves, under the label of progressivism we are deluding ourselves that we have done a remarkable job after having passed that measure. Now this is what is happening. (Interruptions) Then, Mr. Deputy Chairman, Government has been helping in fact the capitalists to augment their black money...

SHRI C. D. PANDE : Blackmail.

SHRI S. N. MISHRA: ...and then claim their share out of it. What is happening, you see under this Abolition of Company Donations. Similarly, so far as the bank nationalisation is concerned, which as a united party, we had supported, what is the story you hear now-a-days? There is hardly a big loan which can be granted to any person without some kind of a pagri to important individuals.

SHRI SHEEL BHADRA YAJEE : Question.

SHRI S. N. MISHRA: Therefore, we have always pleaded for democratic, controls and safeguards. Sir, so far as this bank nationalisation was concerned, we did not want this measure to be thrown into the lap of the bureaucracy.

And then you know about the licensing procedures also, and it is the verdict of some of the expert bodies that they have led to the concentration of economic power whereas the licensing was meant for, reducing concentration of economic power,

[Shri S. N. Mishra.]

il has in fact led Io. more concentration of economic power.

Under these circumstances—1 have given you, only by way of illustration, a few cases; they are not at all exhaustive— it would be difficult for us to trust this Government with any powers if at all this measure is going to give them the powers. (interruptions) The main thing is that Ihey have got the big capitalists under Iherr clutches, because of the coercive powers that they have and the corruptive powers that they have. They want now to have ihe princes in their clutches, and this big combine of the capitalists and the princes they want to utilise for the aggrandisement of their own parly interests. That of course we cannot ignore.

Mow, after having said this, Mr. Deputy Chairman, 1 would like to submit that it is also the duty of this hon. Parliament to see that the measure that we pass is legally and constitutionally sustainable. And if any hon. Member of the House lays stress on the legal and the constitutional aspects, some Members generally tend Io think that to take such a position is riot progressive. May I say that if Parliament have to pass any measure then it does not redound to our credit to find that our measures are struck down by the hon. Supreme Court? We faced some trouble so far as bank nationalisation was concerned and it was to our great humiliation that this measure was struck down by the Supreme Court. It does nol reflect very well on the intelligence and legal acumen of the Parliament of Jndia that our measures are struck down. May 1 say, therefore, in this connection that it appears to me that the legal and constitutional aspects of this measure, which we would like to succeed coming in another form, have not been properly and adequately looked into ? If we wanted to make this measure a cast-iron case in order fo be sustainable in a court of law, (hen we should not have indulged in the mere heroics and the verbal progressi-vism that the Government and particularly Ihe Prime Minister seem to be parading in this House. We must take care of the legal and constitutional aspects and from that point of view J would like to say that it is not satisfactory. (Interruption).

That is the legal aspect. Now, it appelus io me that this measure is an exercise ia irrelevance. I would go further to say tliat this measure might well prove to be an exercise in futility. Now, what are ihe basic documents from which the rights and privileges of the Princes originate, front which they How '.' They are the agree a and the covenants. The relevant clauses of the Constitution do not indicate anything more ihan the fact that the Constitution making body of Jndia was a registering body. It was simply registering the agree ments and the covenants that had been entered into by tlie Princes on the me side and the Governmen! of India on other. Now. if the basic documents rer .in the same. 1 really do not know t exactly we are going to achieve by The first thing, therefore, fo which Government should have addressed , :i was to alter er fo abolish altogether basic documents, the basic agreements. For that the Government of India do not l any special authority from they Parli Had come forward with these arrangements with regard to documents, and the covenants, then. jf course, the clauses which they are si to delete would have become coni; redundant or infructuous. The delete these articles from the Constitution, mil, does not mean the abrogation treaties and agreements and Ihe covenants. Therefore, the mother-document remaining the same, the Constitution, which is simply a registering document, cannot and going to help us in the direction in v; Vdi we want to go. So, I am the person, wko is in favour of the abolition of the privy purses and privileges, not Mr. Hi Gupta who would like to suspend his bgal mind so far as this is concerned.

SHRI BHUPESH GUPTA: My is an interesting idea of mother-hood.

SHRI S. N. MISHRA: All right you have no idea at least of a wife.

SHRI BHUPESH GUPTA: For ti 1 believe I have to go to the Princes I ber.

SHRI LOKANATH MISRA: Yoi get plenty of them in Russia.

SHRI S. N. MISHRA : Now, Si I would say that the Government is not iy ing to translate the objective into res'-';'.

Had they tried o do that, they should have addressed themselves first to this task. Now, artide 291 merely indicates the mode of payment. Even this article 291 is inherently infructuous in the sense that article 363 prevents Ihe Princes from going to court. Even if the article remains in the Constitution and if we prevent payment fron accruing to the Princes, what would have happened? Nothing! You can prevent payment even right now, without deleting the provisions under article 363. Th; poor fellows are prevented from goirg to the court. This is an exercise in ir elevance. It is not as a rhetorical flourish that I wanted to say this hut I would like the hon. Members to consider this a'pect seriously. If the Government do not want to abolish privy purses altogether and tht y want only to reduce the payment, do it icre and now; what prevents you from doing that ? But no. They thought that sin ;e Ihe agreements and covenants were t ;ere they could not do I'ruit. Now it is rue that according to that article, if you read literally article 363, that prevents the princes from going to the court. But may I submit that that would not hold ultimately would not be sustainable in the eye of the court ? Whatever we may like to satisfy ourselves with in the House, the court is not going to be satisfied with tha kind of interpretation of article 363.

MR. DEPUTE CHAIRMAN : You have taken 45 minuU.

SHRI S. N. MISHRA : No, Sir. 22 minutes earlier ncluded 5 minutes of inter-rupiions. That vould only mean 17 minutes earlier.

MR. DEPUTY' CHAIRMAN : One hour five minutes are allotted to your party. I am only telling him the time allotted to his party and i re time taken by him, so that afterwards no other Member of his party could co iplain about that. You continue.

SHRI S. N. KHSHRA : I shall take half a minute only ia refer to the remarks you have made. I took about 22 minutes. Four or five n: nutes were interruptions. That leaves 17 minutes. Whatever interruptions take p ace, I am not going to include that in m share.

SHRI SRIMAN PRAFULLA GOSWAMI (Assam) : Let hirn give an assurance that he will not interrupt when I am speaking.

SHRI BHUPESH GUPTA: Since Wa have given Rs. IOO crores to the p now a spokesman is speaking for Ehe princes _

SHRI S. N. MISHRA : He is a s] man of a foreign power.

SHRI LOKANATH MISHRA: When we talk about princes, they prevent us Princes are citizens of this country.

(Interruptions)

MR. DEPUTY CHAIRMAN; order.

SHRI S. N. MISHRA: Even the decessor Government had taken the v*ew that the treaties, covenants and the agree* ments could not be referred to arbitrates in the case of a dispute. They consistently took that position and they always amn-> tained that the Crown Representative, subject to the Secretary of State, was the final interpreter of the treaties with the States. And yet what happened is extremely important. Shri B. N. Ran has made a certain reference to three cases though in a different context altg before the Privy Council. The interpretation of the treaties was referred to the Privy Council. That was in the case of Forestee v. the Secretary of State, number one. Secm/ily Muhammad-Yusuf-ud-din v. Queen Empress) and others. He has also referred to another case, which was a recent English case; that was Stark vs. Public Trustee. All these cases' showed that the court maintained that they could get into the matter of interpretation, and in the first case, it was dec/-led that Begum Summroi was not a sovereign, she was only a tenure-holder. My appre't-n-sion is that the court would not find itself shut out from interpreting the treaties ind covenants; and in fact they might say that since it also falls within the category of property-property meaning interests in corporeal things; corporeal things meaning something tangible and mater the court would not entertain the argument that they can be prevented from going them.

[Shri S. N. Mishra.]

Therefore you have to see to it that this measure, becomes as cast-iron as possible. But I have not found any argument being advanced from the other side that it would be so. Therefore, the best arrangement that could have been arrived at was through negotiations and agreements. Now, negotiations did proceed for some time, and what I find from all the papers that have passed between the Prime Minister and the Princes is that the Princes had made certain suggestions. Not only that, they have responded to the invitation of the Prime Minister to cooperate with her. In one of the letters they have mentioned-probably it was the Maharajah of Baroda-that they were prepared to abnegate themselves in the interests of the country. It was perhaps the last letter of August 28. But here is the failure of statemanship. What Sardar Patel could do at the snap of his finger and without raising his eyebrows now these people have not been able to do during the course of the last two years after we passed the important resolution in June, 1967.

SHRI ANANT PRASAD SHARMA: You are opposing?

SHRI S. N. MISHRA: What am I opposing ? You are opposing yourself.

SHRIMATI INDIRA GANDHI: Have a sense of humour.

SHRI S. N. MISHRA: The Government is opposed to itself. That is what I am saying.

So, Mr. Deputy Chairman, the Prime Minister tried to make out that this was a historic occasion. This is historic, indeed in the sense that it shows the failure of statesmanship, this shows the failure of leadership, to bring about the abolition of privy purses in a manner in which it could be acceptable to all and it could be particularly sustainable in a court of law. If we come to grief later, it would be we who would be responsible for falling in line with a Government which has no concern for the judicial scrutiny. This is going to be exposed to all kinds of judicial uncertainties. Therefore they are not solicitous about achieving the objective which we had set before ourselves. This is my humble submission.

And finally, I would say, Mr. Deputy Chairman, that my party would have been only too glad to support this measure. On this measure...

SOME HON MEMBERS : Ah ! ah 1

SHRI S. N. MISHRA : Yes, yes. You expect me to toe your line. {Interruptions) My party would have been only too glad, because as I have stated here categorically and emphatically, our objective remains unalterably the same. Our party would have been only too glad to support the measure had it been brought in a manner in which it should have been... {Interruptions} Had the picture been complete...

{Interruptions)

MR. DEPUTY CHAIRMAN : Order, order. Please.

SHRI S. N. MISHRA : ... had it been brought in the proper manner and had the picture been complete. Keeping many things up her sleeves, the Prime Minister cannot persuade us to support her. We like everything to be placed, all the cards to be placed before us, not to use some cards for political exploitation. And article 363 which remains in the Constitution should have been suitably amended to give them the right to go to the court, I do maintain even now that they have got the right which they would exercise in any case. But you are losing grace by not suitably amending it so that they were brought on levels of equality with other citizens and they were able to hold their heads as high and proudly or as humbly as other citizens. This is one of the grave injustices that is being done.

With these words, I close.

SHRI TRILOKI SINGH (Uttar Pradesh) : Sir, I rise to support the motion moved by the honourable Prime Minister.

श्री राजनारायण : अरे । आप हिन्दी में बोलिये ।

श्री बिलोक सिंह : उपसभापति जी, मैं हिन्दी में अपनी अर्ज करने के लिये तैयार हूं अगर दक्षिण भारत के माननीय सदस्यों की यह इच्छा हो, और उनको कोई ऐतराज न हो।

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एक मामनीय सदस्य : अंग्रेजी में बोलिये ।

SHRI TRILOKI SINGH : Sir, as I have said, I rise to support the motion moved by the horn i time Minister. I have carefully heard tie honourable Leader of t'ne Opposit;on and I was surprised to know that what the leader of the Opposition has opposed is i ot the abolition of privy purses or ,;. pel onal privileges of the ex-Rulers of Indian States but the manner in which it is proposed to be done. He has not indicate< the manner in which it should have heen done, which should have been prope: although he took a pretty long time tc expound his thesis. He has also drawn ir: ihe names cf Sardar Vallabhbhai Patel and lawaharlal Nehru. As everybody knows not only in this august House but outsk e also, Sardar Patel was a man of history even as Jawaharlal Nehru was a mar; of lestiny, and they do not need any support as their position in his tory is not in any manner affected by the opinion, mc:i h unbly I would like to submit, either cf this august House or of the peo; tside in this country, Olof the whole world. Then, Sir, he has brought in : n< of the great Mahatma and tried to bui J his argument upon the means, the puri.y of means. As I said earlier, he ha?, rot been able to give out the means which he would have liked the Government to adopt. He is afraid of the mighty power o the Supreme Coun and the High Courts of India, the Judiciary. Let him know, Br, I would like to com municate to him through you, that the very basis cf am Constitution is not the due process of I; w but the procedure esta blished by law; Parliament is supreme, the Legislati dia are supreme, and not the Supreme Co irt or the High Courts. (Interruptions) if he says that we are only going to r write the whole Constitution of Tndia, I wonder how his argument can hold good even for a minute.

As the title of the Bill goes to show, this is the 24 ;h amendment. Twenty-three amendments have been passed, and there are reasoHB to believe why there is so much hue a, d cry over this 24th amendment and there was not so much for so many nther amendments to the Constitution whi:h were passed by Parliament and assen ed to by the President of India.

ruptions)

SHRI LOKANATH MISRA: There was a much bigger hue and cry during the 17th Amendment. Mr. Triloki Singh unfortunately was not a Member of Parliament then. He might have been a Member of the Assembly.

SHRI TRILOKI SINGH : I might say I am none the wiser by the information ujbmilted by the honourable Member of the Swatantra Party. What I want to submit is this : These 23 amendments to the Constitution involved the interests of not a few hundreds of people but millions of people, and when the interests of millions of people were involved the honourable Member opposite, particularly the party of the honourable Leader of the Opposition, were not so much exercised or concerned. I would like the honourable Members to stand a little nonsense even if I utter it, because I believe in the principles of parliamentary democracy, even as I stand the nonsense of so many others. Let them say if they have anything to say. I would actually not only listen to them but also try to appreciate tiheir point of view. Sir, when the interest of millions were involved from all parts of the country, there was not so much hue and cry, there was not so much grievance. But when the interest of only a few handful, a few hundreds are involved, then it is not possible for a man like me. who has all along his life strived not only for the attainment of freedom of India but a just social order, a socialist society, to keep silent if the Leader of the Opposition says that the Leader of the party to which I have the honour to belong aims at power. Our aim has been not only to aim at power, but achieve it and to retain it for as long as possible.

Even when the Britishers were there, even when there were so many others in this House and outside who doubted not only the means that we adopted to throw the Britishers out of this country, but who questioned our objectives in 1920, in 1930. in 1931, in 1940. in 1942 and in 1947 also to achieve complete independence for our country, not only the parts which were under the British rule, but also the parts which were supposed to be States, complete Indian under the independence for the whole of the country. That was our objective.Complete independence was the

[Shri Triloki Singh.]

objective and. as its natural corollary, we wanted to come into power. And We did so. When the Britishers went away lock, stock and barrel, it is not that the power was handed over to A, B or C or anybody picked up by the Britisher in India. The power was handed over by the Britishers to those who strove for power. We are holding it now and there is nothing objectionable io it in parliamentary history.

Sir, the hon. the Leader of the Opposition says that the means are not pure. Did not the great Mahatma say that these Princes were an anachronism ? Did not Vallabhbhai Patel say the same thing ? This is what he said on the 15th August 1948 in the Constituent Assembly which was also the Parliament of India in those days :

'Tn such circumstances, after careful and anxious thought, I came to the conclusion that for smaller States of this type based on circumstances which are described above, there was no alternative to integration and democratisation."

Sir, much stress has been laid upon history. I do not wish to go into the history of the existence of the States, how these States came into existence. Everybody knows. It is all a matter of history that the Britishers created most of them. The ancestors of some of them were famous for the thugi two hundred years back. Then there were also those who revolted against the Moghul Empire and instead of being the Viceroys of Deccan became the Nizams of Hyderabad. Who does not know all this ? I need not go into details.

Then, Sir, in my State, the State to which I have the honour and privilege to belong, an Indian State was created in the year of grace 1911 because of their loyalty to the King Emperor and the Queen Empress and so on and so forth. So, Sir, what are these States ? And how did they integrate ? Is it not a fact that Hyderabad was most reluctant to integrate ? Is it not a fact that Junagadh did not integrated at all ? I wonder what the hen. the Leader of the Opposition would like to be done in the case of Hyderabad. Who does not know that the integration of Kashmir was also done imder certain compelling circumstances ? And is it not Sardar Vallabhbhai Patel and his Secretary who have put it in

black and white that the Jodhpur Maharaja pointed his pistol at the Secretary of Stales Mini try of the India Government if he talked about integration and accession to the Indian Union ? As you know. Sir, if the whole of India became free, if the entire Banaras district became free, how could Chandauni and Gianpur tehsils remain independent ? And then, Sir, the paramount power is gone, but the vassals have remained. Surprisingly, there are still in this year of Grace 1970 so many persons holding brief for the retention of these Princely privileges.

(24th Amdt.) Bill, 1970

AN HON. MEMBER : Shame.

It is not a question of shame. It is a question cf wonder that those who believe in democracy, those who believe in equal opportunities, those who believe in fundamental rights, also wish to retain the Princely order, not their political privileges but their personal privileges. I can very well understand if one were to argue, work for, agitate and even carry on a movement for the retention of those privileges which are not personal. To talk of something personal in 1970 is something incomprehensible for a man like myself, a humble soldier of Swaraj who for his whole life worked for the attainment of independence. Let the other side think over it.

Now, what is the subject matter ? These Princes entered into certain agreements and covenants with the Dominion of India. As is so well known in international law and otherwise, a treaty can only be between two sovereign and equal powers. Now, as soon as they entered into this treaty, they became overnight citizens of India and lost their sovereign character. The Indian Union has managed to retain its sovereign character. The ex-Rulers of Hyderabad. Gwalior, Jodhpur or Jaipur no longer retain their sovereignty. They have become citizens of India. Now the treaty is between two partners, one of whom has ceased to be sovereign. May I know if it is suggested that these treaties will hold good in perpetuity, till eternity ? Even Mr. Morarji Desai, if the press report is to be believed, said that these Princes cannot be allowed to retain their privileges in perpetuity. I think he was right. He was not only technically correct but also politically correct, because a treaty between a sovereign power and a power which is no longer sovereign.

can no longer in d good. Therefore, when this House abou: nine months ago...

SHRI LOKANATH MISRA : Having disarmed them, ir, t not perfidy, cheating ?

SHRI TRILOLI SINGH: I would like to draw the particular attention of the hon. Leader of the Swatantra Party who is very attentive to what I am saying and for which I am thankful to him, that it was only in December 1969, i.e. say about nine months ago, that this ai gust House adopted a resolution that w.iys and means should be found for the abolition of the privy purses and the personal privileges of the ex-Rulers.

SHRI SHEEL BHADRA YAJEE : They are shameless characters.

SHRI TRILO <I SINGH : My friend is depending too rmch upon their shamelessless. There is nothing like shame in politics.

श्री जगदीश प्रसाद माथुरः जैसे आपने पार्टियां बदलीं...

(Interruption)

SHRI TRILOKI SINGH : Let me repeat it that there is nothing like shame in politics.

(ntcnupiions)

MR DI-PUIY CHAIRMAN: Order, please.

SHRI TRILC KI SINGH : There is nothing like shane in politics. And consistency, I would like to remind the hon. Leader of the Opposition, is the virtue of a fool.

श्री उपसभाषति : राजनारायण जी, आप बैठिये, सून लीजिए।

श्री राजना रायण : मैं यह कहना चाहता हूं कि मिश्र जी को परेशान नहीं होना चाहिए बाबू तिलोकी सिंह जी यह कह रहे हैं कि एस अ एन अमिश्र जी, घवराइये मत, मैं आप की तरफ भी आ सकता हं। श्री विलोको सिंह : माननीय सदस्य संयुक्त सोशलिस्ट पार्टी को यह पूरा अधि-कार है कि वह मेरी बात को मायने खुद पहनायें, लेकिन मैं उन के जरिये से लीडर आफ दि अपोजीशन को याद दिलाना चाहता हं कि

he has said it was the joint Congress. I should have thought that if it was the decision of the joint Congress to which he was also a party, it naturally follows that there is joint responsibility insofar as that policy is concerned; he should stand by it. (Interruption) May I remind the honourable the Leader of the Opposition and his parly Members that after the split in the so-called joint Congress what they were afraid of was the tampering or the watering down of the tenpoint programme adopted at the Bangalore session of the AICC ? And their leader in the other House, if I may name him with your permission, Dr. Ram Subhag Singh in the meeting of the All-India session of the Indian National Congress at Gandhinagar, remarked that we will continue to press the Government to implement the AICC directive to abolish the privy purses forthwith

SHRI S. N. MISHRA : What have they done all the time ?

SHRI TRILOKI SINGH: These words were uttered on the 6th December, 1969 at Gandhinagar, a place somewhere near Ahmedabad...

SHRI BABUBHAI M. CHINAI: That was not what my leader had said. What he wanted was that there was no true picture, no full picture, and that the Government should come out with the full picture p;nd we will accept it.

SHRI BHUPESH GUPTA: I have no doubt that Dr. Ram Subhag Singh was pressing it all the time.

MR. DEPUTY CHAIRMAN : I would appeal to honourable Members, let there be no interruptions please.

SHRI TRILOKI SINGH : Now, Ioo;, at the word "forthwith". With this direction and with ihis test, with this fear tl ' there is anything. .

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MR. DEPUTY CHAIRMAN : Please finish now. You have taken twenty mmutes already.

SHRI TRILOKI SINGH : First of all let me know how long you ar[®] going to give me.

MR. DEPUTY CHAIRMAN : It depends upon your parly.

SHRI TRILOKI SINGH: I will finish soon. But I was told that I could easily take twenty minutes.

MR. DEPUTY CHAIRMAN : You have taken already nineteen or twenty minutes.

SHRI TRILOKI SINGH : Mr. Deputy Chairman, I never thought that a person like me also needs a reminder from the Chair that his time is going to be up.

Therefore, what I wanted to say is this that when they wanted it to be done forthwith, now if what was passed by this august House in December last is taking shape, is likely to come forth within a few months, why are they botheied about it? There must be something which is not a consideration of love and affection. I would go further. There must be something which is not political. There must be something • which is other than these two. What it is I have yet to find out. That I will leave to the judgment of the honourable Members. Therefore, what this Bill seeks to do is to delete or omit Articles 291 and 362 of the Constituion. Aricle 291 is a mere recital of fact that such and sucli agreements have been entered into and the manner in which-over this the honourable Leader of the Cpposition says that the money to be paid will be paid from out of the Consolidated Fund of India. And it would be free of tax. This free-of-tax provision is in the treaties as well. Article 362 of the Constitution merely lays down a directive to the State legislatures and the Parliament that they shall, in making the law, see to it that due regard shall be had to the guarantees or assurances given under any such covenant or agreement as is referred to in Article 291. It lays down a direction. Supposing this regard is not given, what will happen?

The honourable Leader of Ihe Opposition said that if we do anything which is later on set aside by the Supreme Court or the High Court, this House will expose itself to ridicule and the passage of this Bill and adoption of this law will be an exercise in mere futility. This is v.hat he said. May I know if he is not aware of the fact that during the last twenty years after the Constitution came into force or even a little more than that, there have been so many cases where the laws passed either by the Parliament and assented to by the President or by the State legislatures were struck down by the Supreme Court or the High Court on one ground or the other...

{24th Amdt.) Bill, 1970

AN HON. MEMBER : For what reasons?

SHRI TRILOKI SINGH : The reasons are for the hon. Member to find out. With his bulky body, he is expected to know better than a thin and lean man like myself.

But that does not mean that the Parliament in its supreme wisdom should not exercise its right of amending the Constitution in piusuance of its policy of achieving certain social and political objectives, economic equality, and so on and so forth. Even if the Supreme Court strikes down a law passed by the Parliament, where is the harm ? An hon. Member opposite said that we would have to be ashamed of ourselves. There were at least 50 occasions when we would have felt ashamed. What is the harm if we get one more occasion to feel ashamed, if the Supreme Court or the High Court |st(rikesi down this Constitutional amendment ? I would like to say that there is one more article-article 366(22). That gives only the definition of 'ruler'.

श्रीमन्, माननीय राजनारायण जी बहुत खुश होंगे, लखनऊ में जब अंग्रेजी हुकूमत कायम हुई तो एक नहीं सैकड़ों ऐसे थे जिनको लोग मुखातिव किया करते थे, जनाब वाला, नयाब के नाम से, मुल्क नहीं है लेकिन नवाब हैं और यह जो इंडियन स्टेट्स के साथ इंटेग-रेशन की बात हुई, ट्रीटी और सनअद हुई उसमें भी रहा महाराजा निजाम हैदराबाद और जमीन एक इंच नहीं, महाराजा म्वालियर... SHRI BHUPESH GUPTA : His Exalted Highness.

श्री तिलोकी सिंह : . . और जमीन एक इंच नहीं है । ये नवाब बेमुल्क, एक नई कौम पैदा की गई थी स्वराज्य होने के बाद, और मैं तो मुबारकवाद दूगा श्रीमती इन्दिरा गांधी को. भारत की प्रधान मंत्री को, कि उन्होंने हिम्मन की और जुर्रत की । यह एक मोम्मा था, एक कौम है जिसका कोई वजूद और वकार नहीं था...

श्री निरंजन वर्मा (मध्य प्रदेश) : और आप 22 वर्ष तक खामोश रहे, आप कहां थे।

श्री विलोकी सिंह : ... और जिसका वकार महज कागज में था, उसको कागज से हटा कर इस धोकाघडी को खत्म किया।

जनसंघ के माननीय सदस्य फर्मात हैं कि मैं कहां था। मैं जहां था वहीं हूं। मैं जहां था वहीं हूं और अगर इधर के बैठने वाले चन्द हजरात और उधर के हजरात ने आज एक राय बदली है कि इंडियन प्रिसेज के इन तमाम दस्तूर को, इनको जो मराअत हैं, इनकी जो हैसियत है उसको कम किया जाय तो मैं तो उस राय का था और आज भी, हजुर, उस राय का हं कि बिना मुआविजा इनको खत्म किंगा जाय। इस बात को कभी छिपाया नहीं। आज मैं कुछ दबा हुआ जरूर हूं लेकिन अगर इस दबी हुई हालत में मेरे दोस्तों को इतना एतराज है तो मैं अगर अपनी असली णक्ल, अपना असली रूप धारण करूं तो खुदा जाने वह कहां जायें। में तो दबी हई बात अर्ज कर रहा हूं। कम से कम यह काम हमने किया, यह कदम हमने उठाया। मोंस थी बात को गई। क्या चाहते हैं। क्या लाठी डंडे से फैसला किया जाय । जो कुछ भी इस मुल्क में किया जायेगा, किया गया है, आगे होगा और वह कानुन के जरिये से होगा और कानून में हमें इस बात का अधिकार दिया है कि हम जब चाहें तब अपने आईने,

(24/A Amdt.) Bill, 1970

अगर पूरी हो जाती है तो मालूम नहीं माततीय सदस्य क्यों, जो मीन्स के बहुत कायल हैं और जो गांधी जी की दहाई देते हैं, वह आदर से इस हाऊस के या पूरे पालियामेन्ट के बहुमत से, नियम के अनुसार दो तिहाई बहमद के, फैसले के आगे सर नहीं झुकाते हैं और यह कहते हैं यह काम सही नहीं किया है । मान्य-वर, मैं आपके द्वारा माननीय सदस्यों हे यह अर्ज करना चाहंगा कि वह मत भूलें कि यह फैसला या यह बात जो आज यहां पेर है, इसका वास्ता महज इस सदन के 240 माननीय सदस्यों से है, या दूसरे सदन के 500 या सवा 500 सदस्यों से है। इसका फैसला लाखों और करोडों आदमियों से है। इसके जरिये से हमको बताना होगा कि हम क्या चाहते हैं। हम भेदभाव को मिटाना चाहते हैं कि नहीं मिटाना चाहते हैं, हम ऊंच नीच के इस फ़र्क को, कि एक साहब ऐसे हैं कि अगर वह कोई अपराध करें तो उन पर मुकदमा नहीं चल सका और हम अगर अपराध करें तो हम पर मुकदमा चल सकता है उनकी आज भी न जमीन है न कुछ है, फिर भी नौ जरब तोप या पन्द्रह जरव तोप सलामी दी जाती है। सलामी किस की हो? क्या व्यक्ति की हो? गौर कीजिए हुजूर, डिमोक्रेसी में प्रजातंत्र में, समाजवाद में, जिससे आज स्वतंत्र पार्टी के भी सदस्य हामी बहुत हद तक हैं, और जन संघ ने तो करीब करीब उसका जामा पहिन लिया है वह भी यह कहते हैं कि बराबरी होनी चाहिये। तो वरावरी में एक साहब को नौया पन्द्रह जरद तोप सलामी जाये ।

यह मेरी समझ में नहीं आता है प्रजतंत के बुनियादी उसूलों में एक यह है कि विरासत में कोई हैसियत नहीं मिलनी चाहिये और उन मुल्कों में जहां कि समाजवाद नहीं है कहां भी मौत के कर लगाये जाते हैं कि विरासन में वह हैसियत न हासिल हो आदमी को जो उसके बापदादा की थी वह बेटे को न हासिल हो ।

[थी तिलोकी सिंह]

मोअज्जिज दोस्त, यह चाहते हैं कि नहीं, वही पुरानी रवायात कायम रह जाये। मैं उसका हामी नहीं हूं और आपको शुक्रिया अदा करने के साथ साथ और माननीय सदस्यों को भी शुक्रिया अदा करने के साथ साथ, कि उन्होंने मुकावलतन मेरी बात दो सकून के साथ सुना, मैं उम्मीद करता हूं कि बह इस मामले पर गौर फरमायेंगे और कल जब इस पर राय ली जायेगी, तो अपनी राय को बदला हुआ पायेंगे और इस तरमीनी बिल के हक में बोट देंगे।

इतना कह कर मैं अपनी बाते को समाप्त करता हूं ।

SHRI PITAMBER DAS : Respected Mr. Deputy Chairman. Sir, I rise to oppose the motion moved by the hon. Prime Minister for the consideration of a Bill, which she has been pleased to call a historic Bill. I do not want to deny her the credit of creating history.

We have had many historic occasions even in the past, events unheard of in the history of the world. Twentythree years ago. we partitioned this country. Nowhere in th; history of the world have we heard of a country being partitioned with the willingness of its leaders. Countries have been partitioned. many countries, but not with the consent of their leaders. Here is a country which was partitioned by the willing consent of its leaders-a partition which had opened ths floodgates for disruptive tendencies and an historic event of which no country can ever feel proud, nor do we. It is not surprising that the successors of those leaders, who are also their descendants, are now out for creating history which will open the floodgates of uncertainties and mutual distrust. 3 P.M.

Nowhere in the history of the world we have heard of agreements between sovereign States on one side and States with paramountry on the other being torn off and thrown to ihe winds the way we are doing. This Bill which is proudly claimed to be a historic Bill is nothing short of a betrayal which the country can never feel proud of. Another historic event in this country took place almost the same time about 23 years ago. Over

550 States in all voluntarily merged themselves with the Indian Union. History records events where there had been bloodshed and there had been prolonged wars for the retention of Crowns. But here were 550 Princely Rulers who voluntarily took off their Crowns from their heads and willingly placed them on the heads cf our leaders. This also is a creation of history, a history of which the country will always feel proud. We have heard it said that Sardar Patel had cleverly hired the services of these people. According to the trade union principles and the principles of capitalism, a person who is hired can be fired. I take the 'hired' part of it first and will take up the 'fired' part later. This remark can come from the mouth of only those who have a trade union way of thinking and who have rendered themselves incapable of appreciating the finer values in life. Assuming this to be correct that these people allowed themselves to be hired for the purposes of national integration by Sardar Patel. they can always feel proud of it and can legitimately claim to be thousand times better than those who allow themselves to be hired for tile purposes of national disintegration and by ideologies foreign to this land and by powers who are openly hostile to this country. The shining jewel in the crown of the Indira Cabinet is proud of Lhe fact tliat he belongs to a family which was responsible for adding thousands of square miles to the territory of India, when Mr. linnah was ready to offer an almost autonomous status for Kashmir, and that he would just voluntarily relinquish his Privy Purse. I have very high regard and respect for his knowledge and his doctorate, particularly le the Degree is not honorary. He has worked hard for it and earned it. I have great admiration fo;- his personality, grace and dignity. I have sincere affection for the age of that young Maharaja. I cannot even for a moment think of hurting his pride but I will be failing in my duty if I do not point out that almost all the Princely States had merged themselves in the Indian Union by 15th August. 1947. Only three States remained: out of them one was Jammu and Kashmir.

SHRI BHUPESH GUPTA: It was Indian Dominion then: the Indian Union had not come into existence. SHRI PITAMKER DAS : I stand corrected, thank yoi

Out of those I iree, Kashmir was one- and look at the company in which that particular State Uias-the other two being Hyderabad and Junagarh. And, Sir, it was only when he armies of that Benevolent Qaid-e-Aiam, who was ready to offer an almost autonomous status for Kashrnir, had, after committing shameful acts of violence, arson, loot, rape and murder, occupiel a sizable portion. of Kashmir and wt re knocking at the very gates of Srinaga, that the late Maharaja decided to accece. It was not so much out of voluntarii ess as out of compulsion of circumstance.' and. without being uncharitable to the hon. Minister for Tourism and Civil Aviati in it can be said that his offer of voluntai ilv relinquishing the privy purse has not ieen so much voluntarily as undtr compul ion of his surroundings.

Sir, :he Primi Minister has referred to a Resolution r garding the abolition of Privy Purses pa" ;cd by this House. I was in th;s House when that Resolution was passed, and I t link that the implementation of that R< solution largely depended on the skill and capacity of the ex-Home Minister who is the present Finance Minister. Sir, ven best of the schemes, if executed in a clumsy and silly way, lose all their charm , nd grace. Sir, Shri Chavan then occupied .he Chair that was once occupied by thi t indomitable Sardar, who never allowed 1 imself to be overshadowed by even the t! en internationally advised and advertised 'rime Minister. I wish he could step into his shoes and acquire a comparatively smilar stature. If that had happened, I am sure that the princes, who felt proud of b. ing hired by that iron man of India, could certainly have felt honoured of being 'firtd' by this Modern Chhatra-> pal } of Mahari shtra.

SHRI C. D. =*ANDE : And that Modern Chhatrapati ws> himself then fired on.

SHRI PITA VIBER DAS : Sir, I never had any fascinition for the princely order, nor do I fee any attachment for them even today.

SHRI K. CHANDRASEKHARAN (Kerala) : Even now ?

SHRI PITAMBER DAS : Even today, I said. Yes, even now. I am not eager to retain their purses but I am extremely anxious to preserve the honour and dignity of this country. Governments will come, Government will go; so will the leaders and their parties. But the traditions will always remain.

दुनिया के मुसाफिरखाने में मेहमान बदलते रहते हैं,

दस्तूर नहीं बदला करते, फरमान बदलते रहते हैं ।

Sir, this Bill strikes at the very roots of our dignity and trustworthiness. Hence I feel compelled to oppose it.

MR. DEPUTY CHAIRMAN : Mr. Dharia.

SHRI LOKANATH MISRA : Was it not the understanding that there would be two Members from the Opposition for one from those Benches?

MR. DEPUTY CHAIRMAN : After this.

SHRI BHUPESH GUPTA : Mr. Dharia sponsored this programme in the AICC.

DR. B. N. ANTANI (Gujarat) : Will there be any provision for the abolition of these privileges ?

SHRI M. M. DHARIA : Mr. Deputy Chairman, Sir, I am here to support the Bill moved by our Prime Minister. To me it is a Bill of historic significance. It is a further step in our endeavours to achieve social:sm through democracy and I am proud to be to participate, as one of the here today partners, in this peaceful revolution. *n this country of ours it is true tfiat we have accepted the Constitution and it is further proof that articles 291, 362 that we have accepted the Constitution and tees and some privileges and privy purses to the ex-Rulers, but unfortunately we have forgotten the other E<rticles of the Constitution. Is it not a fact that the very Preamble, if it is properly read, will show that these privileges and privy purses are

inconsistent with and contradictory to the Preamble itself? The Preamble says:

"WE, THE PEOPLE OF INDIA, having solomnly resolved to constitute India into a SOVEREIGN DEMOCRATIC REPUBLIC and

to secure to all its citizens :

JUSTTCE, social, economic and political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity.

We have proclaimed to this country and through this Constitution to the whole world that we stand here to secure equality of status and opportunity. Having regard to these privileges and privy purses, can we say that there is opportunity and equality to all the citizens of the same type ? Is it not this very Preamble which is a guiding factor to us ? Yes, in days to come we shall secure equality of status and opportunity. In this background this Bill was long overdue. It was in the year 1967, in the month of June, the amendment, of which I am, of course, the father and I am proud of it, was carried by the AICC and I expected that this Bill would come not in the monsoon session of 1970 but of 1967. Had my party showed courage, perhaps the history of this country would have been certainly otherwise. There would have been a tremendous amount of progressive forces created by my party in this country and the present atmosphere perhaps would not have existed. Whatever has happened has happened. I am here to congratulate the hon. Prime Minister on bringing forward this Bill before this House, knowing fully well that there are all possible dangers and that all possible manoeuvres will be played by the other side. Even then she has shown her daring and it is out of a commitment to these programmes that she has come forward before the other House and this House.

I was really surprised at the speech of the hon. Leader of the Opposition, who happens to be a friend of ours, who was an ardent supporter of the motion in 1967. When Shyam Nandanji said that the Bill and the endeavours of the Prime Minister are an exercise in futility, I felt, having regard to his speech, that it was also an exercise in futility. But then afterwards I felt that il was not an exercise in futility because no leader has exposed himself so well. Can you expect of him, such a speech as Shyam Nandanji made today ? It is for us to realise that those who claimed at Ahmedabad that they did stand by the ten-point economic programme, have lost their ten-point programme. It is not the Prime Minister who has come to Lie onepoint programme. The one-point programme of having power to secure the .social objectives is certainly an important programme. How can it be forgotten in a political democracy ? There is nothing worng in it. But I am sorry to say that if at nil any one-point programme has been accepted by anybody, it is by Shyam Nandanji and his party who have no other programme but to defeat the Prime Minister by creating grand alliances, because she is endeavouring to do something progressive in this countiy. How can there be progress without any commitment ? If there is any one-point programme, on our side. Let us not forget it.

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Now. 1 am surprised at the speech made by Shri Pitamber Das. I have not yet forgotten it. It was in the year 1942 that Guru Goltvalkar had said in this country that these Rulers were the protectors of the Hindu religion and that he would like to protect these Hindu Rulers even after the British Raj went out from this country. Now those who have grown in that tradition, in case they try to oppose this Bill, of course I am not here that way to be surprised because of that speech. But I am certainly surprise at and shocked by the speech made by Shri Mishra, particularly when I could see...

DR. BHAI MAHAVIR (Delhi) : I would request you not to quote persons without the correct quotations.

SHRI M. M. DHARIA: Mr. Deputy Chairman, I am prepared to give all quotations to Dr. Mahavir. Unfortunately I was under the impression that he is a well-read person. He knows the philosophy of his Guruji. If not. I am prepared to give hint all possible assistance. DR. BHAI M \underline{HAVfR} : Is that an answer to my question? Your philosophy must come from your side.

SHRI M. M. OHARIA : If there is any conscience left i, the other side, then most of the hands must be raised in favour of this Bill and ne against this Bill. Privileges and purse for whom ? For these ex-rulers ? Are you not aware what these ex-rulers stand fi r ? 1 am not here to make Eiiiy claim that all of them are patriotic people. I will i ot say that. There was a very small State of Janjira of three tehsils in Colaba district of Maharashtra. It was on the 30th Jani cry, 1948, when the Father of the Nation vv s assassinated, that we had captured two telisils, and the very Nawab who was not prepared to sign the Instrument of Accession then went to Bombay, contacted the C lief Minister, Shri Morarji Desai, and he g it the Instrument of Accession signed. It was because of the brave farmers and sone workers like me who fought that battle at that time that this came about. 1 was not because of the Nawabs and Princes who are getting privy purses and privileges today. I am not opposed to any transitional allowance on humanitarian gr uinds. But to what extent? May I recall in this House today that when we raised the isue that Mrs. Mascarenhas was ailing, that her husband was ailing in a Portuguese j ni, that some honorarium should be give*, we were assured that everything possible would be done to help her. As the House is aware, even till today we have not done anything about it. There are hundreds of freedom fighters in this country, some of whom are leading today a dog's life. If anything should be given, if any honorarium should be given, it should be given to these freedom fighters who were prepared to sacrifice their life for the freedor of this country.

Some referer:e was made to Jammu and Kashmir. Is t not a fact that when Pakistani soldiers committed that aggression over lam mu and Kashmir till that time the then ruler was not prepared to sign the Instn ment of Accession ? After that aggression he contacted the British Government for help, but when it was refused (o hirn, hen he contacted the Indian Government, ind because of that help the ruler signed tl at Instrument of Accession. Was it not opj ortunism ? Where is patriotism in it '.' Such huge, fab ims are involved in privileges and privj pur.ses. Let us not forget history. There are mrmy who are employed by these rulers. If these families are to be rehabil some scheme comes from the Government, I say it is absolutely necessary, because in the transitional phase let us r.e'. forget the humanitarian spproach. Bagain I fail to understand ihe argil Ivanced by Mr. Mishra. He just stood by the whole of the Bill. He said. "I stand for the abolition of the privy purses." But his opposition was because of th ways and means adopted. What arc tys and means? To be frank, in spite of their opposition, the hon. Prime Minister has made it very clear that trail allow- ance will be paid and it will be in some multiple. Sir, when it has been made very clear by ihe Prime Minister and when thai Bill again will have to come forward be fore the House, 1 do nol why we have lost all their confid. hy re you losing your confidence ? It will be coming before Parliament. Stir, let me make it verv clear that these vveie &e people who wanted to divide the Gc ernment by any means, and this is just a lame excuse that they are putting before tha country. No country will believe this excuse.

SHRIMATI YASHODA REDDY : It is those Members sitting thei want to defeat the Government. What about your own people who are inside your own party to defeat Mrs. Gandhi ?

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI M. M. DHARIA : Th':< loud voice of Shrimati Yashoda Reddy...

SHRIMATI YASHODA REDDY: I know quite a lot of people who are against Madame Gandhi.

SHRr M. M. DHARIA : Si this loud voice coming from the fair sex, Shrimati Yashoda Reddy, may perhaps amuse this House but it cannot convince the country. That should be understood.

SHRIMATI YASHODA REDDY : You will see it. I challenge.

SHPI BABUBHAI M. CHINAI (Maharashtra) : May I know whether all loud voices will convince the country ?

MR. DEPUTY CHAIRMAN : Order, order, please.

SHRI A. G. KULKARNI (Maharashtra) : Our deeds will convince the country, not voices.

SHRI BHUPESH GUPTA : Mrs Yas'hoda Reddy's voice does not amuse the House, but charms it, which is dangerous.

SHRI M. M. DHARIA : Sir, Mr. Chinai has flung a challenge. I am prepared to come to Bombeiy with him. Let him convene a meeting of the citizens at Bombay and let me convene a meeting. Let us see what the audience is. I am prepared to accept his challenge. Let Mr. Chinai take up the challenge.

SHRr BABUBHAI M. CHINAI: I accept Mr. Dharia's challenge. He has not got • io attend even any meeting in Bombay. And he is challenging me. Where was he and his party when they voted me to thi:: House ?

DEPUTY CHAIRMAN : Order, order, please. Let Mr. Dharia continue his speech.

SHRI A. G. KULKARNI : Mr. Chinai's contention is that the Taj Mahal Hotel is E: place where he will not be allowed.

MR, DEPUTY CHAIRMAN: Mr. Dharia, your time is up.

SHRI M. M. DHARIA : What can I do?

MR. DEPUTY CHAIRMAN : Yes, continue th your speech.

(Interruptions I

order, please.

SHRI BABUBHAI M. CHINAI: Mr. Kulkarni was perspiring when the couuling going on about the election to the Rajya Sabha. And he was elected on the fourth count.

MR. DEPUTY CHAIRMAN : Mr. Dharia, five minutes more for you.

SHRI M. M. DHARIA : 1 do not want to challenge the capacity of Mr. Chinai in hiring people and in also having hired some blacklegs in order to break up strikes.

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This is indeed a very progressive measure. But at the same time, having regard to the strength of both the> Houses and the voting strength, may I urge upon the Government on this occasion that we are going ahead with a view to implementing our socialist objectives and to achieve the socialist objectives, this much amendment is not enough. In this country, right to property which is the fundamental right is the greatest possible impediment in the way of achieving this progress, and from that point of view, may 1 request the Prime Minister and the Government to come before the country and before Parliament with a measure whereby-I do not want the abolition of the property rights, I am prepared to concede that-let Parliament decide the ceiling both in urban and rural areas and up to those ceilings, let us give that guarantee. Let us make it clear that the right to property above the ceiling) shall not be a fundamental right. Without having at measure of that sort, it will not be possible for this country to implement any specialist programme; whether it is ceil'ng on urban properties, whether it is capital levy or otherwise, I am not going into those details. When so many things are being said by the Rajahs and Mftharr jalis and others, may I bring to the notice of the House, for whom do we stand '.' Privileges and privy purses are bound to go in the course of the history; they cannot be retained. But for whom are we meant? Is it not a fact that Chapter IV of our Constitution, which deals with so many directive principles, is the heart of our Constitution, and it is for the achievement of these directive principles that we have to go ahead. And in this context, whether to go in a democratic manner, in a democratic process, let not people lose their faith in parliamentary democracy. If that faith is not to be lost, we shall have to prove to the people that their dignity, their honour will be properly maintained through this parliamentary democracy.

DR. B. N. ANTANr : Shri Bhupesh Gupta will help you.

SHRI M. M. DHARIA : Therefore, I would like to appeal to all the friends, let

fcrget tha; ultimately it is not only io are to de.ide the fate of this country, there are th teeming masses of this y who are also to decide the fats countiy. Today they may not, per-be within he purview of our party rship. Bi i millions of youngsters re now out for the fulfilment r;f their ;ons, if tr :y have to be satisfied, neasures shall have to be passed in louse, and we all shall have to ex-lur willingness in this regard. (Time rings) Oni two minutes more. ise these ; fforts may be appreciated but they may perhaps prove to be haphazard.

me this a easure is of historical sig- n Bi .tn;e becaust it seeks elimination of classes without violence by masses. It is doing away with classes through democra- tcesses wi h the object of forming iitaricfi si ciety. For me it is the e for the daughters and the sons. carrying hi this struggle we have for none. Let us go ahead to have :eful sokitu n to our problems. There is other aiu rnative. If we want the pai survive. amentary d< mocracy to we ecept the challenge and bring about ange. Tha ik you.

M. 1 UTHNASWAMY (Tamil Na I : Mr. Duuty Chairman, Sir. I cannot help confers ng to a sense of the high with wh .h this debate is charged. Or 'might be I iat the issues involved may ute i Sh kespearean or Sophoclean tragedy where peat issues are at stake. The issues in th g debate will take a choice righ! i id wrong, between justice and injustice. I etween conscience ot the dal and tie social and material profit.

this is ar important Bill because the :ch protect the rights and privileges of th Princes are to be deleted and ore articU which bans the approach of the Princes o courts of law is retained. Let us remind jurselves of the history of tho privy pursis. According to Mr. V. P. Menon's Histoi I of the Integration uf the Indian States, il is Sardar Vallabhbhai Patel who brought al out this great revolution in the history of India. According to him, this grant of p'ivy purses was a quid pro eing the voluntary association of the States with the Union of India and the pro quo being the privy purses. The Government retains the "quid", but what is going to happen to the "quo", nsmely, the privy purses of the Princes ? He referred also to the sacrifices some of the Princes made in addition to the voluntary surrender of their sovereignty. The Nizam of Hyderabad, for instance, when he decided to join the Union surrendered his own personal estate, known in Hyderabad as the Zulfiqar Estate, which brought him tn annual revenue of Rs. 122 lakhs, and in return, he got Rs. 25 lakhs per year for his life time only. The successor, the present Nizam cf Hyderabad, has lost this Rs. 25 lakhs. Also 12,000 miles of railway that belonged to the Princes were absorbed in the Indian Railway system. The internal customs duty levied by the Suites was incorporated into the excise revenue of this country, which forms a sizable portion of the income of the Government of India. In addition, large cash balances which were in the treasuries to the personal account of the Princes and investments amounting to Rs. 75 crores. were also surrendered to the Union Government, besides a number of buildings .nd palaces. Sardar Vallabhbhai Patel in recommending the covenant which embodies among other things, the rights and privileges of the Princes and the grant of privy purses, referred to the difficulties with which the first days of thie Union Government were surrounded. He referred to the intransigence of-the Nizam of Hyderabad and to the declaration cf independence by the Maharajfi cf Travancore. He referred also to the horrors of partition and he said that in the midst of all these difficulties. the Princes came to our rescue and offered voluntarily, most of them, a vast majority of them, to integrate themselves into the Union. And he sfid that the privy purses were a very small price paid for the surrender of their sovereignty, their estates and their territories, and he urged the future generations that they should fully implement the agreement, including the grant of Ihe privy purses.

Now, what are the arguments for the Bill as introduced by the Prime Minister ? The Prime Minister says that it is Z: great step in socialism, and it will bring about equality; that is, a sum of Rs. 5 crores distributed among 500 millions of people is

[Shri M. Ruthmaswamy.j

going to bring about social and economic equality. It works out to Rs. 10 per head. Is that the capital investment which you are going to endow the people of India with ? It is a cheap and nasty kind of socialism just to overcome the pledged word of the responsible representatives of the Government of India of those days. To the social and economic horrors of socialism are to be added this new terror of the moral difficulties which will be imposed by this kind of sorialism upon people who are unwise enough to accept it. Another great advocate of this Bill is Mr. Chavan, former Home Minister, now promoted—I believe it is promotion—as Finance Minister.

SHRIMATI YASHODA REDDY : Doubtful.

SHRI M. RUTHNASWAMY : He asked the Princes to adjust themselves to the circumstances. Haven't they adjusted themselves to the circumstetnces ? Haven't they become ordinary citizens, fighting elections like ordinary people ? Haven't they adjusted themselves to the circumstances by subscribing large funds to the Congress Party ? Have they not adjusted themselves to the circumstances in all kinds of ways ? Adjustments must be voluntary adjustments. Can you ask the people to adjust themselves to the circumstances ? You must leave them to adjust themselves to the circumstances and not force adjustments on them by this kind of a legislation. I am just reminded of what an Irishman said. He said, "Voter, I want you to be free or I will force you to be free". Then, Mr. Chavan WE« taunted by Mr. Dahyabhai Patel on one occasion in this House that he accepted the Kutch Agreement but would not accept the Privy Purses of the Princes, that he was bent upon the abolition of the Privy Purses of ihe Princes. To that he replied that the Kutch Award. . .

DR. B. N. ANTANI : Mr. Dahyabhai Patel never accepted it.

SHRI M. RUTHNASWAMY: ... related to foreigners whereas the Privy Purses of the Princes related to our own people. So there is one law for the foreigners and •another Ior our own people... SHRI DAHYABHAI V. PATEL : Not only law, but morality also.

SHRI M. RUTHNASWAMY: He says this is only a political act as if political acts are free from all morals and moral principles. Agreements must be kept, whether they are international or private. The law of civic purpose forces a man to perform an act which he has agreed to under the contract which he made with another man. Even among thieves it is honoured. A thief or even a dacoit. if he entertains a guest in his house, will not rob that guest. But I suppose there are other tests for politicians and statesman. When Lenin and the Bolsheviks ended the Czar, there was a huge national debt of Russia. They were condemned on all sides of ths world. There was some justification for Ler.in and the Bolsheviks Abecause they were storting from nothing; they were engaged in ;i war with Germany, they were in great difficulties. They did not know about their future. They did not know how fo pay taxes. So there was some justification for Lenin. But what justification is there for this Government, this Congress Government-I suppose it is a legitimate successor of the Old Congress Governmentwhich entered into these agreements and coven-ants?

SHRIMATI YASHODA REDDY : It is not; that is why the whole trouble.

SHRI M. RUTHNASWAMY: Is that why this Congress Government refuses to abide by the covenants and agreements of the former Congress Government?

SHRI LOKANATH MISRA : lt is net legitimate it is illegitimate.

SHRI M. RUTHNASWAMY : Therefore, I appeal to the Government even at this last moment to take beck this measure. After all, it is the Government of a great people. It is the leader of a great people, the official leader of a great people. It is the representative of the people of India in the international forum. May 1 not ask them to cultivate what is called--the beautiful phrase-the chatity of honour ? This Bill looks like a stain against the Privy purses. It looks like a great stain which is going to make s deep wound in ihe public life of our country. Will the workers be encouraged to keep their agreements in regard to wages when they find

the Government of the day repudiating a solemn covenan, a solemn agreement? Will the businessmen, the employers, observe :_-e dictates of justice and righteousness in regard ;D their employees if ihey find the Government treating these solemn covenants like a scrap of paper ? Will the students, in the colleges in their university campuses, obser'e the conditions on which they were admitted if they find that the Government of the day enters into a covenant and ten \iears afterwards repudiates thai covenant? Have I to remind our ruieii of the treat trtidition of Indian rulers ;n regard to the covenants, agreements snd promises ? Must t remind the Prime Minister of Yudhishtira who gambled away his property, kingdom and even his vwre because he wanted to keep his promise ? He wanted to keep his gambled debts although under the modern law garr'-'eJ debts will not be sustainable. Must I remrsd her of Harishchandra. whose story I hesrd at my mother's knees ? In order to keep his promise, in order to be loyal to bis promise, he lost his property, kingdom snd wife and was reduced to the position of a burial yard keeper. Even in Europe there are historical pieces similar to these. Mori than EI century ago, after the revolutionary and Napoleonic wars, the princes of Geniany who had all the attributes ci sovereignty surrendered their sovereignty, but ha,i the right to kesp all their estate?-, all the lands and their privileges. Some of them were even made Peers. To this del they 1-ave got all those privileges. Nona of the succeeding Governments-the Prussians nor even the powerful government cf Kaiser-has deprived these princes of their privileges who voluntarily surrendered '.heir sovereignty.

I would appeal not only to the Government, but also to the uncommitted Members of this House and even to the Congress Members after all they are private Members who have a conscience of their own...

AM HON. MEMBER : Have they ?

SHRI M. RUTHNASWAMY : Must be assumed. The\ have a conscience of their own. I appea to them to utilise their private judgment, to utilise their un-influenced judgement and their individual judgement on this occasio i. They need not have fear of any conseqlie ices. They would not be expelled from the party, because the ruling Congress party cannot afford to expel any member with their present political strength. Nothing will happen to them Even their government will not fall because not affect the future of the government of an adverse vote in the Rajva Sabha will this country. I would appeal to all sections and to members of all parties, and especially to the socialist members, to vote against this measure. This is not socialism This is not a serious socialism. This is not a mature socialism. This is not the socialism they would like to have. Let them wait for better days when a real socialist party comes to power. Then they can enforce their ideas on socialism. I would jippeal to all sections of the House to remember that this is a great occasion, a great parliamentary occasion when they have to choose between justice on the one side and a foreign political theory like socialism on the other, between conscience on the one side and msiterial profit on the other, between good on the one side and evil on the other. I make this appeal to you because I want you to save the honour of this country, the honour of the Parliament, and the honour of the people. I appeal to all the Members of the Rajya Sabha to vote against this Bill and see that right is done at the right moment.

(24th Amdt.) Bill, 1970

श्री राजनारायण : श्रीमन्, मैं आपका बहुत ही अनुगृहीत हूं कि आपने मुझे हमारा समय आने के पहले ही बुला लिया क्योंकि जैसा कि सदन के सम्मानित सदस्यों को मालूम है कि हमको यहां से लौट कर सीधे जेल जाना होगा और फिर जेल से ही सीधे यहां कल आएंगे और फिर जेल में जाना होगा । इस बात की हमें खुशी है कि सुप्रीम कोट ने आज के दिन एक नजीर कायम की...

श्री उपसभापति: राजनारायणजी, आपका समय बहुत कम है। आज के विल के बारे मे बोल लीजिए।

श्री राजनारायण : हमारे मिल भूपेण गुप्त अपना समय देंगे । सुप्रीम कोर्ट ने एक नजीर कायम की कि अब संसद् और विधान मंडल के सदस्य खास खास ओकेजन पर संसद् और विधान मंडल में जाकर मत का प्रकाशन.

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वोटिंग कर सकते हैं। आज यह चीज हमने करा दी

श्री महावं.र त्यागी (उत्तर प्रदेश): सबके लिये आसानी हो गई। डी० ए० वगैरह भी लेंगे और खाना भी मुक्त में खायेंगे।

श्री राजनारायण : अब मैं आपके ढारा प्रधान मंत्री और नेता विरोधी दल और सदन के सभें। पक्षों के सामने अपनी मुसीबत को रखूंगा । यह है हमारा 1952 का चुनाव घोषणापल, जिसको हम कहते हैं "समाजवादी निर्माण की ओर" । आज का नहीं है, यह 1951 में रांची में सोणलिस्ट पार्टी की जनरल कौंसिल ने बनाया था ।

"भारत के समान गरीब देश में जहां श्रम शक्ति का बाहल्य हो, उत्पादन केवल जनता की लगन और सहयोग से ही बढ़ सकता है। अन्य स्थानों से भी अधिक यहां श्रम ही धन का साधन है। कांग्रेस की शताब्दियों की सडन ने भारत में बडे-बडे विशेषाधिकारों वाले गुट और वर्ग पैदा कर दिये हैं। बहजनों की अत्यधिक निर्धनता और अल्पजनों का अत्यधिक ऐण्वयं किसी पर्यवेक्षक की दुष्टि से अछता नहीं है। कांग्रेस के शासन में यह ज्वलंत अंतर ज्यों का त्यों कायम है । राजाओं के पैतक विशेषाधिकार एक हद तक कम कर दिये गये हैं किन्तु बड़े-बड़े सालानियों यानी प्रिवी पर्स, के द्वारा उनकी तथाकथित व्यक्ति-गत सम्पत्ति को न छीनने के कारण और राज-प्रमख और उपराजप्रमुख की नयी व्यवस्था बना कर उनके बहुत से विशेषाधिकार सुरक्षित रखे गये हैं। सोशलिस्ट पार्टी का मत है कि इस प्रकार के पैतक विशेषाधिकार भारत की स्वतंत्रता और जनता द्वारा चुने गये लोकतांत्रिक जीवन के विरुद्ध हैं। और इस कारण पार्टी राजाओं को केवल साधारण नागरिक की भांति हो रहने देने की जनमति देगी। उनका सालियाना बंद हो कर राज्य को प्राप्त होगा। और राजप्रमुख और उपराजप्रमुख वादि पद समाप्त कर दिये जायेंगे और उनकी व्यक्ति-गत सम्पत्ति पर भी अन्य व्यक्तिगत सम्पत्तियों

के सभी कानून लागू होंगे। हर रूप में जमी-दारी का विनाश हो। भूमि के बटवारे से भूमि-पतियों की - सम्पत्ति कम हो जायेगी और ग्रामीण क्षेत्रों की असमानता का नाश हो जायेगा"।

अब में पूछना चाहता हूं कि 1951 का जो हमारा घोषणापत है, जिस घोषणापत की पुनरावृत्ति हमने सन् 1957 में की, जिस घोषणा पत्न को हमने दोहराया सन् 1962 जिस घोषणा पत्न को हमने दोहराया सन् 1967 में, प्रत्येक घोषणापत्नों में हमने कहा कि राजाओं का प्रिवी पर्स बिना मुआवजा समाप्त हो, फिर अगर राजाओं के प्रिवी पर्स को समाप्त करने का विधेयक आए, तो क्या मैं उसका विरोध कर सकता हूं ? क्या हम अपने वचन को चबा जाएं, क्या हम अपने क्लेम को चबा जाएं..

श्री अनन्त प्रसाद शर्माः मिश्र जी से पूछिए ।

श्री श्याम नन्दन मिश्र : कम्पेन्सेशन की बात कहिए ।

श्वी राजनारायणः आ रहा हूं उस पर । इसलिये, हमारा जो कमिटमेन्ट है, इस देश की जनता के साथ कमिटमेन्ट है कि राजाओं को भी सामान्य नागरिकों की तरह अपना जीवन व्यतीत करने की स्थिति पैदा होनी चाहिये, यह बिलकुल सफाई के साथ हमने कहा है । इसमें किसी को मुग्रालते में नहीं रहना चाहिये ।

श्रीमन्, जब समाचारपत्नों के द्वारा तिहाड़ जेल में यह समाचार पढ़ने को प्राप्त हुआ कि प्रधान मंत्री साहिवा विधेयक लाना चाहती हैं, राजाओं के प्रिवी पसंं से संबंधित, तो हमने जेल से प्रधान मंत्री साहिवा को चिट्ठी भेजी कि प्रधान मंत्री साहिबा, आप स्पर्श कांतिकारी हो, स्पर्श कांतिकारी, जो कांति को छूता है, वह कांति करता नहीं। हमने उनसे निवेदन किया कि आप 'टच रिवोल्यणनरी' न बनो, आप 'रियल रिवो- ल्युशनरी' बनिये । अगर प्रधान मंत्री साहिबा स्पर्श कांतिकारी की परिधि में रहना चाहती है, तो हमने उनले निवेदन किया था और जेल से हमने चिटठी भेजी थी कि आप बिना मआवजे के राजाओं के जिबी पर्स को समाप्त करने के लिए विधेयक लायें। मझे प्रधान मंत्री साहिबा का कोई उत्तर नहीं मिला । मैं समझता हं कि हमारे ऐसे पत्न जो प्रधान मंत्री के रुची के अनुकुल नहीं होते हैं, उनका उत्तर वे नहीं देती हैं और जो उन के रुचि के अनुकल होते हैं, उनका उत्तर वे बहुत जल्दी दे दिया करती हैं। तो हम समझ गये कि इस समय प्रधान मंत्री साहिबा राजाओं को लटकाना चाहती हैं और अभी राजाओं से कुछ और सुविधा तथा सूख लेना चाहती हैं। इस तरह से इस बात में सौदेवाजी चलेगी । इस तरह का पत्न हमने लिखा था और हुमें अपना वाक्य याद है कि राजाओं के प्रिबी पर्स को तय करते समय एक-एक राजा के साथ बातचीत चलेगी और इसमें जाल बंटा होगा और किन-किन राजाओं से किस-किस ढंग मे कितना रुपया लिया गया. उसकी पूनरावृति फिर होने की गंजायश इस विधेयक में न रहे । नाम तो हो गया कि हमने कान्ति को छू दिया है और राजाओं को साधा-रण नागरिक की तरह लाने की ओर अभिमुख हो कर चल रहे हैं। तो मैं यह कहना चाहता हं कि इसमें इस बरह की जो व्यवस्था है उसको छोड दो, जिसमें राजा महाराजाओं के साथ बैठ कर सौदेवाजी हो कि तुमको कितना मआवजा मिलेगा, तुमको कितना मुआवजा मिलेगा, तुमने को कितना मुआवजा मिलेगा । हमने सफाई के साथ कह दिया था । समाजवाद वह नहीं हैं, जो मानवता से ओतप्रोत न हो। समाजवाद और मानवता पर्यायवाची है। हमने यह कहा था कि रिहबिलिटेशन ग्रान्ट. पूनर्वास अनुदान की गूंजायश की जा सकती है । सफाई के साथ लिखें कि इसमें मआवजा नहीं मिलेगा। यदि किसी राजा महाराजा को जीवन निर्वाह करने के लिए या खाने कमाने के लिए नहीं रह जायेगा तो, उनको रिहबिलिटेशन अनुदान की व्यवस्था की जा

सकती है। यह वात हमने अपने खत में लिखी है। अब वे कहती हैं कि यह तो ट्रांजीशनल कम्पेंसेशन है।

श्री महेश्वर नाथ कौल (नाम-निर्देणित): कम्पेंसेशन तो कोई नहीं कह रहा है ।

श्रं। राजनारायण : अब मैं यह कहना चाहता हूं कि सरकार की ओर से बहुत सफाई और ईमानदारी के साथ कान्तिकारिता की दुहाई दी जा रही है, तो इसमें वे यह वाक्य क्यों नहीं लिख देते "विदआउट कम्पेंसेशन" और इस संबंध में जो हमारा संशोधन है, उसको सरकार को मान लेना चाहिये । हमने अपने संशोधन में कहा है कि 15 अक्तूबर की जगह 2 अक्तूबर रखा जाना चाहिये, जो गांधी जी राष्ट्रपिता का जन्म दिन है ।

दूसरा जो संशोधन हमने दिया है, उसमें कहा है कि इसके एवज में राजाओं को कोई मुआवजा नहीं दिया जायेगा। तो मैं यह निवेदन करना चाहता हूं कि सरकार को सफाई के साथ कहना चाहिये, उसे अन्धकार में नहीं रहना चाहिये, दुविधा में नहीं रहना चाहिये, भ्रम में नहीं रहना चाहिये, बुढि विभ्रम जन्य भ्रान्ति में विचरण करने की आदी प्रधान मंत्री इस चीज से अलग हों। यह बात हमने निवेदन की है।

मैं इस अवसर पर राजाओं से भी निवेदन करना चाहना हूं और उन लोगों से भी कहना चाहता हूं, जो लोग गांधी जी का नाम लेते हैं और सरदार पटेल का नाम बहुत ले रहे हैं। मैं गांधी जी की लेखनी से एक दो कोटेशन पढ़ना चाहता हूं। गांधी जी कलकत्ते के क्लब में ठहरे हुए थे। लार्ड कर्जन का दरबार लगा हुआ था और वही क्लब में राजा महा-राजा भी ठहरे हुए थे। एक कमरे में गांधी जी भी ठहरे हुए थे। उन दिनों लार्ड कर्जन के दरबार में जाने के लिए राजा महाराजा क्लब में ही ठहरे हुए थे। गांधी जी लिखते हैं कि मैंने हमेशा इन्हें धोती कुर्ते में देखा, आज इन्हें पतलून, चोगा, खानशामे की बगडी और चमकीले बूट पहिने देखा और यह देख कर मझे दु:ख हुआ । इस वेणान्तर का कारण मैने पूछा कि यह वेश क्यों बदला हुआ है। तो राजा महाराजाओं ने कहा कि हमारा द:ख हम हो जानते हैं। हमारी धन, सम्पत्ति और वादियों की कायम रखने के लिए जो जो अपमान सहने पडते हैं, उन्हें आप क्या जानें ? यह राजा महाराजाओं का जवाव है गांधी जी को । फिर कहने हैं कि हम में और खानसामाओं में आप ल्या फर्क समझते हैं ? वे हमारे खान-सामा है' तो हम लाई कर्जन के खानसामा है। यह राजाओं ने कहा गांधी जी, से कि यह होटल के खानसामा हमारे हैं, तो हम लाई कर्जन के खानमामा हैं। अगर लाई कर्जन के खानसामा और इन्दिरा जी के खानसामा हट जाते हैं, तो इसमें राजाओं को बुरा नहीं मानना चाहिए और दूसरे लोगों को भी वर: नहीं मानना चाहिए । राजाओं को तो कृतकृत्य होना चाहिए कि इतने दिनों तक जो पाप था उनके पास, उस पाप को उनसे हटाया जा रहा है । श्रीमन्, यह गांधी जी का वाक्य है, इसलिए लोग बुरा नहीं मानेंगे ।

अब में गांधी जी का दूसरा वाक्य पढ रहा हं, उनकी आत्म-कथा से इसी तरह की एक और बात हई थी. जब काणी विण्यविद्यालय का णिलारोपण लाई हाहिंग के हाथों हआ था। उस समय भी एक दरबार किया गया था और उसमें राजे महाराजे भी आये थे। भारत भषण मालवीय जी ने मझको खास तौर पर उपस्थित होने का आग्रह किया था। मैं गया। राजा महाराजाओं के वस्त्राभषणों को, जो केवल स्तियों को ही गोभा दे सकते थे, देख कर मझे बडा दुख हआ । किसी ने कहा कि ये राज्याधिकार के चिन्ह नहीं, बल्कि गलामी के चिन्ह हैं। मैं समझता था कि ऐसे नामदीं के जाभषण वे स्वेच्छा से पहनते होंगे, परन्तु मझे मालम हजा कि ऐसे समारोहों में अपने तमाम कीमती वस्त्राभूषण पहन कर आना उनके लिए जाजमी था। उसके आगे गांधी

जी ने कहा है कि धन, सत्ता और मान मनुष्य से क्या-क्या पाप और अनर्थं नहीं कराते । मैं चाहूंगा कि प्रधान मंत्री साहिबा गांधी जी का नाम कभी-कभी बेती हैं, गांधी जी के इस वाक्य को वे स्मरण करें और जब बोलने लगें तो इसका जवाब दें ।

अब मैं यह कहना चाहता हूं कि हमारे पीताम्बर दास जी बोले । मैं एस० एन० मिश्र जी की बड़ी कद्र करता हूं । नेता विरोधी दल हैं । मैं यह पूछना चाहता हूं कि भारत की संस्कृति क्या है? भारत की संस्कृति का स्रोत समता है या भारत की संस्कृति का श्रोत विषमता है ?

श्री महावीर त्यागी : समता है ।

श्री राजनारायण : त्यागी जी ने कहा. समता है। तो अगर एक छोटे से सेक्शन में भी विषमता को मिटाने की ओर बढा जाय. तो समतावादियों को इससे विरोध क्यों हो ? मैं इस तर्कको समझ नहीं पा रहा ह कि श्रीमती इन्दिरा नेहरू गांधी या श्रीमती फीरोज गांधी या प्रधान मंत्री जी द्वारा कोई विधेयक आये और उस से राजाओं को अब तक मिलने वाला जो विशेषाधिकार है. जो थैली कोष है, उसका खात्मा हो तो वरा क्या है। में बहुत ही अदब के साथ कहना चाहंगा कि आज हमारे वे मित्र जो प्रीवी पर्सेज के विरोधी हैं, छाती पर हाथ रख कर सोचें। कुछ लोग यह कह सकते हैं कि प्रधान मंत्री के हाथ में ज्यादा ताकत बढ जायेगी। प्रधान मंत्री की ताकत नहीं बढ़ी है। इस मुग़ालते में रह कर इस विधेयक का विरोध नहीं होना चाहिए । मैं मानता हं कि इस समय सबसे कमजोर प्रधान मंत्री हैं। क्या समझते हैं इस सदन के सम्मानित सदस्य कि यह क्या प्रधान मंत्री की ताकत का इज़हार है कि वे यह विधेयक ला रही हैं। यह प्रधान मंत्री की कमजोरी का इजहार है कि उनको यह विधेयक मजबूर होकर लाना पडा । जनमत की अवहेलना कर के प्रधान मंत्री कहां तक चल सकती थीं । संसोपा ने अपने जन आंदो-

लनों द्वारा जैसा बातावरण पैदा किया उसमें उसने प्रधान मंबी की कमजोरी का फायदा उठाया, क्योंकि प्रधान मंत्री, जब कांग्रेस पार्टी दो दलों में विभक्त हो गयी, तो समझने लगीं कि अगर हनको सत्ता में रहना है, तो जनता के लाभ का कुछ काम करें। जनता के लाभ का काम करने के लिए परिस्थिति ने प्रधान मंत्री को मजबुर किया और इसलिए प्रधान मंत्री को इस विधेयक को लेकर आना पड़ा, वरना प्रधान मंत्री क दिन टिक सकती थीं। रोज वातावरण देखा जा रहा है। हमारे मित्र चद्र गेखर नहीं हैं। श्रीमन, में आपकी आज्ञा से यहां पर कहना चाहता हं कि आखिर आपने प्रधान मंत्री को समझा क्या है ? क्या जाप समझते हैं ? प्रधान मंत्री कोई आइडियन हैं? प्रधान मंत्री कोई आदशैवादी हैं, प्रधान मंत्री कोई

4 P.M. सिढांतानुवादी हैं। प्रधान मंत्रियों के बारे में, अब के प्रधान मंत्रियों के बारे में नहीं बल्कि इससे पहले के जो बड़े-बड़े प्रधान मंत्री हैं उनके बारे में, गांधी जी की क्या राय है, उसको मैं पढ़े देता हूं।] गांधी जी ने कहा है: एक लीडर उनसे पुछता है:

> "Then you are really attacking the very men whom we consider to be patriotic and honest."

गांधी जी से जो सवाल करता है वह कहता है, अब तक जिनको मैं देश भक्त समझता था और ईमानदार समझता था, गांधी जी आप उन पर ही हमला कर रहे हैं, तो गांधी जी ने कहा :

> "Yes. it is true. I can have nothing against Prime Ministers, but what I have been seeing leads to think that they cannot be considered really patriotic or to be considered as honest. Because they do not take what are generally known as bribes, should they be so considered? But they are open to subtle influence in order to gain the'ir ends. They certainly bribe the people with honours."

मिश्रा जी, सुनिये, गांधी जी कह रहे हैं :

"I do not hesitate to say that they have neither real honesty nor a living conscience."

यह प्राइम मिनिस्टर के बारे में गांधी जी का कहना है। आप समझते हो कि प्राइम मिनिस्टर आनेस्ट है।

श्री अनन्त प्रसाद शर्माः पूरी बात पढ़ा करें।

श्री राजनारायण : यह तमाम प्राइम मिनिस्टर्स के बारे में कह रहे हैं, सभी के बारे में कह रहे हैं ।

श्रो उपसभापति : राजनारायण जी, आप बिल के बारे में बोलिये, आपको जल्दी खत्म करना है ।

श्रो राजनारायण : जरा सुना जाय । यह जिस प्राइम मिनिस्टर के बारे में वह कह रहे हैं, उनकी इस प्राइम मिनिस्टर से कोई तुलना नहीं है ।

अब सुनिये, पालियामेंट के बारे में उन्होंने क्या कहा । श्रीमन्, घवड़ाइये मत, जरा सुनिये । उन्होंने कहा :

"Parliament is simply a costly toy of the nation."

यह उन्होंने ब्रिटिश पालियामेंट के बारे में कहा है और यहां की पालियामेंट तो उससे भी ज्यादा कास्टली है ।

श्वी एन० जी० गोरें: उन दिन इसे चन्द्र शेखर जीने पढा था।

श्री राजनारायण: उन दिन चन्द्र शेखर जी ने थोड़ा सा हिस्सा पढ़ा था, चन्द्र शेखर जी हमारे पुराने सहवासी हैं और वह चन्द्र शेखर जी को बाध्य करता है कि कभी-कभी हमारी वातों को भी कहें । तो हमारी पार्लियामेंट जो है वह इस नेशन का, इस राष्ट्र का सबसे वेशकीमती, सबसे ज्यादा, खर्चीला खिलौना है । यह गांधी जी का वाक्य है । जैंड० ए० अहमद साहब आप क्या समझते हैं कि गांधी जी कोई बुद्ध थे । उन्होंने यहां तक कहा था:

श्रिं। राजनारातण

"Have you considered it—the Mother of Parliament is a sterile woman and a prostitute ?"

उन्होंने कहा कि बंध्या औरत है, वेश्या है, पालियामेंट के लिये यह कहा । और गांधी जो ने कहा कि पालियामेंट कुछ नहीं करती जब तक कि पालियामेंट पर आउटसाइड प्रेशर न हो ? तो मिश्रा जी, यह इस पार्लिया-मेंट के आउटसाइड का प्रेशर है, जो प्रधान मंत्री को मजबर कर रहा है कि प्रधान मंत्री ऐसा विधेयक लावें । प्रधान मंत्री जब तक प्रभ-ताई में थी, जब तक सचम्च में इनके पास ताकत थी, तब तक यह अपने ताकत के मद में प्रिवी पर्स के समाप्त करने का विधेयक नहीं लाई, मगर जब प्राइम मिनिस्टर कमजोर हो गई, तो उस कमजोरी को कम्पेंसेट करने के लिये इनको जरूरी हआ कि हम कोई ऐसा काम करें जिससे कि जनता को एहसास हो कि प्राइम मिनिस्टर भी कुछ हमारे साथ चलने के लिये तैयार है ...

श्री पंडरीनाथ सीतारामजी पाटिल (महा-राष्ट्र) : राजनारायण जी, इतने दिन तक जो गैर-हाजिर थे तो क्या उसका सारा समय आज ही निकालना है ?

श्री राजनारायण : बेकार को पांच मिनट हमारा ले लिया इन्होंने ।

श्री उपसभापति : पांच सैकेंड भी नहीं लिया।

श्री राजनारायण : तो मैं आपके द्वारा आदरणीय मिश्रा जी और अपने बुजुर्ग भाई पीताम्बर दास जी और डाह्याभाई जी से निवेदन करूंगा कि अगर प्रधान मंत्री की कूट-नीति और इनके छल-कपट का और इनका सामना करना है तो सीधे चलो, सीधे पथ पर चलिये । छल-कपट और कूटनीति से भरी हुई प्रधान मंत्री का सामना कूटनीति और असत्य मार्ग का अवलम्बन करके किया ही नहीं जा सकता । अगर प्रधान मंत्री का सामना करना है, तो सीधे चलिये । क्या आप समझते है कि प्रधान मंत्री कर्टे कि हम प्रिवी पर्सं समाप्त करें और अपोजीशन कहे कि हम उसको कायम रखेंगे, तो आप प्रधान मंत्री का सामना करेंगे? तव प्रधान मंत्री का सामना नहीं कर पायेंगे, यह मैं सफाई के साथ कहना चाहता हूं। प्रधान मंत्री का सामना करना है, तो हमारे मार्ग का अवलम्बन करिये, हमारे साथ आइये।

में राजाओं से एक विनम्रता के साथ निवेदन करना चाहता हं । हमारे राजागण, इतने धिनों तक जो प्रधान मंत्री आपको लटकाये रहीं और आप लोगों ने अखबारों में बयान दिया कि प्रधान मंत्री ने विश्वासघात किया. ऐसे प्रधान मंत्री पर यकीन कभी मत करना। खाद बनो । डा० लोहिया ने हमें सिखाया है कि समाज में बढिया पृष्प पल्लवित करने के लिये आज अपने को खाद बनाओं। मैं राजाओं को कहना चाहता हूं, महाराजाओं को कहना चाहता हं कि समाज को सुन्दर बनाने के लिये खाद बनने के लिये तैयार हों। कहीं इस चकल्लस में रहेंगे कि प्रधान मंत्री से बातचीत करेंगे तो कुछ हाथ नहीं आयेगा। अभी तक तो उन्होने प्रधान मंत्री की पार्टी का साथ दिया, अभी तक तो वे लोग प्रधान मंत्री की रूलिंग कांग्रेस में थे, राजा लोगों ने हमारा तो कभी साथ नहीं दिया, हमको तो कभी मदद नहीं दी, हमको तो कभी एक पैसे से चन्दा नहीं दिया. कभी तक तो प्रधान मंत्री का प्रधान-मंत्रित्व कायम रखने का महापाप उन्होंने किया । अब प्रधान मंत्री जनता के दबाव में आ गई, तो राजा कहते हैं कि प्रधान मंत्री तो छलनी हैं, प्रधान मंत्री तो वचन-भंगी हैं. इनका हमें विश्वास नहीं । इस तरह के प्रधान मंत्री का विश्वास किया, यही राजा लोगों की सबसे बनियादी गलती थी।

इसी के साथ-साथ, मैं इस देश के जो बड़ें बड़ें उद्योगपति हैं उनको भी कहना चाहता हूं...

श्री उपसभाषति : समाप्त कीजिये, राज-नाराप्रण जी ।

ं श्री राजनारायणः : मैं खत्म कर रहा हूं, जरा दो-चार मिनट सून लीजिये । हम यहां बड़े-बड़े उद्योगपतियों से कहना चाहते हैं कि प्रधान मंत्री के चुनाव-चन्दे में लाखों करोड़ों रुपये का चन्दा देकर अगर वे चाहेंगे कि उनका एकाधिकार कायन रहेगा तो असम्भव है, नामुमकिन है, जब तक भूपेश गुप्त प्रधान मंत्री को बचाने के लिये रहेंगे । एक दिन समाजवादी शक्तियां भाई भुपेश गुप्त को मजबूर करेंगी कि प्रधान मंती का साथ छोड़ कर राज-नारायण के साथ चलो, यही तुम्हारा मार्ग है। भूपेश गुप्त उन लोगों को नहीं बचा पायेंगे, वह आसार आ रहे है। और मैं आज अदब के साथ सदन के सम्मानित सदस्यों से निवेदन करना चाहता हूं कि अगर वे ईमान-दार हैं, अगर वे राजाओं के प्रिवी पर्स को सही माने में समाप्त करना चाहते हैं, तो जो विना मुआवजा तमाप्त करने का हमारा संशोधन है, उस पर वोट करें, हम उस पर डिवी-जन करायेंगे । प्रधान मंत्री साहिबा अगर स्पर्णं-क्रांतिकारी नहीं हैं, क्रांतिकारिता उनमें लेणमात भी है. तो मैं उनसे कहना चाहता हूं कि हमारे संशोधन को मान लें। वे रात को खा-पीकर सोयें, छाती पर हाथ रखे, राज-नारायण ने जो वात कही है उसका गंभीरता से अध्ययन करें, विचार करें । हमारे मित्र के० सी० पन्त हंस रहे हैं, उन्हें हंसता देख कर मुझे गोबिन्द वल्लभ पन्त जीकी बातें याद आ जाया करती हैं, मैं उनका आदर करताथा, श्रद्धा रखताथा। मैं इस समय सरदार वल्लभ भाई पटेल के बारे में कुछ नहीं कहंगा तो मैं सदन के साथ न्याय नहीं करूंगा। सदन के सम्मानित सदस्यगण क्या यह समझते हैं कि राजाओं के प्रिवी पर्स का सौदा सरदार ने जिया ? अगर उनके दिमाग के कोने में यह बात हो तो उसे निकाल दें। पंडित जुंबाहैरलाल नेहरू को देश में समझने वाला केवल एक व्यक्ति द्या. तो डा० लोहिया था । जब गांधी जी की हत्या हुई---गोरे साहब जानते होंगे --- हमारी पार्टी के जयप्रकाश नारायण **ये, उन्होंने** कहा कि बयान निकाल दो कि गृह-Dist

मंत्री की अकुणलता के कारण गांधी जी की हत्या हुई। डा० लोहिया ने कहा कि हरगिज यह बयान नहीं जायगा, बयान जायगा तो प्रधान मंत्री का भी नाम जायगा । प्रधान मंत्री को बचाने के लिये आप गृह-मंत्री को कहना चाहते हैं, प्रधान मंत्री सारी बातों का जिम्मे-दार है । और डा० लोहिया ने सार्वजनिक बयान दिया सरदार वल्लभभाई पटेल के मरने के बाद कि साल भर का मैं समय देता हं, जो कुछ आरोप सरदार बल्लभभाई पटेल पर लगे थे, जवाहर लाल जो डन हुआ है उसको अनडन कर दें । तो जो सरदार थे जवाहर लाल जी नहीं थे। जवाहर लाल जी इन सब बातों में बड़े चतुर थे । और इंदिरा गांधी जी ने उनके भी कान काट दिये । वड़े मियां तो बड़े मियां छोटे मियां सुबहान अल्लाह । ये और आगे बढ़ीं और आगे बढ़ कर, ये चाहे जो समझती है, किसी जगह पर स्थिर नहीं हैं । और हमारे बुजुर्ग जिनकी मैं इज्जत करता हूं, बाबू खिलोकी सिंह, उन्होंने कह दिया कि कॉसिस्टेन्सी तो मूर्खों का गुण है : consistency is the virtue of fools.

SHRI S. D. MISRA : Horse !

श्री राजनारायण : हार्स नहीं वुल । तो मैं कहना चाहता हूं, अमर तिलोकी सिंह कहें कमबद्ध शालीनता गधों और मुखों का स्वभाव और गुण है, तो कृपा कर के आप एक दिन गधा वन जायें । गधा बन जाओगे तो मामला बन जायेंगा ।

श्री जिलोको सिंह : संग में बन सकता हूं।

श्री राजनारायण : वन सकते नहीं हैं. वन गये हैं । वह तो बना दिया है । तो मैं इतना ही निवेदन करना चाहता हूं, श्रीमन्, आपको पुन: अपनी ओर से धन्यचाद देते हुए कि आपने पहले हमको जो थोड़ा समय दिया कि मैं अपनी बात कह कर चला जाऊंगा, तो मैं थोड़ा सा संविधान के बारें में कह कर

श्री उपसभापति : अब तो समाप्त कीजिये राजनारायण जी ।

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श्री राजनाराधणः दो मिनट और दीजियेगा। मैं यह संविधान के बारे में पूछना चाहता हूं। देखिये उसके बारें में मैं सफाई चाहूंगा यह आर्टिकल 362 और 291 और 363, यह 363 क्या चीज है...

श्री उपसभापति : बह सब जानते हैं । बतलाने की क्या जरूरत है ।

श्री राजनारायणः मैं आपको भी बतलाना चाहता हूं । राजाओं के साथ जितनी संधि, जितना समझौता, जो कुछ है वह अपनी जगह पर है । प्रिवी पर्स समाप्त होने की बात हल हो गई, मगर राजाओं के साथ जो समझौता हआ वह अपनी जगह पर है कि नहीं ?

श्री श्यान नन्दन मिश्र : असली बात है। श्री राजनारायण : तो यह कांटेडिक्शन क्यों है. असंगति क्यों है, इसकी सफाई होनी चाहिये । क्या इसको समाप्त करने के बाद राजाओं के साथ जितने समझौते हैं, वे समाप्त हो जाते हैं या कायम रहते हैं। तो उन्हीं समझौतों की वुनियाद पर प्रधान मंत्री से अलग-अलग सौदा करेंगे। तो हम प्रधान मंत्री की लोक सभा में कही बात स्वीकार करने के लिये तैयार नहीं है कि हम लोगों से अलग-अलग सौदा नहीं करेंगे, सौदेबाजी नहीं होगी, हम एक नियम बना देंगे, हम राजाओं को कुछ देना चाहते हैं, उनको मारना नहीं चाहते । मारें या नहीं मारें लेकिन समय का प्रवाह है । समय की शिला पर मधुर चित्र किसी ने बनाये क्या ? किसी ने नहीं बनाये । यह समय की शिला है. इसमें कितने ही मधुर चेहरे आयेंगे. चले जायेंगे। आज इंदिरा नेहरू आंधी आयी. वह चली जायेंगी, कल बिलोकी सिंह भी चले जायेंगे। मैं यह कहना चाहता हं कि भारत का जो सबसे बड़ा विश्वास है, अगर विश्वास ही नही रहेगा, तो देश कैसे रहेगा ''

(Time bell rings)

इसलिये श्रीमन्, आपके ढारा विनम्प्र के साथ प्रधान मंत्री साहिबा से निवेदन करूंगा कि वह जरा अपने दिल को टटोलें कि वह विधेयक लाई, जिस ढंग से लाई, वह कहां तक ईमानदारी से और सच्चाई से भरा हआ है। मैं चाहंगा

प्रधान मंत्री अब तक जिस तरह को प्रधान मंत्री थीं उससे आगे बढें। अब तक उनका जो जीवन प्रधान मंत्री का रहा है, वह विलकूल खट्टा था। मैं चाहता हूं उनका प्रधान मंत्रीत्व जीवन कुछ मीठा भी हो। लेकिन जो विधेयक आया है, उससे मिठास नहीं आयेगा, वह खट्रे का खट्ठा रहेगा। इसलिये प्रधान मंत्री अगर अपने प्रधान मंत्रीत्व को मीठा बनाना चाहती हैं. देश की जनता के लिये लाभ कर बनाना चाहती हैं, तो बिना किसी हिचक के. बिला मआवजा राजाओं के निजी कोष को समाप्त करके, विशेषाधिकार को समाप्त करें और जो हमने अपनी घोषणा पत्न का पहला हिस्सा रखा, 1953 के घोषणा पत्न का, उसको लागू करें। राजाओं के पास बडी-बडी जमीन शहरों में कितनी है, कितना रुपया बैंक में है, जेवरात और जवाहरात कितने हैं, उनके पास कितने बड़े-बड़े खेत हैं, जिनके बारे में हदवंदी होते हए भी, सीलिंग का कानून होते हुए भी, उनके पास अति-रिक्त भूमि है और भी, तमाम चीजें हैं, जिनके वारें में वह लागु हो। तब हम मानेंगे ईमानदारी और सच्चाई है. नहीं तो नहीं है।

SHRI JOACHIM ALVA (Nominated): Mr. Deputy Chairma^A in warmly supporting the Motion moved in a historical manner by the hon. Prime Minister, I want to speak about the vagabonds, the traitors and also the martyrs of Indian Nationalism. The Leader cf the Opposition said that Sardar Patel had drawa a big curtain and you have to forget it all. Then, no question of gratitude in politics is there; gratitude does not last for ever. There is something like changing values all the time. It was Sardar Patel—I had the honour of knowing him personally—who drew a big curtain over the affairs of men.

[THE VICE-CHAIRMAN (SHKI AKBA» ALI KHAN) in the Chair]

When he drew up the treaty wlik Ihe Princes, he drew a big curtain over all that they did in the past. And what did they do? We are trying to forget it. We are trying to forget the vagabonds of society amongst whom there were a lot of Princes. The Nizam of Hyderabad and the Maka-raja of Travancore raised their big band

against Indian nationalism and several others. These ar., facts which we are trying to forget. Nebody has mentioned these facts here. Then were Princes who wanted lhe British Raj fo remain here for ever. But for the gre.t sacrifices made by the people of India, the great sacrifices made by the masses o; India, by the great number of people, things would have remained as they then weic. Young men under 21 went smilingly io the gallows; these are not known even to their families.

Then there w s the case of a former Maharaja of Indore who killed a well-known Muslim itizen of Bombay. Bawla, on account of a dancing girl, Mumtaz. The kite Messrs. Jim ah and J. M. Sen Gupta defended the murderers set up by the then ex-Ruler of Indore, Tukojirao. Lord Reading, a greai Viceroy, ordered Tukoji-rao to face a ti al for murder or quit the gaddi. Tokoji Rio was forced to quit the Gaddi. Bawla's mother told ms that she wanted her sun ving second son to phone her even in the night fit 8-30 p.m., because the first son wa' murdered by Indore hire-ings just at 8-30 p.M.

Then the cast: cf another Prince, I shall not name him. Perhaps most of you or some of ycu were then too young to have known about it. Another Trince was tied up with 33 lakhs of rupees because a lady was involved in England. The Cc« ewent even to the Secretary of State, but everything was dom to hide the case. Then you know the ase of the ex-Maharaja of Baroda and Site Devi. I am only concerned with thi f;cts of the case.

About the i x-Maharaja Pratap Singh : He fell at the feet of Jawaharlal Nehru later, but whai did he do ? He carried away the gold nd silver of this land to a lady in Paris w io left her husband and her Hindu faith, 'he will not dare to return to India.

Then we ha I the old Maharaja of Patiala The $\$ ay he functioned, the number of women ihat were there in his palace and all that. It is all in the Look on Maharajas published recently.

SHRIMATI PURABI MUKHOPADH-YAY (West E;naal) ; Sir, on a point of order. We are fighting for a principle. I do not think t is wise of this House to .personally attack anybody. We are fighting for a cause.

SOME HONOURABLE MEMBERS : Yes, yes.

SHRI JOACHIM ALVA . Then we come to Gwalior.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I would like you to abstain from personal references.

SHRI BHUPESH GUPTA : What is 'personal' about it ? Undoubtedly we are free to talk about the Maharajas. Are they gods ?

SHRI PRANAB KUMAR MUKHERJEE (West Bengal) : They are made heroes.

SHRI JOACHIM ALVA : I will speak relevantly, Sir. Then we come Io Gwalior. I have travelled about hclf a dozen times in the early fifties from Indore to Gwalior on way to and from Delhi. There is not a blade of grass in the land for years. But the horses were running, a number of horses, horses costing from two to twenty lakhs of rupees. From Indore to Gwalior there was then not a blade of grass, across 300 miles of Indian territory. Now we come to the vagabonds, martyrs and traitors of Indian nationalism. You know the story of Hyderabad. While I was on my first journey to Europe, I saw via the Karachi airport in 1948 four aeroplanes by an Australian adventurer named Cotton going from and coming to Hyderabad creating trouble for India. We want to have a soft corner for these people. Before Hyderabad finally acceded to India numberless negotiations were carried on with which the then Viceroy Lord Mountbatten was disgusted and the matter was settled by the seizure of Hyderabad. I must say that the present Ruler of Hyderabad is a talented younj man. He is an Oxford graduate. He is different from his grand father. He has read the signs of the times. But here I am talking of the old man. Therefore, there is no question of principle involved. We can never forget these things when we scan through the pages of history.

Then we come to Travancore before its final accession to India under the regime of the late Diwan, late Sir C. P. Ramaswamy Iyer, who gave India hell of a trouble. Sir

[Shri Joachim Alva]

C. P. Ramaswamy Iyer actually sent an envoy to Pakistan and wanted to join up with Pakistan. Once he was a hireling of the British Raj, and as the hireling of the Rani in Travancore there was tremendous repression of the people's liberties. He later became the de facto Ruler of Travancore. Somebody cut him with a sword. We cannot forget these things. There is no question of gratitude to people who have done so much wrong.

We talk of gratitude. What is the meaning of gratitude ? There cannot be any gratitude to the people who have done so much wrong. Very few, too few Princes amongst the Maharajas were really good. There was the former Ruler of Jodhpur. He wanted to go over to Pakistan. You know all that. They would have gone to Pakistan but for the upsurge of the people and the spirit of the people. They would have gone with their palaces, their hirelings and their money begs to London. Now in the year 1970. when things should be changed for the people of India they have been hanging on to the past.

Sir, there are good people also amongst tbem. I was mentioning about what the late Savaji Rao of Baroda did at the Delhi Durbar. He walked in the Durbar as a man should walk and not walk in a humiliating way as the other Princes did before the then King Emperor George and Queen Mary. It was not easy, because most of the Maharajas were the satellites of the King; they were afraid even of the A.D.Cs. of the Viceroy. I should, therefore, pay my tribute to the Maharaja of Baroda, the late Sayaji Rao under whom were the late Arvind Ghosh. late Dr. Ambedkar. Dr. K. M. Munshi and our great friend, Mr. Ruthnaswamy, as teachers in his educational system. Therefore, we cannot forget him. He was 'he one man who turned his back on the King Emperor George V. and for which he suffered. His Maharani, the kite Shrimati Chimnabai, told me herself theit as a result to punish him, one of the acts against him was that the British refused to give permission to the mother of Raimata Gavatri Devi of Jaipur to marry the then Ruler of Gwalior. There are good men also How can we forget the late Maharaja of Nabha ? I still remember how the late Pandit Motilal Nehru was interested against his detention. We recall the late Benjamin

Guy Horciiman, one of Indias great)Ournalists, handing over papers connected with, the Maharaja of Nabha to the late Pandit Motilal Nehru. I watched this incident as a student at a meeting in Bombay. So these are the few lilies in the field. But what kind of gratitude can you give to the other unworthy ones ? Some of- them were immoral debauches. We as human beings permit a certain amount of rasacility amongst ourselves but not beyond a certain point. We shall not bow beyond a certain point.

SHRI LOKANATH MISRA : Sir, why should you allow all these irrelevant things'? Is that relevant at all ? How is that relevant to the point ?

SHRI BHUPESH GUPTA : What is irrelevant about it ? Privy purses, after all, have been allowed for the maintenance of their families, staff and harems. Without privy purse how many Rajas and Nawabs can be thought of ? Therefore, it is a relevant subject. . . (Interruption by Shri Kal-yan Roy).

SHRI LOKANATH MISRA : How are you interested in history...

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN) : Order, please. Please wind up.

SHRI JOACHIM ALVA : We ere interested in the privy purse because the privy purses come directly from the po;kets of the people. That is what I am concerned with. I shall end up by saying that we should be concerned with the privileges and thi: rights of the people of India. How many people have gone to the gallows ? How many people ha.ve died in the Sino-Indian war? Do you look after their wives and children ? Have you given them any privy purses ? Is any money going to them ? And to-day you are fighting for a handful of people. It is our duly to take away these privileges. Sir. I must mention that two most important constitutional proposals have come through a woman. It is very interesting. The first is the Question of banks which had been dominated by men throughout; the second is the question of Maharajas: most of them are Maharajas, except, of course, the late Begum of Bhopal. So, we are glad that the hon. Prime Minister brought these two proposals which are both good for the country.

SHRI BHUPEST GUPTA : Mr. Vice-Chairman, Sir, I rse to speak on a momentous occasion. Now we are about to pass one of the significant Bills to emerge from this Parliament.

SHRI LOKAN/.TH MISRA : We are going to defeat it.

SHRI BHUPESH GUPTA : Let us see. Now, Sir, I say i is momentous not only because we are g"ing to abolish the legacy of the dismal and dead past, the privy purses and privileges of the despots and tyrants and the t aitors and oppressors of the people, but also because we are going, to-day and tomoi -ow, by passing this Bill, to strike a blow io the heart of right reaction. These Prinzes who were servitors of British imperialism in the days of the British, have became the instruments o'f reaction and counterrevolution under the present regime. 4ence, the significance of (his measure exte ids far beyond the monetary considerations or even a few private families who may be denied the privy purses and the privileges.

Mr. Vice-Chai man, before 1 speak, naturally I recall to mind the great sacrifices and sufferings and the martyrdom of hundreds of thousands of Slates people in those days of our freedom fight who stood up to the monstrosity of the Princely regime and made tl:e supreme sacrifice. Today (heir dreams are rot going to be fulfilled, but a step in thi t direction we are taking, by striking ?i blow to the privy purses and privileges symbol sing the Princely order of tyranny and oppression. Now, much has been said about he greatness of the Indian Princes, their great contribution, their great heritage. Do the Princes think that India hav lost common ense ? They should credit the Indian peop with a little more sense of patriotism an' with commonsense. Whal they say is reallj contrary to historical facts. T recall to the House to-day what Lord Canning in a d -.patch on April 30. I860, said. After Queen Victoria's proclamation. after having suppressed the Indian rebellion af 1857, this is what Lord Canning said :

"It was Ioi a ago said by Sir John Malcolm that if we had made all India into zilas, it was in the nature of things their an Empi e would last 50 years; but if we could keep up a number of native States, without political power, but as royal instruments, we should exist in India as long as our naval supremacy was maintained."

So, the Princely States were created by the British and maintained by the British in India in order to perpetuate the colonial slavery. Hence these Princely institutions are associated with the horrid memory of the nightmare of colonial rule, ci

subjection and national humiliation. I would presently invite the attention of the House to the Report of the Indian States' Committee otherwise known "s the Butler Committee appointed by the British G ment in 1929. The Committee about the Princes :—

'Their loyalty at the time of the mutiny, their noble services in the war, their splendid devotion to the crown and the person of the King Emperor and the royal family are one of the proud things of our annals and the glory of the empire."

So are we to perpetuate the glory of the empire by taxing the Exchequer ? This is the question. The same Committee went on :

"The promise of the King Emperor to maintain unimpaired the pri\ rights and dignities of the Princes carries with it a duty to protect the Prince against attempt to eliminate him and substitute another form of Government."

These are the pronouncem.nts from the patrons, from the masters of the Prir. British imperialists.

Now much has been said from benches about Mahatma Gandhi. There is another gentleman who goes under the name of Morarji Desai, who has always misunderstood Mahatma Gandhi and who quotes Gandhiji always. He says all kinds of things in respect of the privy purses. What did Mahatma Gandhi say ? Mahatma Gandhi wrote in Harijan on Ocu 1939—friends opposite should also hear—...

DR. B. N. ANTANI : At Rajghat Mahatma Gandhi must be very happy just now.

SHRI BHUPESH GUPTA : All right. You never understand anything. You are a Mahatma yourself.

[Shri Bhupesh Gupta]

hatma Gandhi wrote in Harijan on October 7, 1939 :

"But every Indian Prince is a Hitler in his own State. He can shoot his people without coming under law, Hitler enjoys no greater powers."

Are we to perpetuate these prototypes of Hiiler in this country ? This is the question I put before ihe nation. You answer it. This is Gandhiji's own quotalion. They do not know about Gandhiji and they never care to read about him or his life.

let me come to Pandit Jawaharlal Nehru. I quote from his autobiography. Even his daughter has forgotten his autobiography. I may remind the House and the friends here who have not only forgotten it, but who would like to bury it now with the blessings of Mr. Nijalingappa and iorarji Desai, of what his autobiography says:

"A sense of oppression comes; it is stifling and difficulty to breath, and below the still and slow moving waters there is ation and putrefaction."

"How much of the wealth of the Slate into the palaces for personal needs and luxuries of the prince, how little back to the people in the form of any service ?"

Now, how much was going to the Princes has also been stated in his book, "Indian Feudal States and National Liberation !e" by Mr. A. R. Desai. He said :

"The King of England receives roughly I 1,600 of the national revenue, the King of Belgium one in 1,000, the King ly one in 500, the King of Denmark in 300, the Emperor of Japan one in 400. No king receives one in 17 like the Maharani of Travancore (which is the i-rogressive State in India), one in 13 as the Nizam of Hyderabad or the ija of Baroda,

Maharrja of Baroda is the Convenor-General of the Concord. Do you know his father was called "His Highness" ? FarzanJ Khas Daulat-i-Inglishia. What does it mean ? His Highness the special son of the English State, special son, not of the Indian people, but special son cf the English State. And we have to pay money for this special son of Daulat-i-Inglishia. And now our friends talk about patriotism. He also wrote :

"The world would be scandalised to know that not a few Princes appropriate one in 3 and one in 2 of the revenues of ihe State."

Th;s is what they say. Now, before I go to the other points 1 should also like to remind you of what Karl Marx stated, Karl Marx, the founder of Marxism-Leninism, the founder of communism, writing in "New York Daly Tribune" dated July 25, 1853 —nearly a century and a quarter ago :

"The native princes are the stronghold of the present abominable. English system and the greatest obstacle to Indian progress."

Therefore, as far es the Communists ur; concerned, the definition of the princes was there, not today not even when Bhupesh. Gupta was born, but this definition was there a century and a quarter ago and the princes were defined by the founder of the scientific communism, Karl Marx. This is the background ES far as this point is concerned.

Now let me come to some other points relating to covenants and agreements. My friend has gone away. Where has he gone away'? Shri S. M. Mishra with a tilak on his forehead—where is he? Tilak is sometimes used for covering up sins.

SHRI N. SRI RAMA REDDY : Please do not indulge in outright criticism. This is very unfair. Some people consider tilak as a sacred thing.

SHRI BHUPESH GUPTA ; Tilak is a sacred thing. But it is not on a sacred forehead, in this case ideologically.

Regarding agreements and covenants, I would like to say that when the Constituent Assembly was considering the Constitution, the original draft Constitution d.'d not have any provision which the government is deleting now. The original draft Constitution presented to the Constituent Assembly by the Congress leaders of the time and the Constitution sub-committee of the Constituent Assembly did not think in

tefi of mating any provision whatsoever, for the privy purses or for special privileges of the pri ices. In fact a Constitution!. 1 amendmenl was brought in the course of the discussioi and this was brought in by Sardar Patel It was produced on the floor of the Cons tuent Assembly by Sardar Patel, Shri V. '. Menon and Shri C. C. Desai. The tlvee had come to the conclusion that privf purses should be included in the Constitul on of the country and hen:e article 291 emerged. It was a different article. Wien they passed the Constitution amend me it. it was re-numbered. Those who talk about the Constitution should know very well that the Constituent Assembly was I iced with a surprise all on len when in amendment was brought in and hurriedly got passed. You must recall this. The proceedings of the Constituent Assembly are thsre. Let us. therefore, talk on the basis of acts. In the Constituent Assembly these agreements were settled and the covenants were discussed. Sardar Patel himself give the reason while explaining his position on 12th October, 1949, He said :

"The capacity for mischief and trouble on the pact of the rulers, if a settlement with them is not reached on a negotiated greater than we could imagine-

Therefore, it v. is plain that we had to agree to pay diem money because these princes, these I /rants, these traitors took advantage of ihe difficult situation in the country soon a ter independence and blackmailed the G' vernment, brought pressure and bullied the Government with the assistance of some I.C.S, officitls in the Secretariat. A coni d'tat against the nation was thus staged on the Constituent Assembly which had to agree to sanction the privy purses and thi article was included in the Constitution to defile the Constitution of rndia.

What tre hese privy purses? Up till now, accordir g to the Finance Ministry, taking the budget estimates up to 1971, we have already paid Rs. 107,51,31,185. Hundred and seve crores of rupees we have paM You es | <ay, Rs. 107i crores, which we have aire dy paid according to the Budget figures given recently by the Finance Mfnistry incl; ding, of course, the current

year's Budget Estimate. Now, out of this Rs. IOO crores paid up to 1969-70, twenty top Rulers grabbed Rs. 55.11 crores and this is how they have cornered the money, the privy purses. Do you know how it was settled ? .Sardar Patel revealed it and it is stated in the White Book on "The Indkn States". It was settled like this : Sardar Patel deputed a Secretary of his Department to meet the Princes and the local officials and then settle the privy purse to be paid to the Indian Princes, on the basis of the documents supplied E.nd claims made by the Princes themselves. There was not even proper scrutiny into the papers and the documents and the claims put forward by the Princes which is why the Maharaja of Baroda ran away with 26 lakhs of rupees, the Maharaja of Mysore with 26 lakhs of rupees and the Nizam was given 50 lakhs of rupees and so on. This is how it was done. As you know ... (Time belt rings) ...Sir, you have given half an hour for Shri Raj Narain.

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Sir, this is what I say. Therefore, let us not talk about the obligations in respect of privy purses. Now; it is not the money that matters, the money, hundred crores of rupees in about twenty yeais.

SHRI LOKANATH MISRA : Sir, you must not be so generous. If you are so generous in allowing time to people who are speaking in favour of the Bill, of abolition of the privy purse, you will have to give me time. I want to speak for half an hour. You must be generous to this side also. You cannot do it this way.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN) : I will be equally generous.

(Interruptions)

SHRI BHUPESH GUPTA : Now, I must tell you that Rs. IOO crores is the net income, the net money given to the Princes free of tax. Do you know how much income you require to have a net earning of Rs. IOO crores ? You require a gross income, subject to taXj of the order of Rs. 1.000 crores. Therefore, the privileges and advantages given to the Princes are noi to be measured in terms of the net money they get, but in terms of the gross income that would be required to yield that kind of net income, if they were subject to taxes. Therefore, you see. you hava

[Shri Bhupesh Gupta.]

a category of people who enjoy the privileges and position which are far greater than what even the Birlas and the Tatas are enjoying in spite of their earnings and so on. This is very important and you •should bear this in mind.

And, yet, I was surprised that the Maharaja of Baroda, who calls himself the Convenor-General of the Concord—I do not know why ihe Prime Minister is talking to hirn needlessly when she has no time. If she has plenty of time to talk to the Princes, she can spend the time in good music and some cultural show instead of wasting the lime in talking to these useless Princes who have insulted us—has said this. Do you know whe* the Maharaja of Baroda said in a public statement... [Interruptions) He has said this :

"Il is an act of betrayal and perfidy by ill j State and the Government."

This is what wou have got. You have negoh'ated for five, six or seven months; you have negotiated a number times and held six meetings with them, only io be told that you have committed ;>n act of treachery and perfidy to the Princes. And. yet, we find the Prime Minister saying that she is ready to discuss with them and pay compensation to the Princes. What compensation ?

We uic not taking any property from them under the Constitution. We have not given any property. These provisions of the Constituiton only guarantee certain payment in a particular way. as Ear as Article 291 is concerned, in certain agreement signed elsewhere. Why then the question of compensation comes? The Articles of the Constitution relevant to the acquisition of property do not apply. W'e are only taking awry some privileges that we offered to them. That is abou: all. We are not extinguishing any iight. Wc have been over-generous. We arc withdrawing the generosity from the Princes. I do not know why people should pay compensation for withdrawing the generosity over t< period of 23 years or heavy payment at Ihe cost of the exchequer in the midst of the starving millions of our country. Therefore I would ask tlie Prime Minister not to talk about the transitional srrangemenis. Transition from what ? Transition from a monumental folly to a kind of bargain with Ihe Princes again ? This would be contrary to the spirit in which we

are passing this measure. Therefore. I say, give up this idea of tampering and compensating the Princes. They are not destitutes from East Pakistan. They are not beggars in the streets. They have not come from West Pakistan driven by some other people. They are rich people. In fact some years ago on the floor of this House it was revealed that some of the Princes had foreign accounts of the order of Rs. 30 crores in the British and other banks. They have palaces, they have jewellery, they have so many other things and what is the use of again paying compensation to them '.' Therefore this idea should not also be entertained.

Before I sit down I say that the qui of compensation does not anise. The ques tion of betrayal or violation of any commit ment does not arise. We had made no commitment to them that for generation after generation we shall bear the stigma and disgnce of payment to the oppressors of the people. There is no commitment Il they talk about the pledges, what about the pledges to the 500 million people of our country, starving, unemployed, lining up before the Employment Exchanges without jobs. suffering without drinking water in many places ? What about the pledges to them? The pledges to (hem had not been only voiced in the resolutions passed from the platforms of the Congress or from the State Peoples Congress. The pledges to the m; ses are given in the Preamble to the Constitution which opens with the pledge to the people. The pledges to our masses arc given in the Diie-.tivc Principles of our Constitutions. The to the people are given in the Five Year Plans of our country. The pledges tht people we gave in our election manife on ihe basis of which we get elected getting a mandate of the people. Wha the violation of these? Who are going tc redeem these pledges? When the ployed shell have employment ? When the hungry will have food ? When the landless will have land ? Therefore I submit that ihe Princely Order is a shameful Order. The Princely Order is something which is abominable, abhorrent to the conscience of the nation. It is nol a question of individual Rajas or Ranis. I do not know them tnd I do not wish to know theni bill they are symbols of shame, dishonour, treachery, tyranny, violation of all that is decent and good in our public life. They are the ex-

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crescence of out society. Therefore 1 have great pleasure ir supporting this and I do not see my frit id Mr. Dhs.ria here. He took the initiativ in moving the amendment to get it passed at the AICC which moved the Ruling Party for the passage of the Bill, which symbolise the unity of the progressive forces sittin; in these Benches and those who are sitting in the other Benches like my friends. Shri Ki ishan Kant, Shri Chandra Shekhar, Shri Dl aria and many others. Here is an occasion v. hen we are uniting in concrete terms for he sake of the nation, not in any partisan spirit but recapturing the spirit of the nal on, recapturing the highest lradition of our nationd struggle. Here is a symbol of unity for us and the symbol of tyrann is being fought unitedly by all of us sitting on loth sides. Tomorrow we shall given ever a more crushing defeat to the side of read ion and the Princes' Lobby in Ihis House than in th; oiher House. I agree with the Prime Minister when she appealed to us (hat the Rzjya Sabha should give effect to iis own resolution. In this House only lasi year we passed a resolution telling the tation that the Rajya Sabha is for abolition of the Privy Purses and except my friend Shri Lokanslh Misra, not one Member voted against that resolution. Is it not our d.ity today to Iell the nation that the Rajya Sabha Members, collectively and individual!), mean what they say, thet they do not me: n it as a mere talking shop, '.hat they are rot double-talkers, that they Jo fulfil the pi dge they took on the floor of this House Therefore. Sir. not only for the sake of the national honour but for the honour of the House ;!so. we must pass this Bill with a thumping majority und tell ihe nation- that we are falling in step with them.

Thank you.

SHRI MAH/ VIR TYAGI : At what tim; the voting world take place ?

THE VICE CHAIRMAN (SHRI AK-BAR ALI KHAN) : Tomorrow.

SHRI MAHAVIR TYAGI : Tomorrow at what time of tl e clock '.'

SHRI M. N KAUL: After the Prime Minister's reph

SHRI MAH WIR TYAGI: Will it be in the forenoon '?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Probably in the forenoon, 1 am told definitely in the forenoon...

SHRI MAHAVIR TYAGI : It means that the debate will practically close today and the Prime Minister will reply tomorrow, say, between 11 and 12, and after that the voting will take place.

SHRI BABUBHAI M. CHINAI : Mr. Vice-Chairmen, Sir, if peisonal equations were to be squared, perhaps I would have been the first man to support this Bill today. If there is anybody, who has been much wronged by the Princes, it is myself. But that is not the criterion to be taken into consideration when a very high principle is involved. I want to bring to your kind notice, Mr. Vice-Chsirman, this Bill, which is being put before us, I intend to oppose it tooth and nail. It is not for the firsl time that I am opposing this Bill, this proposition. I have on all occasions, whenever discussions have taken place in my party on such a proposition, whether it was in the Jabalpur Congress or in ihe Delhi Congress or, sifter the split in the Congress, in the Gandhinagar Congress, I have always opposed it, and I intend to do so today.

The Constitution (Twenty-fourth Amendment) Bill, which is before our august House, seeks to end the concept of rulership and abolish the privy pluses and special privileges of ex-rulers. This Bill has been described as historic by the Prime Minister, Shrimati Indira Gandhi. I agree with her, though for different reasons. Certainly, history will decide how we legislate; rv exercised our private conscience and conformed to public morality.

The Lok Sabha has passed the Bill by a small margin. It is up to us in the Rajya Sabha to view the whole issue indepei and pragmatically. We derive our avthority from the Constitution and the Constitution clearly shows that the Rajya Sabha is equal in status and in no way rnferier to Lok Sabha, and the two Houses together tfiat constitute the Parliament of India have to tgree for any amendment of the Constitution. Under the procedure laid down, an amendment of the Constitution may be initiated by introducing a Bill in either Hojtise of Parliament. .If only this Bill had been introduced earlier in the Raiva Sabha rather thffl in the Lok Sabha. I venture tc say that the outcome would have been different.

[Shri Babubhai M. Chinai]

I am not for a moment suggesting that the hon. Members of the Lok Sabha are careless of their obligations or lack ir. objectivity. My short point 15 tn"t we from ihe Rajya Sabh; must believe the popular but erroneous dictum that, if a Second Chamber dissents from the first, it is mischievous; if it agrees with the first, it is superfluous. As I have already said, ours is not a Second Chamber, nor an Upper House. Our Constitution has dearly specified our high role in the legislative work of Parliament.

Only if we vote against the Bill we will be true to ourselves and io the great patriots who are no more with us, but who in their wisdom thought it necessary and right to give protection to former Rulers—a protection in terms of specific articles in the Constitution of India.

Speaking in the Lok Sabha, the Union Finance Minister, Chavan Sahib, said that history has ordained that privy purses and other princely privileges should be abolished now. He went on to say that this was a compulsion of history. These are fine words. But the feet of the matt ir is that history is not an inert force nor is it pre-determined. History is neither natural new supernatural. It is made or dii-raade by people, who take decisions. Today, we have been called upon to take a decision Wc are here to exercise our free will, free will both in the democratic as well as philosophical senses. There is nothing fiUtis'lc about this Bill. We can by our own conscious freeplay of wills, individually and collectively, nol allow a betrayal to take place.

We will be betraying the ex-Rulers zs well as our great leaders who are n-o more with us. I appeal to the Prime Minister to abide by the Indian tradition, and that tradition is to discharge the obligations thrt have been committed by their faihers in their lifetime. Shri Jawaharlal Nehru, the architect of India's independence, committed himself to the prices. WiH the daughter, who is in a position of power disown what her father had committed ? Is she going to betray her filther?

A reference has been made to the undivided Congress which by an AICC Resolution accepted in 1967 to abolish in principle ihe privy purses and princely privileges. Even then, I spoke against this Resolution. And I cannot help saying that the two wings of the Congress seem to have this one undesirable objective in common even while there is enough of common ground for them to get together in more worthwhile causes.

This Bill represents in the extreme а distorted sense of proportion in relation to the march of the nation towards the direction of modernisation and democratisation of Indian society. The Prime Minister has herself admitted that the abolition of privy purses and princely privileges will not solve poverty, unemployment or any other problem facing the millions. Thus the Bill represents a complete escapism from the real problems of public welfare. The source of confusion in the minds of so-called socialists stems from the fact that true ends are being forgotten. These socialists have become doctrinaire and are deifying the means into ends in themselves. Socialism cannot be measured by B reference to abolition of privy purses or more public enterprises or more planning irrespective of the results. Socialism cannot be tied in this way to rigid patterns, devoid of meaning and relevance and without substance to the masses or to the coming generation.

While there are weighty problems of the day like rising prices^ falling production, growing unemployment, rural unrest, communal tension, Naxalite violence, inter-State disputes. Centre-State relations, international affairs- and many more, we are westing the nation's money and time by discussing the fringe question as this Bill represents. At no time, since Independence, have out political life and time of Parliament been reduced to such an utter farce.

Let us look fit the provisions of the Bill. There are only three amendments and therefore it is a short Bill. That does not make it less objectionable, just as a new-born child, delivered on the wrong side of the bed. because it is small, cannot mitigate the offence of Ihe parents. Of these three Articles which nre sought to be omitted, two are important and they are Articles 291 and 362. Clause 22 of Article 366 is only consequential. Article 291 guarantees the assurances given by the Government as regards privy purses. Article 362 solemnly asks Parliament to give due regard to the

assurances given n arlicle 291, with respect (o personal rights, privileges and dignities of the former rulers of erstwhile Indian States. In this ci nnection, article 363, which is untouched^ is if crucial significance. This article bars inte'ference by courts and tribunals arising o! such treaties, agreements, etc. It was originally introduced to fortify the guarantees given to the former rulers of Indian States. By retaining this article, what is sought io be done now is to deprive them of their right a ordinary citizens to seek the protection o! courts.

Either the agieement, covenants, engagements and Sanaa's should be looked upon as a moral obligation insofar as they are embodied in the Constitution or they should be treated as commercial contracts. If former, nothing sb mid be done to violate the Constitution through sny amendment. On the other hand, if they are contractual obligations, it is on y meet and proper that any aggrieved party to the contract is enabled to approach the courts so that the respective obligations are tested by courts. 'Heads 1 win tails you lose' policy is illogical, irrational, unjustified and predatory.

Let us remember that the original understanding itself on this subject was framed on bilateral arrangements. Sardar Patel whom we call :d the Bismark of India brought about R revolutionary change from separate States to integration and from separate consti utions to one for the whole country by pei uasiorj and through negotiations and did not force a change through legislative compulsion. Why cannot a change be effected no v in the seme bilateral manner ? Is it because unlike stalwarts like Sardar Patel nnd Jawaharlal Nehru, those who are in pover today lack diplomacy or they are too giddy with power? Let not in the name of ; ny new ideology, let not in Ihe nam[©] of the people any lapse be covered or a wron:; done. As guardians of justice and framrs of legislation we have to be watchful. Whether an individual or a party or a nat on. that which does not stand by the pledged word hes no future in this world or the next. I beg that this House should oppose the Bill so that the impression may go ibroad that we stand by our word. If, or the other hand, this Bill is passed, it will be a false and disastrous step. We will be i ondemned by the world and history as violators of commitments. We are all mortals, and we must give place to

the younger generation. The younger generation will not forgive us because their word will not be believed by anyone either al home or abroad, for no other reason than the fact that they happen to be our progeny. The sins of the father will verily discend on the son.

The price of the Bill is not Rs. $4\$ crores or so. It is the price of pledges, honour and ethics.

श्री अनन्त प्रसाद शर्मा : वाइस चेयरमैन सर, अभी जब आखिरी वक्त श्री बाबू भाई चिनाई इस बिल के खिलाफ बोल रहें थे, तब मैंने बीच में उनसे कहा भी कि उनकी तबीयत ख़राब है, वह अपनी स्पीच टेबल पर रख सकते हैं, क्योंकि बात इसमें यह है कि जो कुछ भी बात ये लोग सीख कर आते हैं उन्हीं बातों को यहां पर कहते हैं । अपनी कोई सोचने की शक्ति, विचार करने की शक्ति, ऐसी कोई चीज नजर में आती नहीं है । · · ·

श्री बाबुभाई एम० चिनाई : वह सब आप में है ।

श्वी अनस्त प्रसाद शर्माः मेरी होती तो मैं दुसरे तरह का होता ।

मैं इस मौके पर कहना चाहता हूं कि इल सदन में जितने भी माननीय सदस्यों ने इस बिल पर अभी तक भाषण किये हैं, चाहे बड विरोधी पक्ष के नेता थे या हमारी तरफ के लोग थे. सभी लोगों ने इस बिल को ऐतिहासिक बिल माना है, इसको एक बहुत बड़ा महत्वपुर्ण विल माना है। हां, यह वात ठीक है, उन लोगों के कारण जो थे वे अलग अलग थे । जैसा राजनारायणजी ने अपने भाषण में सिर्क विल का समर्थन किया लेकिन जो कांद्रेस पार्टी के प्रति उनको गुस्सा है, या कांग्रेस जो काम करती है चाहे जितना भी अच्छा करे उससे सहमत नहीं होते, तो उन्होंने अपना प्रचार किया। लेकिन मुझे आश्चर्य हुआ इस वात से, जैसा कि इघर से हमारे पहले के वक्ताओं ने भी कहा, कि विरोधी दल के नेता जब कि अपने आपको एक बहुत बड़ा सोशलिस्ट कहते आ रहे हैं. वह अभी यहां हैं या नहीं है

श्वी अनन्त प्रसाद शर्मा]

मझे मालम नहीं, बह सोशलिस्ट फोरम के नेता थे, जिजर ग्रंप के नेता थे लेकिन आज विरोधी दल के नेता है। लेकिन जो उन्होंने अपने भाषण में इस विधेयक के विरोध करने के कारण बतलाये वे सिर्फ दो बतलाये । उन्होंने यह नहीं कहा कि यह बिल पास नहीं होना चाहिये । उन्होंने यह नहीं कहा कि प्रिवी पर्स और प्रिन्सेज के प्रिविलेज खत्म नहीं होने चाहिएं, उन्होंने सिर्फ मेनर की बात कही और उन्होंने यह बतलाया कि जिस तरह से यह बिल पेश किया गया है और उसके लिए जो मीन्स एडाप्ट किये गये हैं वे गलत हैं । लेकिन इसके साथ ही साथ वाइस चेयरमैन महोदय, उन्होंने यह नहीं बतलाया कि कौन से साधन वे ठीक समझते थे, कौन से मीन्स वे ठीक समझते थे। इसके साथ ही साथ उन्होंने कुछ समय का भी जिक किया । उन्होंने कहा कि इतने दिनों के बाद इस बिल को लाया जा रहा है इसमें देर क्यों की गई। अगर देर इसमें हो गई है तो उनकी मुश्किल को हम समझ सकते हैं लेकिन आज वही काम जिस को वे चाहते थे उनकी पार्टी चाहती थी और आल इंडिया कांग्रेस के अहमदाबाद सेशन में उन्होंने इसके संबंध में प्रस्ताव पास किया था. हम कर रहे हैं तो उसके बाद कौनसी ऐसी वजह आ गई है जिसकी वजह से आज उनको इस बिल का विरोध करना पड़ रहा है।

मैं इस सदन के लोगों से और देश की जनता से कहना चाहता हूं कि वह उनकी तकरीर को जब गौर से देखेंगें तो उससे यह बात साफ मालूम होगीं कि उनका विरोध बिल से नहीं है बल्कि विरोध सरकार से है । वे इस सरकार को खत्म करना चाहते हैं और इस लिए उसके हरएक कार्य का वे विरोध करना चाहते हैं । अगर सरकार की ओर से कोई सही कदम भी उठाया जाता है, कोई अच्छा काम भी किया जाता है तो वे उसका विरोध करते हैं ।

में श्री पीताम्बर दास जी की बहुत इज्जत करता हूं और उनकी बात ठीक तरह से समझ में आती है। उन्होंने इस विल का विरोध किया तो मुझे इसमें कोई आश्चर्य नहीं हुआ। विरोधी दल के नेता इस चीज को तो सिद्धान्त रूप में स्वीकार करते हैं, पहले जब वे कांग्रेस में थे और जब से अलग हो गए हैं तब भी वे इस बात को मानते हैं, लेकिन इसके बाद भी जब वे इस विल का विरोध करते हैं तो यह एक बड़े आश्चर्य की बात मालूम होती है।

वाइस चेयरमैन महोदय. मैं इस बिल का समर्थन करता हं और यह कहना चाहता हं कि हमारे देश के इतिहास में जिस तरह से 26 जनवरी जो हमारा स्वतंत्रता का दिवस है और जिस तरह से 15 अगस्त का दिन हमारे स्वतंत्रता के इतिहास में एक स्थान रखता है, उसी तरह से जिस दिन राजा महाराजाओं का प्रिवी पर्स खत्म किया जायेगा, वह दिन भी हमारे देश के इतिहास में एक महत्वपूर्ण दिन माना जायेगा और उसका एक महत्वपूर्ण स्थान होगा। जैसा कि अभी हमारे भाई ने बतलाया है कि हमारे संविधान में जो सब से मुल बात लिखी है कि भारत के आजाद होने के बाद इस देश के अन्दर सभी लोगों को बराबरी का हक होगा। लेकिन यह एक बड़े दुःख की बात है कि आज भारत को आजाद हए इतने वर्ष हो गये हैं फिर भी कुछ लोगों को कुछ इस तरह की सुविधाएं मिली हुई हैं जो हिन्दुस्तान के करोड़ों लोगों को, गरीब लोगों को वे सुविधाएं प्राप्त नहीं हैं। अगर ये लोग कोई गुनाह करते हैं तो उनके ऊपर कोई कार्यवाही नहीं की जा सकती है । अगर लाखों का समान ये विदेशों से लाते हैं तो उन पर कोई टैक्स नहीं लिया जाता है, सिर्फ वे यह कह देते हैं कि व्यक्तिगत इस्तेमाल के लिए लाया जा रहा है ।

श्री जगदम्बी प्रसाद यादव : राजाओं को राजप्रमुख बनाने वाले तो आप ही लोग थे।

श्वी अनन्त प्रसाद शर्माः तो मैं यह कह रहा था कि हिन्दुस्तान की गरीब जनता को इस तरह की सुविधा प्राप्त नहीं हैं। इसलिए मैं मानता हूं कि हमारे देश के लिए, हमारे

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लोगों के लिए, खासकर कांग्रेस पार्टी के लिए यह एक महत्वपूर्ण काम है और इससे बढ़कर और कोई दूसरा काम नहीं हो सकता है। इसलिए मैं इस जिल का समर्थन करता हूं। मैं इस बिल को एक ऐतिहासिक बिल मानता हूं और मैं यह कहना चाहता हूं कि जिस दिन राज्य सभा इस बिल को पास कर देगी वह दिन देश के इतिहास में सुनहरे अक्षरों में लिखा जायेगा।

एक वात कहकर मैं अपना भाषण समाप्त कर दूंगा । मैं यह कहना चाहता हूं कि यह बिल तो यह सदन पहले ही पास कर चुका है । श्री याजी ने एक प्वाइन्ट आफ आईर रेज किया था जब हमारे विरोधी नेता बोलने के लिए खड़े हुए थे । उन्होंने पूछा था कि आप इस बिल का समर्थन कर रहे हैं या विरोध कर रहे हैं । मैं सदन को याद दिलाना चाहता हं ।

उरसभाध्यक्ष (श्री अक्तबर अली खान): रिजोल्यूणन पास इआ था ।

थो अनन्त प्रसाद शर्मा : इस बिल का वे विरोध कर रहे थे या समर्थन कर रहे थे यह उन्होंने पूछा था । मैं इस सदन के सम्मानित सदस्यों को याद दिलाना चाहता हूं कि जैसे लोकनाथ मिश्र जी ने कहा उन्होंने विरोध किया था तो सिवाय एक लोकनाथ मिश्र को छोड़ कर, जो मोरेलिटी की बात करने वाले हे

• श्री निरंजन वर्माः हमने विरोध किया थाः।

श्रो अनन्त प्रसाद शर्मा : एक या दो माननीय सदस्य थे जिन्होंने विरोध किया था । उनके सिवाय जिन माननीय सदस्यों ने रिजोल्यूशन का समर्थन किया था, जो मोरेलिटी की बात करते हैं, उनकी क्या मोरेलिटी है आज इस सदन में इस बिल का विरोध करने की ?

ुआखिर में मैं कहना चाहता हूं कि यह बिल पास, करने से बॉई बहुत बड़ा काम नहीं हो जातों है यह मैं मानता हूं, जैसा हमारे बहुत से दोस्तों ने कहा, लेकिन हिन्दुस्तान की जनता, जो आज उत्सुक नजर से इस ओर देख रही है, समझती है कि देश में कांग्रेस ने समाजवाद की तरफ जो तेजी से कदम बढ़ाए हैं उनमें यह एक तेज कदम है। जो एक बादा देश को कांग्रेस ने किया था उसकी पूर्ति की तरफ यह कदम बढ़ाया है उस दृष्टि से इस बिल का बहुत बड़ा महत्व है। इन जब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्वो निरंजन वर्मा : गर्मा जी, आपका भाषण भी वड़ा ऐतिहासिक रहा ।

श्री लोकनाथ मिश्र : इसको छाप कर बांटिए ।

SHRI M. R. VENKATARAMAN (Tamil Nadu) : Mr. Vice-Chairman, Sir, 1 wish to support this Bill. The colleagues of my party will support this Bill.

Sir, there have been references here to the All-India Congress Working Committee Resolution. Long, long before that, my party had the privilege of demanding the abolition of the purse to the Princes. Not only that, we have even gone on record in Indian history that we also attacked this very Covenant with the Princes-, the arrangement that was arrived at because that was the time when close on the heels of the success of the freedom movement were the struggles put forth by the people of these native States that lent strength to the national movement. That was the time when the Princes badly wanted a protecting hand. The logical course of the States' people's struggle would have culminated in the Princes being shown their place as they well deserved to be shown. Who can, forget how Pandit Nehru was treated when he went to Kashmir ? I have not forgotten, at any rate, when our President, Mr. Giri, accompanying Pandit Nehru, was stopped half way by the Raja of Bobbili, and when huge drums were beaten to drown in its noise the address by Pandit Nehru in Bobbili. How can we forget the behaviour of the Raja of Pudukotta towards that well-known leaders of the Congress Party. Mr. Satvamurthy-Banning his entry ? Have we forgotten all these things ? Have we forgotten that the uprising of the Telengana peasantry close on the heels of the attainment of

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[Shri M. R, Venkataraman]

Swaraj threatened the very existence of ihe Nizam of Hyderabad ? Have we forgotten the struggle of the Travancore-Cochin people when Sir C.P. Ramaswamy Iyer, with all his capacity and wits could not go and stand against that brilliant, heroic people's struggle highlighted by the sacrifice of hundreds of Kerala people on the fields of Vayalar and Punnupra ? Have we forgotten all that ? Therefore, my party's support to this measure is obvious. This should have come a long time ago. And it has come at last. That is how I look at it. It has not come easily. It has come, I say, definitely because of the pressures particularly of democratic parties, democratic forces and democratic voices in this country. Why should you take three years to negotiate with the Princes ? My esteemed and respected friend, the hon. Finance Minister, said in ihe Lok Sabha only two days ago that they took three years. Why? Of course, he was giving the factual narrative. Rut it shows their whole attitude. Even now. while I say that we support this measure, I want to decry completely all this talk of compensation to the Princes. Whence does it come ? It is repugnant to the whole idea you have put before the House for passing this Bill. It is something like shadow-boxing in one sense that is going on in this House. Some have said that this is a revolutionary measure, and there is this big talk of "historic moment', "we are having a tryst with destiny", and so on. But this is a normal thing which a democratic Government, not to talk of a Government which talks day in and day out of socialism, should have done long ago. Now when this measure comes, you say. there will be compensation. Did you consult the States' people, to seek protection from whom the Princes came to the Government of India, when you entered into covenants with the Princes ? It is a sort of alliance between the rising capitalist class of India, which after all got political power when the British got kicked out, and the old feudals who were the props of the British rule and who wanted a protecting hand. They came together: and the Congress Party has been functioning and it still functions, I am constrained to say, on behalf of these classes. You are all the time talking of the people. All the time you are passing resolutions on socia-

lism. But you are concerned about the protection of this feudal class and you take a halting attitude to touch their interests. That is why this measure is half-hearted. Therefore, 1 want to go on record right now that if and when this question of compensation comes, my party will oppose it tooth and nail. There should nal be any question of compensation.. The whole thing is repugnant. Now this compensation is not as simple as it is sought to be made out. It is a sort of sugar-coated thing. You are going to give them by way of transitional allowances nnd future compensation huge amounts. There is a regular conspiracy or behind ; give them huge amounts. plan So, instead of giving them privy purses, as you are doing to-day, you will give them sub Tt is amounts under a different label. something like saying "1 refuse to call it a dozen; I will call il only twelve". So what you are taking away with one hand, you are giving back with another hand. So, however much my friend Mr. V Gupta or my friend Mr. Dharia or oiher friends may talk about "historic mooient", "a step towards socialism", etc., this halting attitude towards the Princes, ths old feudals, is not going to help. (.Interruptions) Therefore, my whole point is that this question of compensation is not a simple affair at all. Of course, the Prime Minister said in the other House that there would be no hush-hush about it, aid she would put it before Parliament. If it is so, what are you going to do? Why is this attitude of giving compensation ? This is my question. Then you wiH say, "Krielids like Mr. Lokanafh Misra are opposing this measure and they want a huge amount to be paid as compenbilion. But Communists and Socialists and other friends do not want any compensation to be given. So, we want to give a fair and just compensation." That is the game. This sort of a thing is being prepared even now. This sort of a thing canaat be tolerated. All this talk of socialism and democracy is just hypocrisy. The Government is hypocritical in the extreme saving that we are coming forward with a revolutionary measure while at the sarr.i time saying that for higher purses smaller multiples and for lower purses higher multiples. What is all this mysterious fcrr.iula? It is something like the tantras ai the olden days which except the learned pandits nobody could understand. Therefore,

is a scheme behind this whole thing. the Princes know their game, ihey ftr-jw their position, they know their di ficultj They will only be too glad to get sime compensation and be rid of any further botheration. Our bour geoisie wants more money for industries. They ga on investing money in the shares of companies. All this is not going to benefit the people. You are doing all this at. the cost of the tax-payer. It is the people of India who will have to pay to these exploiting classes, to these people who alone are thriving in this country. This is the b Aground of the socialist talk ai anda that is going on in all the hypocrisy of srnmei t.

There is ano her thing which I want'to s,iy in this coi nection. We must take a and experiences that les i son is in relation to the Constitution. With this Constitutio 1 you cannot do anything people of India. It is coming in our way more and more. It came in our way fur the nationalisation of hanks, ft » in o ir way now again on this question, of Prby purses. When you want to do :> ne go(I to the people, bring some measure against those who are exploiting the people, there are all sorts of restric tions and hurdles, Lok Sabha discussion, Rajya bha t scussion, two-thirds majo rity, time Court. etc. all sorts of things. And the Supreme Coun will go baci on it-, own decisions which I had occasion to poiit out in this House when ire were discussing ihe bank nationalisa tion. Now yoi will find that bit by bit like a ich looked very nice out wardly i it whil Ii had all patches and ulti mately was prai tically torn, this is becom ing something Ike that. Let me not be lie saying that there is no ner.' •f a ()nstitution for the country. Of course, we do need a Constitution. But a € istitul oa is not so sacrosanct that wc cannot toiuh it. Even now you are going on chang ng the Constitution bit bybit, section by section, 22nd amendment, 23rd an tdniet !, 24th amendment and so (in. Thh way he whole thing is going to be deleted. It is just like a cycle tube. If the; a pi icture. you get if repaired. If ther.- is a sapond puncture, have it re paired. But like this if there is a repair after sh i'd vou go on only repair-

ing it when the whole thing is full of punctures ? You have got to throw it away and get a new tube. This is my point. This is what any layman will say...

SHRI R. T. PARTHASARATHY (Tamil Nadu) : You have taken oath under the Constitution. And how can you go against it ?

SHRI M. R. VENKATARAMAN : Don't try to rattle me. We all have taken oath under the Constitution. That is a different thing. But by way of these frequent amendments you are doing it piecemeal. You do not remove it wholly...

SHRI R. T. PARTHASARATHY : That is the Marxist theory.

SHRI M. R, VENKATARAMAN :

Your bands have the same stain as those of mine, if at all, if that comes to that.

Therefore, since the Regulating Act of 1773 and the Board of Control Act of 1784, there have been various Acts. There was the Government of India Act of 1813, then of 1833, and then there was the Indian Councils \cl of 1861. There was the Act oE 1919, Minto-Morley Reforms, then came the I s> 19 Act and the Montague-Chelmsford Reforms and then there was the Simon Commission which created the Government of India Act of 1935. For whose purpose were all these enactments made ? They were all made for the benefit of the British people, for safeguarding the British interests. Did this country not have a Constitution ? Yes, il did, but for the benefit of the British in those days. Now after we got independence, we made our own Constitution. The Constitution written by the British did not serve our interests. Therefore, some eminent people, some "wise" people, of ours wrote this Constitution and left it to us. But experience is telling us that everything done at that time is full of defects. Shri Dharia said that there is a gap between the noble sentiments contained in the preamble of the Constitution and what we are witnessing in the country today. Therefore (his Constitution must go. Tlie Constitution, after all. goes before the Court and the court applies the law. The Parliament makes the law. But they make the law, with due respect to Shri Parthasarathy, in accordance with the Constitution which was made in 1949 or 1950 Things have changed . . .

SHRI R. T. PARTHASARATHY That is why we have amended it 23 times.

SHRI M. R. VENKATARAMAN : It will go on changing. Unless it is changed fundamentally and basically, people will u to throw it out because they I it is their enemy. The Cons- used to attack the people. I seriously as that. How can tolerate that They will say :"Have a fresh Constitution All of us must sec the writings on the wall.

Lastly, much has been talked about the sacrifices of the princes. The princes saw the writing on the wall. They had, there-lore, to seek protection and our new class which came to power wanted all the territory and all the resources. So, these agreements were entered into. There is no question of any sacrifice being made by them. Let us take things as they arc. Let us not exaggerate things.

I cannot understand my friend, Shri S. N. Mishra's statement. He said : "I am for the abolition of privy purses. Yet I oppose the Bill'. I hope he will reconsider his attitude.

SHRT S. N. MISHRA : You happen to he a lawyer. Have you not understood what J said ? Why did they not change the agreements which are the mother documents ?

SHRI M. R. VENKATARAMAN : The agreements they have entered into were with the persons who are the accredited enemies of the people. I am not only a lawyer, but also a politicutn. I am more concerned with your attitude to the privy purses. You say that you are for the abolition and yet you do not support this measure. I am not able to understand these contradictory positions. Ts it because of compensation being given ? What exactly, is the reason behind it ? I think he is inconsistent. I really hope that he will rethink and reconsider his position. I will not make this appeal to Shri Loka-nath Mishra. He was forthright. He does not approve of this Bill at all. Some body else said the Supreme Court should decide it. I can understand that position too, but not your position. I am seeing this in the context of differences between the Ruling Congress and the Organisation

Congress. What should be the best atti tude io help the reestablishmenl of the Congress with 1972 in mind ? Is it the strong-arm attitude to protect certain interests in the background of giving radicalisation and talks of communism and socialism among the people or is it better to pretend to be socialists and under the icialism do the s[^]me things ? I see these two attitudes on thr part of the Congress parties as : thing which constitutes the difference.

(24th Amdt.) Bill, 1970

That apart, the Government has at last come forward with this measure—belter late than never.

SHRI BHUPESH GUPTA : Arc yon not Mr. Vice-Chairman speaking on this matter ?

SHRI M. R. VENKATARAMAN : 1 hope that the Government will seriously think about the issue of compensation. There can be no question of any consideration of compensation on (his issue.

SHRI S. N. MISHRA ; Sir, Mr. Bhupesh Gupta wants you to speak.

SHRI BHUPESH GUPTA : Sir, you come from Hyderabad, proximity to the Nizam. You should also speak.

SHRI THILLAI VILLALAN Sir, I rise to extend my whole-hearted support to this Bill, the Constitution (Twenty-fourth Amendment) Bill, 1970, since our party has already decided in favour ot the abolition of privy purses and special privileges to the Princes. This is the mast awaited Bill by the whole nation. But, I must say, this is the most controversial one.

Sir, in ihe morning, our Leader of the Opposition, Shri S. N. Mishn. he would support the Bill if brought in the manu:1"hi be brought. In the so, Sir, Morarji Bhai, who leads the Opposition there, has also stated. This Bill is a deceitful piece of legislation. T support the Bill if the Bill is brought in ihe manner in which it should be brought." To my poor understanding and meagre knowledge. Sir, I can conceive of two manners or two ways in which the Bill is to be brought. Sir, I would deal with the problem involved in this Wll by dissccting it into three parts : One is, the constitutional and legal, the second is, the monetary or financial, and the third, the last but not the ; least, the political, mora! and ethical aspecits.

IAN in the Chair]

Sir, as a Mud titutional Law, I want to discuia he constitutional or-legal problenjs. The first manner or w Sit, The amending Bill in-te three Articles, namely, Anicie 291, Arlicle 362 and Article 366. subclause (22), from our Constitution.

Sir, I shall first take up Article 366(22) which deals with the definition of Ruler The manner I mentioned is this, Sir. If we go through the provisions of Article 366, subclause (22), we can find the definition :

"The Ruler, in relation to an Indian State, means the Prince, chief or other person by. wh|om and such covenant or agreement as js referred to in clause (1) of Article 291 was entered into and who, for the time being, is recognised by the President as the Ruler of the State and includes any person who for the time being, is recognised by the President as the successor of such Ruler."

The first manner or way is this. Sir. The President can withdraw the recognition of a Ruler at an.' moment. Here, there is one way for tie Prime Minister to fulfil the purpose of this Rill by asking or by requesting the President to withdraw the recognition of Rulers or Princes, who are now prevented from getting privy purses. But, she has i ot chosen that manner or way we can sa^ that this is most deceitful by applying technicalities or what we can call, the backdoor method. Sir. But she has chosen the other way. That is the most democratic w:iy, by bringing an amending Bill, a Constitution (Amendment) Bill, to this House, Sir. I will like to ask our Leader of the Opposition in which manner' he. waits the Bill to be brought beforr the House-by the deceitful manner of taking shelter under the technicalities of the provisions in the Constitution or the democratic way of bijnging a Constitution (Amendment) Bill before the Parliament which is the desirable manner ? r appreciate the democratic Spirit shown by the Hon. Prime Minister

by Ihc adopting the democratic way of biingiiig forwa.d this Bill and I applaud the manner in which the Bill is brought.

'then, by removing Anicle 291, we stopped (hs payment of the Privy Purse from the Consolidated Fund of India. By thi'j cuticle we have given sanction to the obligation o-i the part of the Government on any agreement or convenant with the IUi!er of any Indian State. But from the $\$ ei y reading vye can find that these agreements *or* covenants are not at all contractual oijjs. They are only political arrangements of a temporary nature. If they are contractual, there is no necessity of ingraining of this article. This has been incorporated since these agreements stanJ on a different footing.

Some say that these agreements are of an international nature, and the Govern-msnt should answer to the comity of nations. This is also a false notion. These agreements were entered into at the time of the formation of the Union. We have changed the very structure of the Union itself. First we had Part A, B and C States, then we reorganised them on the basis of language and now wc are carving out new States, States within States and conferring Statehood for Centrally Administered States. We are in the age of change. We have therefore to amend the Constitution.

We have amended our Constitution 23 times within 21 years. If the Constitution is sacrosanct, then there will be no meaning in having article 368. We vire not having a rigid Constitution. It is flexible and the process of amendment of the Constitution is not cumbersome or difficult.

Therefore the argument of commitment will al[^]o fall to the ground if we analyse the position of fulfilment by the Government to the nation. This Government . has committed to the nation that they will give democratics socialism. Therefore they have to democratise the society t.s committed to the nation. The commitment to the nation is bigger than any commitment to any other secti^rn, if at all it is worth the name of commitment.

There is n > infringement of the Fundamental Rights. This is not at all a Fundamental Rifht -or property right. There i; no hitch regarding articles 14, 10 or 31(1)(2).

[Shri Thillai Viilalan.]

Th-' second pari is the financial aspect of it. Thev are Princes, not paupers. Thoy are not much worried about the monetary aspect. Besides, they say they arc more worried about the self-respect, breach of trust, loss of honour, derogation of law or rule of law and the into -a section of the people. So I do not want to go into the quantum of ; now Heine abolished. Sir, 1 want to stress that there is no question of compensation or solatium or multiple to them. There is no property right at all.

There is no sacrifice either, I say this because there has been mention here of their sacrifice, because when some hon. Members recall the past glories of the princes, they sa they have sacrificed, they have shown patriotism. (Time hell) I will finish within one or two minutes. Sor^e hon. Members say that because ot their sacrifice and patriotism the integration of India was fulfilled. That was an argument advanced by some of my friends. Sir. I want to know what is the sacrifice. Sir. A coward cannot preach non-violence. An invalid cannot preach non-violence. A beggar cannot be a 'Dharmaprabhu'. First of all, a person must be in possession, of certain rights. Then only tlie question ol' abandoning them or giving them up arises. And if he does abandon them or give them up voluntarily, then only it will be called a sacrifice. But here in the case of these princes there is no right at all; they were not in possession of any right. It is the right of the people. Tt is the right of the toiling masses. Simply the flprinces were exploiting the people. So there is no question of sacrifice at all and, at the same time, there is no question of patriotism also, Sir. We can call it panicianism. We can put it like this that only to save themselves they siened the Covenants of Accession.

I here is talk much about breach of trust. There is no trust all, because now this is the trust reposed by the nation in this Government, rt has been an executive arrangement by the Government. Now it has been changed: that is all.

The honour of the nation will be enhanced since i1 democratised the whole society by abolishing the feudal remnants, ft will not in any way lower the honour of our country. These are days of democracy not of monarchy.

Justice to be done to the nation, not to the princes. Therefore, Sir, by abolishing the privy purses we are rendering justice to the nation.

Here there has been mention about the conscience also. The conscience of individuals should not be considered. The conscience of the nation has been pricking for more than two decades. At the command of the conscience of the nation the Government is acting in bringing this amending Bill. The behests of Time should be heeded. If not, Time will become the judge of events and give its own verdict in its own way. Only to save one section of the citizens of this country from the fury of Time this Bill has been brought. So the princes must all join and support this Bill. Sir, the I eader of Ihe Opposition stated that they are now thrown out into the streets. Whetiier they are now thrown out into the streets or not, the people were on the streets. They were struggling for the integration...

MR. DEPUTY CHAIRMAN : Please conclude now.

SHRI THILLAI VILLALAN: Yes, Sir. The people were si niggling against the tyranny of these princes and they now succeeded in that struggle.

Sonic hon. Members spoke about the glories of some of the princes also, Sir. But we have got enough materials for the vagaries of the princes also. We need not go into the vagaries of these princes; we know many things about these princes.

Before I conclude. Sir. I would like to say this. Here some hon. Members mentioned about Mahatma Gandhi, Vallabh-bhai Patel and Pandit Nehru, Sir, and they said that if they were alive today they will not go back on the word given to these princes. I am not a political magician. I have r»o magic wand in my hand to bring them alive. Therefore, Sir, I am not able to do a political miracle. But Sir, I can assure this House that they are mingled in the blood, sweat, toil and breath of the toiling masses of this country. Sir. They have made their hearts as their seats but they are not here because

so many of us are heartless. In the morning the Leader of the Opposition mentioned about the heart. But the pity is most of us are heartless. Therefore, they are not here. They are only with the masses. They h; ve now the hearts of the masses as ther home. (Time bell). Through them i hey are showering their blessings on the Government for bringing this amending Bill. 1 also join the three hundred million who are applauding this Government for bringing this Bill. I whole-heartedly support the Bill. With these words, I conclude.

SHRI N. G. GORAY : Mr. Deputy Chairman, I have been listening to the debate in the Hous j since the Prime Minister moved the motion. I had tried to follow the debate in th i I ok Sabha also. I find that this debate has suffered. On the one hand, some peo 'le have praised it sky-high, while oth rs have denounced it. We are living ir an atmosphere of hyperbole, ever since we started discussing this Bill. There we e hon. Members who described this Bill as historical and somebody said that t ie day on which we pass it will go down in history as important as the 15th of . ugust or the 26th of January. Others hare said that it is a breach of faith, a dish mourable piece of legislation. It seems t at nobody is trying to put it in the corre t historical perspective.

I was surpris:d that my friend. Shri Mishra, the Leader of the Opposition, in spite of the faci that he supports the idea of abolition of privy purses, is opposing it. He has said that not only he, but his whole party, wil oppose the Bill. It is very strange that he accepts the idea of abolition, but, at th' same time, he says that it will not b[^] r assible for him to support it. It seems hat he is trying to hunt with the houn, and run with the hare. So far as the Jan Sangh reaction is concerned, I was iot at all surprised. The Jan Sangh seen s to be a worshipper of the past. They refuse to be architects of the future. So ar as the Swatantra Partv is concerned, th -ir solicitude for the feudal class and the c; pitalist-class is well known. Therefore, a Ioi of things were said about the sacrifices o the Princes. I do not like to criticise any person, but sometimes it becomes verJ difficult not to go back

to history, because it is very necessary to understand the role that this Order had played. The Maharaja of Darbhanga had written to me a letter and he had supplied all the arguments that he had mustered in favour of preserving the privy purse, and to that letter I had replied saying that I look at this question from two angles: one is the historical angle and the other is the social angle. I do not want to go back to ancient history, but if you look into the history of the last two centuries, you will find that this particular order has somehow managed to survive, though the Moghul Empire has vanished, the Maratha Confederacy is no more, and the Sikh kingdom was liquidated, and still this order continued. Then the British have gone, and the People's Republic was established in .India, and still for 22 years the order has continued. I think it is the greatest miracle in history what these people have achieved, that they have gone through all the vicissitudes intact. So much praise has been heaped on them even by the Prime Minister that what they did at the time of our freedom was something for which we should be always grateful. I would like to point out here: is this the only countiy in the world where the feudal interests have voluntarily surrendered themselves ? Sir, you will remember that in Germany under Prince Bismark the old States were liquidated. In Japan in the mighty period the mighty lords;' who had parcelled up Japan, surrendered their power to the mighty Emperor. These things have happened. This is being quoted in India as something by way of supreme sacrifice, and my friend, the venerable friend. Shri Pitamber Das. went to the extent of saying that they surrendered their crowns. Were they wearing crowns ? If they were wearing crowns, they werte Jmade of card-board. They were not crowns. They were living because the British were there to support them. When the British withdrew their support and when the Princes found themselves confronted by a mass agitation of the people, they resorted to this way out, and Sardar Patel also thinking that it would be better to gain their support followed a particular policy. So it was a simple case of what is described in Sanskrit as :

"सर्वनाशे समत्पन्ने अर्ध त्यजंति पंडिता :"

Now, Sir, 22 years have gone and so much is being made of these honourable convenants that were entered into and the word that was plighted and all that. Sir, I would like to ask the legal luminaries who happen to be here: after all is it not a fact that law is a child of the social environment ? Or is law something supreme that whatever the social environment, however great the changes that may happen, the law remains where it is ? It is not possible. All these covenants, Sir, are nothing but a reflection of the new relationship between the people and the Princes. That also has changed. These 22 years have passed and still they say that the privy purses must be there. I just want to ask the House to think of the 1857 struggle. It was a feudal struggle. I am not saying that it was really a struggle on behalf of the people. It was a feudal struggle. What has happened to those who died at that time fighting the British ? The Rani of Jhansi fought the British. There is no question of giving privy purse to her descendants. She has vanished from the scene. Today in this House the name of the Scindias was mentioned. The Scindias became the chief-tans. They had a State of their own simply because they refused to help the Rani of Jhansi and the Rani of Jhansi was killed on the battle-field of Gwalior. So, Vijaya Raje Scindia, who happens to be the leader of the lana Sangh, is claiming the privy purse for the betraval of the freedom struggle and fhe Rani cf Jhansi who fought them is liquidated, and the only thing is that we raise statues to her memory. The same thing has happened to the Peshwas, the same thing has happened to the descendants of Ranjit Singh. Sir, the last Moghul, from the jail of Mandalay Road, said, "I want only six feet of land in India when I die". But even that six feet of land was not made available to him.

So, we must try to understand that there is a historical compulsion about which Shri Chavan spoke the other day. Here

a lot of people made fun of it, historical compulsion. It is ordained by history. I entirely support him and say that this is ordained by history, this was ordained by history. But perhaps the Congress itself, the united Congress, which was instrumental in defeating the historical forces for such a long time. It is a good thing, therefore, that at last they have realised that this thing cannot go on. it is impossible it is really not in keeping with the spirit of the Constitution. How can you have privileged people and privileged classes ? How can you think of giving compensation to them? My friend here brought up this question of compensation. I really want to tell you, Sir, that so far as may party is concerned, we had moved this Resolution on the floor of this House. Really, the whole discussion was not necessary because this House had in all sincerity and in all seriousness passed that Resolution almost unanimously; two or three people might have voted against it. But once the entire House had given its consent to the Resolution and put its seal of approval, where was the necessity of such a long debate ? But now we find that such a long debate is taking place and all sorts of things are being said.

Sir. here I have got a small pamphlet written by the Maharajah of Bikaner. I was really amused to read this pamphlet. The case, as the Maharajah has put it, is that while he was receiving Rs. 10 lakhs, he was spending Rs. 15 lakhs and therefore he says, why do you abolish the privy purses ? I think it is much better that he should have welcomed this because he was spending Rs. 15 lakhs when he was receiving Rs. 10 lakhs. Now, ths question comes, where was he getting Rs. 5 lakhs per year from?

Therefore, this is a very funny argument that has been placed before us. And we are being told that in respect of the Princes we should adopt an attitude which will not deprive them of their privy purses and other rights. Sir, I say, once for all, let us decide whether India is going to be a real Republic or not. If it is going to be a Republic, then you cannot have a few selected people enjoying certain rights and privileges and purses which are being denied to the common people.

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Sir. when tl is question of compensation came up. my friend here was very specific. I would like u be specific myself and I would tell the Prime Minister that if she has got any lea of giving compensation to these peope, we will not tolerate it. Let it be very clear, because, Sir, to whom are you giving this compensation ? I would like some of i lese Princes to tell us how much money tney have put in the foreign banks, how much property they have here. Are they going to be destitutes if the privy purses are nol given to them ? Are they going to be oi the streets ? They are not going to be oi the streets. The only thing is thai wf shall be carrying out some of the Directive Principles of our Constitution. By this measure, we would be helped to bring about some sort of egalitarian society, some beginning, but a very small beginnini; at that.

So, Sir. I support this Bill. But so far as the compensation issue is concerned, I would like to point out that when you build huge dams, hundreds of villages are sub merged ard people are thrown out. What compensation do we give them? Those people who hive got some land, they get some compens; tion. But those people who . ; got no lands, they 6 P.M.) not get any compenon. They have to go to

Bombay, they lave to go to other cities, to fend for then selves as best as they can. There is no . uestion of compensation. When you bri ig in new machinery like tractors, so ir any people are thrown out of their occupations. It is happening and it will happen and we are not thinking in terms of g ving any compensation to these unfortuaite people who are not so \ocal, who are not influential. On the other hand, we alk of giving compensation to the people who do not need it ai all. Therefore. I would like to say tha so far as my party is concerned, we an supporting this Bill with reservations. We would have liked this Bill to contaii a few clauses about compensation, wha idea the Government has. I do not wan the Government to have something up heir sleeve. We know that this is going o give them tremendous power of pahonage and leverage. We know that, but I only think that it will be possible for us to arrest this process and I hope that th. -y are honest when they say that they want equality. With this particular constitutional arrangement they are honest, I hope, if they really want to go towards an egalitarian society, I hope wiH not betray what they are promising to do. Let them not play a fraud on the people of India.

SHRI PRANAB KUMAR MUKHERJEE : Sir, I support this Bill wholeheartedly. It has been stated by some Members that it is historic Bill. Others have characterised it as a revolutionary one. But neither of them dealt with it in a revolutionary way. It is the direct outcome of a resolution passed on the floor of this House a few months back and it was pointed out. when the resolution was passed, that Government should bring a Bill abolishing the privy purses within the next Budget Session. The Bill now brought in by the Government is a simple Bill, amending certain provisions of the Constitution and abolishing the privy purses. This House has an obligation to pass the Bill because originally it was mooted on the floor of this House. Secondly, when the popular House has pased the Bill affecting public life in such a vital way, this House should not go against this Bill.

The main question is whether after abolishing the privy purses and amending the constitutional guarantees Government is violating the treaty obligations which the then Government had entered into with the native Princes. In this connection it was pointed out that as soon as the Indian Independence Act was passed by the British Parliament, almost all the native States had got back their sovereignty and the Government of India, by making instruments of accession, had recognized the power of paramountcy and the power of sovereignty of all the native States. This contention is not correct. Even Sardar Patel who dealt with the matter with his own hands and who was well conversant with it did never express that the native States had their own paramountcy. In his speech on the 5th July, 1947 Sardar Patel categorically pointed out that the Indian States had no sovereignty. When the British established their rule in India they evolved the term 'paramountcy' which established the supremacy of the British interests, but the doctrine has remained undefined to this time. Therefore, the question of sovereignty in regard to a

[Shri Pranab Kumar Mukherjee] treaty obligation as far as international law is concerned, does not exist.

Surely the main issue is this whether the circumstances under which such treaty obligations were made are still prevailing' today. We all know that when the treaties are made, when the instruments of accession were signed, the whole country was bleeding from the partition, suffering from the miseries of partition. When in the country all sorts of fissiparous and separatist tendencies were prevailing in every corner, as an astute politician Sardar Patel had no other way but to accede to the demands and claims of the native Princes who utilised the situation in their best way. Therefore, it is not correct to say that the circumstances under which the treaties were made still continue. Even sa per international law there is no definite and specific mention of the period during which the treaty obligation should continue. Therefore, the question of treaty obligation, as claimed by the supporters of privy purses, should not be taken into consideration.

It has been pointed out, Sir, that the native Princes ruled their States with efficiency. They were patriots and some of them did their best for the betterment of their subjects. Sir, I am quoting from the Budget provision of one of the most progressive States at that time, that is, Bikaner. In 1929-30, out of a total Budget of Rs. 30.00,000, a sum of Rs. 12,55,000 was spent on Government staff, Rs. 82,000 on the marriage of the Prince, Rs. 6.18,384 over roads and buildings, Rs. 4.26,614 over the expansion of the palace, Rs. 2,24,864 on the Royal family and only Rs. 2,22.979 on education. That was the state of affairs in the native States.

It has been pointed out by quoting Pandit Nehru on various occasions that Pandit Nehru supported the States. But I know what he writes on page 530 of his autobiography. He condemns the British Government for supporting and continuing the most atrocious administration in the world in the native States.

We all know how the native Rulers dealt with the freedom movement. There may be one or two exceptions, or one or ;two progressive rulers. But to generalise them and to pose as if they were great heroes and supporters of freedom and great patrons of their subjects, as great patrons of education would be completely unhis-toric. This is absolutely without any basis. There is nothing to boast of the native Princes.

I shall now refer to another point about the way the native Rulers rule their States. It has been pointed out by Mr. P. L. Churgarh in his "Indian Princes under British book. Protection" that the "King can confiscate property or any right of any citizen and there is no remedy to it". Without any definite charge any person could be detained for an indefinite period. This book was published ia 1942. Therefore, immediately before independence what were the state of affairs in the native States could be easily understood from these observations made by the writer.

Even when Mr. Harekrushna Mahatab formed a committee to investigate whether there was any begar system and Dasas system in the native States of Orissa, his observation was that as late as 1945 the begar system and the Dasas system existed in almost all Slates. It is curious enough that mysteriously evidences collected from the two native States of Keonjhar and Dhan-kol were stolen away from the custody of the Enquiry Committee. Therefore, there is nothing to boast of about these native States.

It is made out that it is just a quesion of Rs. 5 crores per year for 281 native States. Where is the money ? And these are not spent for any constructive work. These are not spent for any useful purpose. And what is it that the native Princes contribute to our culture ? Some of them are undoubtedly very good golf-players. Some of them are very good dancers. Some of them are very good patrons of the French art or French night clubs. Most of them spend their time in Europe, in some of the luxury cities of the Continent. That being so, 1 do not ses why this system should continue. It has been pointed out that according to the Constitution, their rights are guaranteed. So many rights are guaranteed under the Constitution. There are Directive Principles. It was expected that with the implementation of the Constitution, within a certain number of years, certain provisions of the

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Directive Principles would be given effect to. But wh:n we cannot give effect to the Directive Principles, when we cannot give free and compulsory education to all children up 10 the age of 14 years, when w_e cannot five jobs for the unemployed youth, when we cannot improve the lot of the downtroi den people should we still go on paying pi ivy purses ? To continue to give privy parses to the ex-Rulers is an anachronism in democratic principles and this anachronism should be put an end to as early as possible. With these words, I conclude

श्री राम बहाय (मध्य प्रदेश) : उपसभा-पति महोदय, मैं इस बिल का विरोध करने के लिये खड़ा हुआ हूं । सब से पहले मैं यह बात आपको स्पष्ट कर देना चाहता ठूं कि जैसा कि आम तौर पर यह कहा जाता है कि हमारी पार्टी जनसंघ और स्वतंत्र पार्टी की विचार धारा के साथ जा रही है और उनका समर्थन कर रही है यह बात बिल्कुल, कतई, गलत है । इस मामले में मैं आपको यह बता देना चाहता हूं । सितम्बर, 1967 में, श्रीमान, मैंने जो पव श्रीमती इन्दिरा गॉर्ध को, उनको बहैसियत प्रधान मन्त्री और कांग्रेस प्रेसिडेन्ट के लिखा था, उनको मैं आप के सामने पढ कर सुनाना बाहता हूं :

"राजाओं की प्रीवी पर्स की समस्या प्रारम्भ से ही विवाद का विषय बनी हुई है आपको भर्जा भांति जानकारी है। कि मैं एक पुराना काँग्रेसी हूं। इतना ही नहीं कि मैं कांग्रेस वर्किंग कमेटा का सदस्य आदरणाय सरदार पटेल के जमाने में रहा हूं और मध्य भारत विधान सभा का अध्यक्ष और कांस्टोटएस्ट असेम्बर्ली का सदस्य रहा हूं वरन् मैंने प्रिवी पसं दिये जाने की वातचीत और राजाओं के अपने अधिकार सरेंडर करने में विशेष रूप से म्बालियर महा-राज को इस कार्य के लिये तैयार करने में भाग लिया है। मेरा विख्वास है कि पूर्व में जो हमारे आदरणीय नेताओं ने अनुबंध किया है और जिस की किसी न किसी प्रकार संविधान में सुरक्षा की गयी है उसको किसी प्रकार भी भंग करना केवल नैतिकता के ही विपरीत न होगा, वरन् कांग्रेस के उच्च आदर्श के भी प्रतिकूल होगा और लोगों की आस्था को ठेस पहुंचेगी। जिस प्रकार प्रस्ताव के रूप में नहीं केवल एक अमेडमेंट के रूप में और सेशन के अंतिम समय में बहुत थोड़े से बहुमत से यह निर्णय गत ए० आई० सी० सी० अधि-वेशन में हुआ है उससे आप भली भांति परिचित हैं। इसमें भी शंका है कि उस समय कोरम भी था अथवा नहीं।

कुछ भी हो मैं यह भी अहसास करता हूं कि हमारे वरिष्ठ नेताओं ने अगर मौन साधा या विभिन्न मत जाहिर किये तो सम्भव है कि किसी अन्य सेणन मैं भी यह मसला इसी तरह पास हो जाये।

मेरे पत्न लिखने का कारण केवल इतना ही है कि आप सब वरिष्ठ नेताओं ने इस पर गम्भीरता पूर्वक विचार करना चाहिये और वातावरण पैदा करना चाहिये जिससे अपने वरिष्ठ नेताओं के लिये गये अनुबन्ध में उनके अनुयाययिव ढारा ही कोई भी ऐसा अनुचित कार्य नहीं हो सके और हर एक सदस्य को कांग्रेस में या संसद्, विधान सभा में अपने मत प्रकट करने और मत देने की पूर्ण स्वतंत्रता हो ।

मैं चाहता हूं कि इस मसले पर आप सब वरिष्ठ नेता विचार कर सही, न्यायोचित मार्ग दर्शन करें।

श्रीमान, मैंने यह पत्न लिखा और यह सन् 1867 की बात है । यह पत्न श्रीमती इन्दिरा गांधी को पहुंच गया और उसकी पहुंच भी उन्होंने स्वीकार की ।

तो मैं यह अर्ज करना चाहता हूं कि हमारे लोग यह भूल जाते हैं कि जिस वक्त अंग्रेज गये उस वक्त उन्होंने जैसे हमें सावरेन बताया था वैसे ही तमाम राजाओं को उन्होंने सावरेन

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श्रिः राम सहाय

बताया था और उनकी यह सावरैनिटी थी, जिसकी वजह से सरदार पटेल को यह सब कार्य करना पड़ा था ।

एक बात मैं और अर्ज करना चाहता हूं कि हमारे भूपेश गुप्त जी ने ड्राफ्ट कांस्टीट्यूशन की बात कहीं । मैं समझता हूं कि शायद उनको पता नहीं है कि कितना ड्राफ्ट कांस्टीट्युशन तैयार हुआ है ।

इतना ही नहीं, माडल कांस्टीट्यूशन फार स्टेट्स एन्ड युनियन भी एक तैयार हआ था, जिसको तैयार करने के सिलसिले में मैं स्वयं एक सदस्य था । तो मेरा अर्ज करना यह है कि बिला पुरी भूमिका जाने हए, बिला पुरी बात जाने हए, हम अपने अनुबंधों को इस प्रकार खत्म करते जाएं, तो मैं नहीं समझता इस देश में और दुसरे देश में क्या हमारी स्थिति होने वाली है । उन अनुबंधों को पोलिटिकल कहा जाता है । हम कितने पोलिटकल अनुबंध दूसरे राज्यों से करते हैं । अगर पोलिटिकल अनुवंधों के बारे में हम यह कहें कि हम उनको तोड़ सकते हैं, तो फिर दूसरे देशों के साथ जो हमारे अनुबंध हैं, उनके बारे में हमारी स्थिति क्या होगी। उनमें हमारी क्या साख बाकी रह जायेगी।

हमें तो ऐसा लगता है कि अब आपको अपने संविधान की जपथ को भी बदलना पड़ेगा; क्योंकि धारा 363, जिसको कि हम बदलने जा रहे हैं, उसमें हमने यह कहा है कि हमें उन अनुबंधों को, उन एग्रीमेन्ट्स को, ड्यू रिगार्ड देना पड़ेगा। लेकिन मुझे अफसोस है कि उस धारा को भी खत्म किया जा रहा है, जिसमें इस बात को कहा गया है कि हमको अनुबंधों को मानना चाहिए। खैर, यह तो समय बताएगा कि क्या होगा।

मैं एक बात यह अर्ज करना चाहता हूं कि एक मामूली से मसले के ऊपर, जिसमें किसी प्रकार का भी, किसी अनुबंध का या किसी भी एग्रीन्मेंट का सवाल नहीं था, आत्मा की आवाज पर सदस्यों को मिसगाइड किया गया हमारे प्रधान मंत्री जी ढारा। लेकिन जिस वक्त अनुबंधों का सवाल था, जहां जहां दरअसल लोगों की आत्मा की आवाज का सवाल आता था, वहां उनको वह साहस. नहीं हुआ कि अपने साथियों को वह कहतीं कि अपनी इच्छा के मुताबिक, अपनी आत्मा की आवाज के मुताविक अपनी राय प्रकट कर सकते हो ।

Time bell rings

मेरा निवेदन है कि यह इस प्रकार की समस्या है, इस पर कहना तो बहुत था, लेकिन चूंकि आपने घंटी बजा दी है इसलिये खत्म करता हं।

SHRI T. N. SINGH (Uttar Pradesh) : Mr. Deputy Chairman, I want to know how long we are sitting.

MR. DEPUTY CHAIRMAN: Up to 8 O'clock.

SHRI T. N. SINGH : How can we sit for such a long time ?

SHRIMATI YASHODA REDDY: Do you expect all the Members to sit up to 8 O'clock for voting ?

MR. DEPUTY CHAIRMAN: The voting will be done tomorrow. All the speeches will be over today and the reply of the Prime Minister will be tomorrow.

SHRI KRISHAN KANT (Haryana) : It was already announced in the morning by the Chairman.

SHRI T. N. SINGH : It is already past six and I do not think it is fair of you to expect us to sit here for such a long time.

SHRI N. SHRI R\MA REDDY : By sitting for a long time we get tired.

MR. DEPUTY CHAIRMAN: Actually we decided this earlier. Tomorrow we have got some other business.

SHRIMATI YASHODA REDDY: No notice was given to us in the morning.

MR. DEPUTY CHAIRMAN: No, the Chairman announced it in the House in the morning. I was also here in the House.

So far as I remember the Chairman told us that we will have to continue the debate and finish the speeches today and we will have the reply tomorrow.

SHRI N. SHRI RAMA REDDY: It is difficult to sit for such a long time.

SHRIMATI YASHODA REDDY: The Chairman did not say that.

SHRI NIREN GHOSH: The Chairman said that the 'rime Minister will reply tomorrow.

SHRI KRISHAN KANT: The Chairman announce I in the House very clearly that the disci ssion will finish today and the Prime Minister will give her reply tomorrow If the Members do not want to participate, it is a different thing.

SHRI T. IS. SINGH: But that is not the way.

SHRI CHANDRA SHEKHAR (Uttar Pradesh) : Mr. Deputy Chairman, if there are more Members wanting to speak, what is the difficulty in extending the discussion for tomorrow

SHRI T. N SINGH : We can have the discussion eve i tomorrow. It does not matter. We ; re also human beings.

SHRI LOK. .NATH MISRA : Sir, kindly consider one hing. If the voting could be taken up 3 O'clock tomorrow . . .

SHRI OM VIEHTA: Actually it was only with mi ual agreement that we said that the repl I will be tomorrow forenoon. If ITH e Members want to speak, it is all right the reply can be in the afternoon tomorrow.

MR. DEPITY CHAIRMAN : Then, should we adpurn now ?

SHRI OM MEHTA : No, no. We must continue up ti 7 O'clock.

SHRIMATI Y <u>SHODA</u> REDDY : I think that is very right. We accept it.

MR. DEPUIY CHAIRMAN : All right, up to 7 O'clock. The Government side has come half way to meet the honourable Members. S(let us sit up to 7 O'clock. We will get some time tomorrow also.

SHRIMATI YASHODA REDDY : Thank you very much, Mr. Om Mehta.

डा० भाई महाबीर : उपसभापति जी. संविधान संशोधन के इस बिल पर जो मत व्यक्त किये गये हैं, उनमें से और जो बात सामने आईं वे तो आई लेकिन हर पार्टी के सोचने की जो कुंठाएं हैं, जो सोचने की उनकी अभिनिवेश है, वह भी हमारे सामने प्रकट हुई । मुझे यह देख कर बड़ा आनन्द हआ कि श्री भूपेश गुप्त भी कालोनियल्जिम के विरोध में खड़े हो कर इस सवाल पर बोले और महा-राजाओं का प्रिवी पर्स उनको कालोनियल्जिम की याद दिलाने वाली वात दिखलाई दी. जबकि आज सारे विश्व के अन्दर सबसे बडा साम्राज्यवादी देश रूस है और उनकी किसी नीति में उन्हें उपनिवेशवाद दिखाई नहीं देता है । उनको यह नजर नहीं आता है कि आज सारे पूर्वी यूरोप और उसके अतिरिक्त वाकी देशों के ऊपर रूस किस तरह से अपने प्रभाव को बढ़ाना चाहता है और बढ़ा रहा है।

हंगरी के अन्दर जो कुछ हुआ, जेकोस्लो-वाकिया में जो कुछ हुआ, उसको वे उपनि-वेशवाद नहीं मानते हैं, [साम्प्राज्यवाद नहीं समझते हैं और न ही उनको यह याद रहती है कि जिस वक्त वे यह कह रहे थे कि राजाओं ने हमारे देश के बहुत से लोगों को गोली से उडाया।

Mr. Deputy Chairman, may I request you to restore some order and silence in the House ? May I have the pleasure of some silence in the House while I speak ?

MR. DEPUTY CHAIRMAN: I think there is silence.

SHRI BHUPESH GUPTA : May we also have the pleasure of not having any irrelevant reference to outsiders ?

DR. BHAI MAHAVIR : I never thought that Shri Bhupesh Gupta was an outsider.

मैं अपनी जो बात कह रहा था, उसका उल्लेख इसलिए कर रहा था कि आप जिस देश को संसार में आदर्श मानते हैं, जिस देश के साँचें में अपने देश को ढालना चाहते हैं, वहां कुछ होता है। मैं इसके अतिरक्त आपको याद

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[Dr. Bhai Mahavir]

दिलाना चाहता हूं; क्योंकि आपने अभी यहां पर राजा महाराजाओं द्वारा लोगों को गोली से उडाये जाने का जिक किया । लेकिन मैं आपसे यह पूछना चाहता हं कि क्या आप भूल गये हैं कि राशि के अन्दर कितने लोगों को विना टाइल, बिना किसी कोर्ट के सामने लाये, किस तरह से गोली से उडा दिया गया। टाटस्की की कहानी मैं सिर्फ नहीं कहता, मैं जिनोविभ की कहानी आपको याद कराऊं. कामे-नेम की कहानी याद कराऊं, रोडेफ की कहानी याद कराऊं, बखाररेन की कहानी याद कराऊं. मैक्सिम गोर्की की कहानी याद कराऊं, जिसको जहर देकर मारा गया था और जो बात सिद्ध हो चुकी है। मैं चाहता हं कि श्री भपेश गप्त इस बात को भी न भुलें कि रशिया में एक शब्द इस्तेमाल होता रहा है, जिसे बेजप्रजोनिश कहते हैं। मैं चाहता हं कि श्री भपेश गप्त इस सदन के सम्मानित सदन को बतलायें कि यह बेजप्रजोनिश कौन थे, ये वे लोग थे, जिन्होंने एक करोड़ किसानों को स्टालिन की आज्ञा से कंसेन्ट्रेशन कैम्पों में या जेलों में फैंक दिया था । उनके जो बच्चे थे वे आवारा सड़कों पर धमते थे।

They do not belong to any-body who belongs to none.

तो ऐसे बच्चों को अनाथ करने का काम जिस देश के अन्दर हुआ, जहां पर करोड़ों जीवित बच्चे मारे गये, उनकी सारी गिनती श्री भूपेश गुप्त को मुझ से ज्यादा मालूम होगी। इसके अतिरिक्त 1937 में जब आर्मी में मर्ज हुआ था तो उसके अन्दर कितने जनरलों को खत्म स्टालिन की आज्ञा से किया गया, यह वात भी थी भूपेश गुप्त को मुझसे ज्यादा अच्छी तरह से मालूम होगी। वे इस वात को भी मुझ से ज्यादा जानते होंगे कि श्री छाुश्चेव ने अपने प्रसिद्ध भाषण में इन सारे तथ्यों को प्रकट किया और यह भी बतलाया कि लैनिन के दिनों में जो सेंट्रल कमेटी कम्युनिस्ट पार्टी की थी. उसके 66 मैम्बर थे, उनको मरवा दिया गया। स्टालिन, मौलोटोव आदि जो बाकी बचे 70 में से 66, वे सबके सब स्टालिन की आज्ञा से खत्म कर दिये गये ।

श्री उपसभापति : आप बिल पर बोलिये ।

डा० भाई महावीर : उस देश को आदर्श समझने वाले श्री भूपेश गुप्त जब यहां पर गोली से लोगों को उड़ाने की बात बतलाते हैं, यह कहते हैं कि इन राजा महाराजाओं ने यहां के लोगों को गोली से उडवाया, तो मुझे आध्र्चर्य होता है कि जब वे इस तरह की बात कहते हैं, तो वे रूस के सारे इतिहास को अपनी आंखों के सामने, दिमाग के पर्दे पर रखते हुए कहते हैं या वहां की चीजों को भूलादेते हैं।

इसके अतिरिक्त यहां सरकार की गोली से पिछले 23 वर्षों में कितने लोगों को मारा गया. कितनी बार गोली वर्षा हई, इसका हिसाब क्या उन्होंने लगाया या नहीं, अगर वे इस बात का पता लगा कर यह बात कहते तो अच्छा रहता । परन्तु महोदय, इतनी बात नहीं है। यहां पर समाजवाद की बात कही गई है और यह कहा गया है कि अब हम समाज-वाद में नया जमाना ला रहे है और उस नये जमाने में यह इनोकोनिज्म की बातें नहीं रहनी चाहियें। यहां पर हमारे गोरे जी ने यह सॉटफिकेट दिया कि हम सिर्फ पीछे की तरफ देखते हैं. हमारा सिर्फ भत है. हमें वर्तमान की चिन्ता नहीं है, हमें भविष्य का भी पता नहीं है। मैं नहीं समझता गोरे जी जिस पार्टी के हैं, वह जिस अवस्था में पहुंच चुकी हैं, वह अपने आपको वर्तमान में समझती है. वह अपने आपको वर्तमान में मानते हैं या हम लोग अपने आपको वर्तमान में रहने वाला मान सकते हैं। मैं उनको विश्वास दिलाता हूं कि वह जमाना जल्द आ जायगा, जब उनकी पार्टी तो इतिहास के गर्त में समा जायगी। लेकिन जनसंघ जिन आदशों को ले कर खडा है और जिन तमन्नाओं को लेकर खड़ा है. वे वर्तमान के घरातल के ऊपर हैं, भविष्य का तिमंण करने वाली तमझाएं हैं, हम भूतकाल से प्रेरणा लेते हैं. वर्तमान की धरती पर खड़े हैं, लेकिन भविष्य का निर्माण करने का इरादा ले कर हम चले हैं, चलते हैं, इस बारे में उन्हें कोई सन्देह नहीं रहना चाहिए।

कौनमा समाजवाद हमारी सरकार लाना चाह रही है ? वर्तमान समाजवाद के जो प्रणेता हैं, प्रवक्ता हैं, उन्हीं के अन्दर मतभेद हैं. तो हम क्या करें। पिछली ए० आई० सी० सी० की मोटिंग में इस सवाल पर जो कुर्सी कांग्रेस के प्रबुख नेता हैं, उनके अन्दर जो मतभेद था, वह समाचारपत्नों में आ चुका है। जगजीवन राम का समाजवाद और है. राजा दिनेश सिंह का समाजवाद और है. केशवदेव मालवीय का समाजवाद और हे और हमारे माननीय चन्द्रशेखर का समाज-वाद और है। कौनसा समाजवाद आ रहा है ? धारिया बाहव का समाजवाद इनमें से किसके साथ मेल खाता है, चन्द्रशेखर के साथ या किसी ओर के साथ. यह तो वे ही छाट कर बता सकेंगे, लेकिन मैं यह पूछना चाहता हं कि जिस समाजवाद की तरफ हमें ले जाने की कोशिश हो रही है, क्या उस समाजवाद की जो वडी पार्टी होगी, उसके नेता के ऊपर टैक्स देने की जिम्मेदारी होगी या नहीं होगी ? अगर वह टैक्स नहीं देता हैं दस साल तक तो उस पर पेनल्टी होगी या नहीं और अगर उसके लिए पेनल्टी वेव की जायगी तो बाकी जनता के ऊपर पेनल्टी रहेगी या उनके लिए भी वेव की जायगी या उस समाजवाद में पार्टी के नेताओं के लिए और कानून और साधारण जनता के लिए और कानून रहेंगे ? अगर ऐसा समाजवाद लाया जा रहा है, तो देश की जनता को स्पष्ट तौर से बता दिया जाय कि क्या किया जा रहा है।

हमारे यहां पर जो भाषण अभी हुए हैं, उन भाषणों में और बहुत बातें कही गईं। लेकिन उन सारी बातों के साथ मैं शायद न्याय नहीं कर सकूंगा, केवल दो-तीन वातों का उल्लेख करूंगा। अल्वा साहव ने कहा फलां महाराजा इतना खराव था, फलां महाराजा इतना खराव था। मैं सारे महाराजाओं की कहानी के अन्दर नहीं जाऊंगा। ग्वालियर के महाराजा की बात उन्होंने कही। ग्वालियर के महाराजा के सामने हर दशहरे के मौके पर

आपके वहां के कांग्रेस के मख्य मंत्री, जो उस समय प्रधान मंत्री कहलाते थे, जाकर 32 तोला सोना लेकर मुजरा करते थे। इनमें लीलाधर जोशी. गोपीकृष्ण विजयवर्गीय और तख्तमल जैन शामिल हैं। ये नाम मैं इसलिए ले रहा हं ताकि जो लोग उन महाराजा को गाली देते हैं. वे समझ लें कि उनके सामने चवर डला कर. सलामी बजा कर 32 तोला सोना जिन्होंने प्राप्त किया है, वे उनके राज्य के प्रधान मंत्री या मुख्य मंत्री रहें हैं। उनकी अब प्रतिष्ठा इसके अन्दर कम होती है. तो कम से कम इस दल को. इस दल के नेताओं को, जो आज महाराजाओं के ऊपर कीचड उछालने के लिए खडे हैं, पता होना चाहिए । जोधपुर के महाराजा की बात कही गई। मैं सारे महाराजाओं को देवता नहीं मानता, में समझता हं कि उनके अन्दर भी मानवीय दुर्बलताएं हैं, रही हैं और जब आप उनके ऊपर कीचड उछालते हैं तो आप भी अपने गरेबान के अन्दर मंह डाल कर देखते है. यह मैं उनसे पूछना चाहता हूं । जोधपुर के महाराज के बारे में कहा गया। मैं जानना चाहता हं कि जयनारायण व्यास जो राजस्थान के मख्य मंत्री थे. उनके बारे में सरदार पटेल ने जो कुछ लिखा है वह सारा आपने पढा है और अगर नहीं पढा है, तो मैं चाहता हं कि आप एक बार पढ़ लें, उसके बाद बतायें, । हमारे यहां पर ऐसे मंत्री हैं, जो रजाकार रहे हैं, ऐसे मंत्री हैं जो पाकिस्तानी घस पैठ को बढावा देते रहे हैं, ऐसे मंत्री हैं जो 1947 तक पाकिस्तान के समर्थक थे, पष्ठ पोषक थे, ज्यों ही पाकिस्तान बना उनके सिर के ऊपर की तुर्की टोपी बदल कर गांधी टोपी हो गई, वे राष्ट्रवादी बन गए और वे कूसीं कांग्रेसी की ऊंची कूसियों पर विराजमान हैं, वे सारे लोग कांग्रेस के, रूलिंग पार्टी के नेता हैं। अगर महाराज बरे थे, तो हमने प्रताप सिंह कैरों भी देखे हैं, हमने बीजू पटनायक भी देखे हैं, हमने के० बी० सहाय भी देखे हैं। ये सब देवता थे ?बाकियों के अंदर देव-ताओं की खोज करें और अपनी चारपाई के

[Dr. Bhai Mahavir]

नीचे सौटा घुमाने की तकलीफ भी गवारा न करें, यह न्याय की बात नहीं है, सच्चाई की बात नहीं है ।

मैं इस बात से सहमत हूं, जैसा धारिया साहब ने कहा कि फीडम फाइटर्स का ध्यान रखना चाहिये. लेकिन क्या इस सरकार ने फी-डम फाइटर्स का ध्यान रखा? अभी तीन दिन हए यहां फीडम फाइटर्स का कन्वेंशन हआ । उनसे पुछिये । फीडम फाइटर्स में से एक का नाम लेना हो तो बैरिस्टर सावरकर का नाम लगा, उन सावरकर का जिनकी कुर्बानी आज मंत्रिमंडल के जितने मंत्री हैं उन् सबकी कूर्वनी का अगर जोड़ कर लिया जाय तो भी उस सबसे ज्यादा उस वीर सावरकर की कुर्वानी का परिणाम आयेगा, लेकिन उनको उसका परिणाम क्या मिला, उनका भगतान क्या मिला, यह सब मुझे बताने की जरूरत नहीं है। तो मैं बताना चाहता हूं कि ऐसी स्थिति में हमारी सरकार जो यह बिल लायी है उसका सब से बड़ा रहस्य जो है, वह केवल इस बात में है कि कम्पेंसे जन का क्लाज नहीं बताया गया। कंपेंसेणन का फैसला करेंगे खुद और कैसे फैसला करेंगे. उसमें कौन सी शतरंजी चालें चली जायेंगी, उसमें कौन से मोहरे चले जायेंगे. कितनी मोहरें लगायी जायेंगी. यह सब प्रधान मंत्री अपने हाथ में रखना चाहती है। जो सारी बातों का लुब्बेलुबाव है, जो केन्द्र है, वह यह है कि सारी शक्ति को, सारी सत्ता को अपने हाथ में रख कर जैसे भी हो कुर्सी पर स्थान जमाये रखना चाहिये इसकी व्यवस्था की जाय । लेकिन ऐसा दल जो ऐसी तिकडमी चालों से, ऐसी शतरंजी चालों से अपने आपको हमेशा के लिये कुर्सी पर कायम रखना चाहता है, वह हमेशा कायम नहीं रह सकेगा, यह इति-हास बताता है। परन्तु मैं यह कहना चाहता हं कि समाजवाद के नाम पर जो प्रचार किया जा रहा है कि यह समाजवाद का इलहाम आज आ गया है। 20 साल पहले यह समाजवाद नहीं था। इन्हीं राजाओं से आप ने यह वायदे किये थे और आज एकाएक लगता है कि यह बिलकूल अनार्किज्म है, इतिहास के खिलाफ है । वे भ्यू इल्स हैं। वे तब तक भ्यू इल्स नहीं थे। जब तक कांग्रेस के साथ थे। 1967 में पहली बार कांग्रेस ने देखा कि उसका सिंहासन हिल रहा है, उखड़ रहा है, आधा देश कांग्रेस के शासन से बाहर हो गया, तो उस समय कांग्रेस को लगा कि समाजवाद का नाम ले कर जो पार्टियां निकल रहीं हैं, उनकी लगाम अपने हाथ में खींचना चाहिये और जो उसका एक हिस्सा भी थीं...

श्री उपसभापति : अब आप समाप्त कीजिये । आपका समय हो गया है ।

डा० भाई महावीर : मैं दो मिनट और लूंगा । आपने मुझे दस मिनट दिये थे कम से कम दो मिनट और तो हमारे हिस्से में बच ही जाते हैं ।

श्री उपसभाषति : ज्यादा नहीं, आप दो मिनट में समाप्त कर दीजिये ।

डा० भाई महार्वतर : महोदय, मैं आपसे केवल इतना ही निवेदन करना चाहता हं कि 20 साल तक जो सरकार मौन रही है, किसी कारण से मौन रही है। और आज बिल जिस कारण से लाया गया है, उस कारण को देश जब तक नहीं समझता, तब तक आप देश को बेवकफ बनाने की कोशिश भले ही करें, लेकिन थोडी देर के लिये सबको बेबकफ बनाया जा सकेगा और थोडे लोगों को सदा सदा के लिये बनाया जा सकेगा, यह अपने सामने देख कर मुझे लगता है, लेकिन सब लोगों को सदा के लिये वेवकुफ आज तक कोई बना नहीं सका, चाहे वह कितना भी प्रखर व्यक्तित्व हो । और इसलिये महोदय, मैं आज कहना चाहता हं कि इस विषय पर विचार करने के लिये एक मानीटरी पहलू भी है । एक आर्थिक पहलू भी है। कहा गया दूसरे सदन में भी केवल पैसे का सवाल नहीं है, हमारे यहां भी कहा गया कि यह गरीब देश है। इस गरीव देश में पैसे क्यों बर्बाद किये जायं ? क्यों पैसा इन राजाओं को दिया जाय ? मैं समझ सकता हूं कि इस तर्क के अंदर कोई वजन है । लेकिन आप अपना वचन भंग कर के जो पैसा बचा रहे हैं, वह कितना है

वनेगा, हमें यु० एन० ओ० के अंदर स्पांसर कीजिये नहीं तो हम और देज से स्पांसर कराने का प्रबंध करें। वचन-भंग से देज को क्या-क्या हानि पहुंचेगी. इसको समझ लेना है ।

(Time bell rings)

महोदय, मुझे आखिर में याद आती है एक बाबा भारती की कहानी । बाबा भारती से एक डाकु ने कहा था कि मैं तुम्हारे घोड़े को ले जाऊंगा इसलिये इसे तुम दे दो । उसको उन्होंने नहीं दिया, तो वह डाक एक बार भिखमंगा बन कर, अपाहिज वन कर, सडक के किनारे बैठ गया । जब बाबा भारती घोडे पर निकले तो उसने उनको इशारा किया कि मैं थका हूं. अपाहिज हूं, उठ नहीं सकता, चल नहीं सकता, दया करो, मुझे घोड़े पर विटा दो। उन्होंने उसको घोड़े पर बिठा दिया। जब बिठा दिया और व हैं चलने लगे तो उसने घोडे पर एड़ लगाई। उसने बाबा भारती को कहा कि तुमने मुझे ' पहिचाना । बाबा भारती ने कहा कि नहीं । उसने कहा कि मैं वही डाकु हूं, मैने कहा था . कि मैं तुम्हारा घोड़ा ले जाऊंगा, अब लिये जा रहा हं। वावा भारती ने कहा कि एक मिनट ठहरो, उसने कहा कि ठहरता तो हं, लेकिन घोड़ा वापस नहीं करूंगा। बाबा भारती ने कहा कि मैं घोड़ा नहीं मांगता, केवल यह वचन मांगता है कि तुम घोड़ा वेशक ले जाओ, परन्तु किसी को तुम यह नहीं कहना कि तुमने यह घोड़ा छीता है, यह बताना मत, क्योंकि अगर तम यह बता दोगे तो सड़क पर जो अपाहिज, दीन-दुःखी पड़े हैं उनके ऊपर भरोसा करना लोग छोड़ देंगे, तुमने जो उनकी आज केडिट है, जो उनकी साख है, उसको समाप्त कर दिया । इसलिये महोदय, सरकार जिस राम्ने पर चल रही है वह रास्ता बहुत खतरनाक है, वह रास्ता खोल देता है, वचन-भंग करने का ।

(Time bell rings)

मेरे मित्र ने कहा कि प्रापर्टी को खत्म करना है, प्रापर्टी सुधार के रास्ते में स्कावट

NR 1

जरा इसका विचार कर लीजिये । पहली बात तो यह है कि ये 4 करोड़ रुपया कम होता जा रहा है और दस बीस नाल के अंदर यह समाप्त हो जाता । आज जो खर्च हो रहा है वह कितना है ? यह रुपया उतना है जितना कि आपकी एक पब्लिक अंडरटेकिंग सिंथेटिक इग में जो घाटा हुआ, उसके आधे के बराबर है। अगर हिन्दुस्तान स्टील के बाटे को लिया जाय, तो दस साल तक प्रिवी पर्स उसमें से दिया जा सकता था अभी एक माननीय सदस्य कह रहे थे कि फलाने राजा बाकिस्तान की मदद कर रहे थे, हमको पाकिस्तान से जो लेना है. भारत सरकार पाकिस्तान से जो लेने वाली थी, उसे अगर वह वसूल कर सकती तो सौ साल तक हम प्रीवी पर्स दे सकते थे और प्रिवी पर्स सौ साल तक रहने वाला नहीं है जो नियम और प्राविधान है उनके अंतर्गत हमारे बंगाल में जो बंद होते हैं हमारे भूपेश गुप्त जी की कृपा से, उनमें हर बंद में हमको दस करोड़ रुपये का घाटा होता है । अगर आधे बंद भी ने हों तो यह 4 करोड़ रुपया प्रीवी पर्स का देने के बाद भी एक करोड़ रुपया हमारे पास बच जावगा । इतना ही नहीं, जो हमारी पांचवी योजना का खर्चा है, उस खर्चे को अगर हम पांच से बांट लें और फिर उसे 365 से बांट कर एक दिन का खर्च अगर निकाल लें तो जो धन आवेगा उस सारे का 🚦 भी नहीं है यह चार करीड़ । लेकिन यह सब होने के बाद, यह केवल पैसे का सवाल नहीं है । सवाल इसमें सिद्धांन का है और सिद्धांत यह है

महोदय, मुझे यह कहना है कि इस वचन भंग का परिणाम इम जो दूसरे लोगों के साथ व्यवहार करते हैं उस पर क्या होता है। आपको जानकारी है, वहां पर बताया गया 🗥

कि आप वचन दे इर उस को तोड़ रहे हैं।

(Time bell rings)

केवल एक आखिरी मिनट और लूंगा 🗥 भुटान के अंदर जब हमारे मंत्री गये, तो भुटान के राजा ने कहा कि आप प्रिवी पर्स समाप्त कर रहे हैं, हमारे साथ जो तुम्हारा समझौता है उन पर कहां तक टिकोगे तुम, उनका क्या

[डा० भाई महावीर]

है । (Time bell rings) यह खतरे की घंटी है, इस खतरे की घंटी से सजग करने के लिये हम अपनी आवाज उठा रहे हैं। इस मौके पर सारे देश को सजग होना पड़ेगा, सचेत होना पडेगा और इसलिये हम इस बिल का विरोध कर रहे हैं कि हम सरकार को भी बताना चाहते हैं, इस सदन को, इस सदन के सदस्यों को भी और देश को भी बताना चाहते हैं कि इस तरह की सरकार की जो मनोबति है वह देश को गलत रास्ते पर ले जा कर के किस तरह से हानि पहुंचायेगी और इसलिये इसका विरोध करना हमारे लिये आवश्यक हो गया है, हमारा कांग्रेस मरा नहीं है, वह उसी तरह कायम है, ठीक है कि वहां कांग्रेस नहीं है लेकिन हमारा कांग्रेस है वह कांग्रेस यहां सदा रहेगा ।

SHRI MOHAN LAL GAUTAM (Uttar Pradesh) : Mr. Deputy Chairman, Sir, I rise to support this Bill. My reasons are very simple and I have not to discuss the merits or demerits of the Bill, the propriety or impropriety of the proposition. I as a Congressman, am bound by the decisions taken by the undivided Congress at the AICC meeting. The AICC, at its meetings on June 23-25. 1967. adopted the ten-point Programme, and the 10th point was regarding the Privileges and Privy Purses of ex-rulers.

SHRI R. S. DOOGAR (West Bengal) : May I know, Sir. if Mr. Mohan Lal Gautam is getting the time from my party's quota?

MR. DEPUTY CHAIRMAN : Not from your party's quota.

SHRI MOHAN LAL GAUTAM : And the decision taken on the 10th point reads as follows :

"The privileges and privy purses enjoyed by the ex-rulers are incongruous to the concept and practice of democracy. The AICC is of the view that the Government should examine and take steps to remove them.'

This is the decision of the united Congress, Sir. Then, after the s'plit in the Congress. we met at Gandhinagar near Ahmedabad on December 21 and 22, 1969, at the Seventythird Session of the Indian National Congress, and what we decided was this : on Economic and Social Policy.

"The profile of the economic and social policy advocated by the Congress has been firmly drawn. The ten-point programme is a part of this profile. To impart it effectiveness and reality is the urgent task today.

I need not read any further. Sir, this is the position that, as a Congressman, when. these decisions are there, it is not for me to discuss whether the commitments given by Sardar should be honoured or not. The real occasion for these discussions was when these things were moved in the AICC meeting, when they were moved in the Congress sessions. If we had, at that time, discussed it, it would have been all right. Some people might have voted this side or that side, but after it was passed both by the united Congress and the separate Congress, I, as a Congressman, with a standing of fifty years, accept it. I joined the Congress movement as a wholetimer in October, 1920 and I have been a whole-timer since then. There are one or two persons who may claim to be senior to tne, but not many. Then, if somebody wanted to oppose this, it was very easy for the Congress (O) to have convened a meeting of the Working Committee. Although. I think, the decisions of the opan session cannot be rescinded by the Working Committee meetings. the Working Committee could have met and said : "No, we stand by the commitments of Sardar Patel and we will honour them. We will not go back on them." Then, all these arguments of our friends, who advocate that we should continue the privileges, would have been quite appropriate. But we have passed that stage. We took a decision, right or wrong. Unless that decision is rescinded, unless we change that decision ...

SHRI K. S. CHAVDA : Als'o in Goa they took a decision for prohibition. Was it taken up by the AICC ?

SHRI MOHAN LAL GAUTAM : I am coming to that. When I finish, you may please put questions.

SHRI S. N. MISHRA : No questions.

MR. DEPUTY CHAIRMAN : Order, order, please. No interruptions.

SHRI MOHAN LAL GAUTAM : Mr. Deputy Chairman, I have made my point very clear. This ten point programme was hastily drawn up. These are not the top priority ten points and I venture to say, according to my j idgment, even if we achieve this ten-poi it programme, it is not going to bring sotialism to this country. But I am helpless. What can I do ? So long as these deci ions are there, I have to abide by them. As it is there is no option for me but to support it. It will be a flagrant viol; tion otherwise.

SHRI T. V. ANANDAN (Tamil Nadu): We are proud thi' we have a Gandhian amongst us.

MR. DEPUTY CHAIRMAN : Let him finish.

SHRI MOHAN LAL GAUTAM: My friends who do not know me must know that I have suffered for something. There are only three penons in the country who withdrew their candidature to the Constituent Assembly, though they were selected by their local unit; of their States. " They refused to go to tlie Narendra Dev and Kamaladevi Chat opadhyaya. We have suffered for social sm. We have suffered for our conviction > and I venture to say that I have not so icht favours either from Sardar Patel or I'andit Jawaharlal Nehru or from anybody .-lse. I have suffered at the hands of both, but I have stood for myself and I have got a clear conscience. I have lived a clear political, economic and intellectual life.

Well, Sir, much has been said about these commitmem;. Some people have praised the Princes very high which is, I think, not the wr Die truth. Some people have condemned hem. I am of opinion that it is also not the whole truth. I was closely, watching although not connected, but vary close, when I was there in the Constituent Assembly. Some of the Princes' took a patriotic stand and joined the union. There were patriots amongst the Princes even when the Britishers were there and they suffered on that score. Then,

there were far-Bighted people vvho surrendered. They thought of the forces that were coming up against them and they surrendered. Then there were some weak persons who resisted, resisted very mildly and surrendered immediately. There were some who resisted to the last and then police action had to be taken. Therefore, let us not discuss all that. What is the use of talking whether they are good, bad or indifferent ? Now it is a question of abolition of the privy purses and privileges. The credit must go to Sardar Patel. When I used to go abroad as Vice-President of the Inter-Parliamentary Union in 1949. 1950 and 1951, the gist of achievement of the country was put just in one small sentence : the greatest achievement of India today is the integration and democratisation of the Indian States. That was tlie achievement, and the credit for that must go to Sardar Patel. Even if we give the credit to some of them or all of them, it does not matter much.

What is this Bill? This is a very simple one. It has only three clauses. Something is said about the quantum and how it will be negotiated and all that. The Prime Minister in the Lok Sabha openly declared that the formula will be placed before the Parliament, and we will have the time to discuss that. The second point is the privileges. These privileges made these princes untouchables. There are two types of untouchables : one, the lower grade whom we do not touch: and the other, those vvho cannot be touched. If a prince commits a crime, he cannot be prosecuted unless we get the sanction of the Government of India in the Home Ministry. He is also unapproachable, untouchable. What we want to do is. what this Bill wants to do is to make them honourable citizens and equal citizens like others.

Then about the question of the word 'ruler', I think as some friend said it is al misnomer. There are no rulers. The

नवाब वेमुल्क है इसलिए इसमें कोई खास फर्क नहीं पडता है।

objections that have been raised are that the whole picture is not clear. I will not say that I hold this view or that view, but I agree that if the entire picture was

[Shri Mohan Lal Gautam]

clear before us. it might have been better. But if the whole picture is not clear, what is to be done '? Suppose one hunched per cent is not given to me and only 50 per cent is given to me, how can I reject ? I am very clear on this point that it is not a minus quantity, there is some plus point; whethet it is 90 per cent, 70 per cent or even 5 per cent. Ihere is some plus in its favour, there is no minus. If it was minus,] might have opposed it, I would have opposed it. But there is something that they get according to the decisions taken.

(Interruption)

MR. DEPUTY CHAIRMAN : Order, ' order.

SHRI MOHAN LAL GAUTAM : Another point that is raised is that il should be made justiciable. I am one of those who advocated abolition of the zamindary system and I had to suffer imprisonment in 1934. When these zamindaries were to be abolished, Panlji was very particular and he tried his best to see that some provision was made in the Constitution that the quantum was not negotiable. If it were made negotiable, it would have been very difficult for the UP people to abolish Zamindari or oiher estates. So when we want tc abolish the privileged class, and if it becomes justiciable, we know what it means. Delay, delay and delay. Therefore, we tried and we were successful because we did not allow the quantum of the Zamindaris. after their abolition, to be justiciable. Now, there is something which is not justiciable. How can I say that it should Ve made justiciable ? I cannot say. Therefore, I am not in favour of making it justiciable.

Sir, some people think that they can go to the International Court. I am not a lawyer, and I am not prepared to give my opinion whether they could go to the International Court or not, at the time of Independence, when they were in a way independent States, they could have got that status. But after merging themselves within tfie Union, after having enjoyed the rights and privileges of normal citizens for 23 or 24 years and after becoming members of the legislatures and taking oath to the Constitution and all that, I do not think they will be justified in going to the International Court.

SHRI BHUPESH GUPTA : They can not do it.

SHRI MOHAN LAL GAUTAM : They have not got the status to go to the International Court

It is said that by negotiations we could do it. Last year at the time of the Bangalore Session, I raised this question in the AICC. We met in July. 1969. at Banga-'lore. The Deputy Prime Minister1 and the Home Minister were entrusted with the job of negotiating with these friends and there was no agreement. My remark was that if he were the Home Minister at the time of Sardar Patel, then the integration would not have taken place because all this would have taken very much time and Sardar Patel could do all these things in no time. Now. if we were to go in for negotiations, we may be successful or we may not be successful. But it is for the Government to do it and not for us.

SHR1 BHUPESH GUPTA : There was a mass movement.

SHRI MOHAN LAL GAUTAM : There were many factors, I know. I am acquainted with all of them.

Now. Sir, people say that there are poor Princes, there are rich Princes. But when we abolished the Zamindari system, we did not take all these things into consideration. And there is one fundamental difference between the Princes and the zamindars. There were zamindars in UP at least-I can speak of UP-who invested their hard-earned income and bought a few acres of land, and then they sub-let them. These lessees became the proprietors, and this meant that injustice was done to them. Suppose there are two lawyers. They served a lakh of rupees each. One invests in buying shares or establishes some industry. His share is quite safe, his money is quite safe. The other man invests in land, buys That is confiscated practically. land. Therefore, injustice was done to the people. There was not a single Prince who invested his money who did anything (o improve the conditions. Therefore, this question of poor people and our hearts bleeding for them, has no meaning now. And when the

question of social justice comes, we have to do something: ome will have to suffer and do suffer. Therefore this question of pity ar.d all that i. of no use.

Sir, we as Cong essmen have been taking decisions and we are past-masters in not implementing ther i. We are guilty of many emissions. hit this is the only time when we are like y to commit an act of commission. I dn not want to be guilty of it. I am guil y of omissions many a time oi ycu can say whatever you like. We have professed ma'ny things but we have not done many things. We are guilty of omissions, but let us not be guilty of commissions also. Therefore, as a Congressman I would appeal to all Congressmen tc support the Bill.

SHRI KRISHAN KANT : I congratulate Shri Mohan Lal Gautam for his bold and correct stand and appeal, through you. Sir, that all Congressmen who have been freedomfighters si ould follow the example of Shri Mohan Lil Gautam.

SHRI BHUPESH GUPTA : If they give up reaction they could be reunited.

SHRI HAMI1) ALI SCHAMNAD (Keraia) : Mr. Deputy Chairman, Sir. let me at the outset express my deep sense of appreciation for the Government in bringing forward this progressive, simple and a good Bill to abolish the privy purse. It is a landmark in th- hislory of India and in the histor of pHrliamentary democracy. Shrimati Indira Gandhi, the Prime Minister of India, has shown to the world that India could reach finally the goal of socialism through arliamentary democracy alone, without to pedo democracy, without indulging in vioi ;nce, without the people taking the law ir:o their own hands. She has shown that through parliamentary democracy alone we will reach the goal of socialism. This has been proved beyond reasonable doubt by the Prime Minister of India today.

Sir, the Princs not only received the privy purses but have also enjoyed special privileges which are now sought to be abolished. Tod; y. Sir. these privy purse and privileges ait outmoded. In a democratic country hiw can we allow a particular section of India or a few individuals to enjoy special privileges when even the tallest, man of India, the President or the Prime Minister, or the smallest man, has got only onfe vote ? Every one of us, be it a millionnaire or a pauper has only one vote. How can you have special privileges for a few individuals of this country ? So, morally and legally the introduction of this Bill is justifiable. I am very glad, Sir, this' wiH definitely give a lesson to the seekers of violence, the land-grabbers, the Naxalites and so on that they need not take the law into their own hands. Instead, let them come to Parliament through parliamentary democracy and achieve what they want.

Sir, much has been said about the ex-Rulers of this country and I do not want to say any more about them. We all know what they have done. There are only a few Rulers who have sacrificed their lives such as the Tipu Sultan of Mysore. He died fighting against British imperialism in/stead of surrendering. His lesson to the coming generation was that he would surrender only his dead body.

SHRI BHUPESH GUPTA : The Rani of Jhansi was betrayed by Gwalior.

SHRI HAMID ALI SCHAMNAD ; As against him there have been Princes like the Nizam of Hyderabad who enjoyed his wealth and did not care for his subjects. He was the henchman of the British. There were so many other Rajas and Kings whom I do not want to name. There has been

Sir C. P. Ramaswamy Iyer, and 7 P.M. others too. We need not say that

all those people dhave sacrifice for the good of the country. A few have sacrificed for the good of the country. (Interruptions) What has it to do with Muslim League ? Why should you say about it ?

(Interruptions)

MR. DEPUTY CHAIRMAN: How long will you take ?

SHRI HAMID ALI SCHAMNAD : Ten minutes. There are unnecessary interruptions. Even the Syndicate Congress has gone to the Muslim League in Kerala. They are wooing us. We refused. We told them "You are reactionary forces. we are not with you."

SHRI S. N. MISHRA : We are not smugglers.

(Interruptions)

MR. DEPUTY CHAIRMAN : Order, please.

SHRI HAMID ALI SCHAMNAD: 1 know whether smugglers are in the Syndicate Congress or not. (Interruptions) No leSS a person than the son of Mr. Morarji Desai has been clubbed with smugglers.

(Interruptions')

MR. DEPUTY CHAIRMAN : I would appeal to the hon. Members not to get agitated. Let the hon. Member finish his speech.

SHRI CHANDRA SHEKHAR : Mr. Deputy Chairman, at least the Leader of the Opposition should have consideration for a new Member.

(Interruptions)

MR. DEPUTY CHAIRMAN : Order, please; let him continue.

SHRI HAMID ALI SCHAMNAD: Now, much has been said about the sanctity of the contract or treaty. I would say, we cannot call it a treaty. It was a transitional arrangement made by Sardar Vallabhbhai Patel, with the ex-Rulers in those days, nothing more than that. There is no question of breaking promises. The abolition of the zamindary system has already been referred to. Was it not a contract ? The zamindavy system has been abolished. The Supreme Court held that it was against the Constitution. So, the Constitution was amended by the Parliament to give legal validity to the abolition of zamindary system. Similarly, the Land Reforms Act of Kerala was struck down by the Supreme Court. To give legal validity, again the Constitution was amended and the Act was included in the Schedule to give constitutional protection to agricultural lands. We think of the Princes. What about the small landholders ? The man, purchases the land, gives it to another man to cultivate with a registered lease deed and asks him to pay an annual rent of Rs. 50; and the tenant pays him back the rent due to him. We brought an enactment and said "Do not pay the rent back. The land is yours." It was asked "What about tlie registered lease deed ? We have agreed to pay rent to the landlord." We said "Nothing do-L33RS/70-000-16-11-70-GIPF.

ing. The land belongs to the tiller." What about the compensation ? The fair rent had been fixed. Ten times the fair rent would be the price of the land payable within a certain period of time. In Kerala it is being implemented stage by stage. Is it not breaking the contract between the two parties after the registration of the lease deed ? Between the two persons the tenant agrees to pay the rent to the landlord. He takes possession of tlie land. But the Government interferes and says, don't pay the rent. That is for the welfare of the country as a whole. This is the system which is being introduced.

Take the instance of another enactment. The Debt Relief Act has been brought into force. What is debt relief? Even that debt relief is being given in i i .tafments to the agriculturist in such a way >that it is to the detriment of the country, to the detriment of the people, to the detriment of the nation as a whole. So many enactments have been brought. In the Constitution itself there is a provision that you can amend the Constitution if it is for the welfare of the country. We can amend the Constitution if it is for ths welfare of the nation as a whole. And when the question of the abolition of privy purses comes. I do not know why some people are not in favour of that measure. Just fo mention an example, has anybody spoken anything against the small landholders ? Not that I am not in favour of it. When that is so, it is highly immoral on the part of any free citizen of this country to oppose this Bill. The nation as a whole, the people as a whole, today want that the Privy Purses should be abolished. It is the duty of the people to see that the Privy Purses are abolished. The Government of India should only respond to the wishes of the people of our country. Thank ycu.

MR. DEPUTY CHAIRMAN : Wc will continue this tomorrow.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at seven minutes past of the clock till eleven of the clock on . Saturday. the 5th September, 1970.